

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 108/2023**

**IN THE MATTER OF:**

LOKESH KUMAR KHURANA

...APPLICANT

**VERSUS**

STATE OF U.P. &amp; ORS.

...RESPONDENT(s)

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**THROUGH COUNSEL**



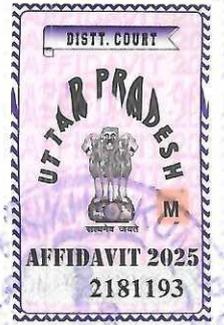
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**DATE: 12/11/2025**

**PLACE: NOIDA**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.108/2023



IN THE MATTER OF:  
LOKESH KUMAR KHURANA

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(S)

AFFIDAVIT BY MUNICIPAL COMMISSIONER, MUNICIPAL CORPORATION, MEERUT, STATE OF U.P. IN COMPLIANCE OF ORDER DATED 18.08.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, SAURABH GANGWAR, aged about 39 years, S/O Mr. JAGDISH PRASAD GANGWAR, posted as Municipal Commissioner, Municipal Corporation, Meerut, U.P., do hereby solemnly affirm and state as under:

1. I, Saurabh Gangwar, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That in the present Original Application the Hon'ble Tribunal is examining the issue of management of solid waste within the limits of Municipal Corporation Meerut.

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नगर निगम, मेरठ

3. That the Hon'ble Tribunal vide order dated 18.08.2025 directed the respondent to explain the factual position in respect of existing gap in generation and treatment of solid waste and the details of the legacy waste which is existing. The operative part of the order is as stated below:

*"...3. In such circumstances, we require the Commissioner, Municipal Corporation, Meerut to appear virtually and explain the factual position in respect of existing gap in generation and treatment of solid waste, the legacy waste which is existing and also the treatment facility which is available with full details of the utilization of the treatment facility and the disposal of treated waste and also the facility which is planned along with the source of fund, the accountable Authority, the time frame within which it will be completed and also the quantity of leachate generated and the treatment facility available. The Commissioner of Municipal Corporation, Meerut is also directed to file an affidavit disclosing the above details within six weeks..."*

4. That in compliance of the above-mentioned directions passed by the Hon'ble Tribunal, the humble submissions and compliances made by the Deponent are stated below:

  
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नगर निगम, मेरठ

HISTORICAL BACKGROUND OF MUNICIPAL CORPORATION, MEERUT

5. That Meerut's municipal administration traces its organized origin to the Municipal Board constituted in 1892, the Town Hall (constructed circa 1886) having served as the historic seat of municipal deliberations; **the local body was upgraded to a Municipal Council on 15 June, 1982 and later constituted as Meerut Municipal Corporation (Nagar Nigam) on 31 May 1994, under the applicable provisions of Uttar Pradesh municipal law.**

6. The Corporation, established under the State Municipal Legislation, is responsible for urban services, revenue collection and planning for the municipal area.

7. That as per the Census of India 2011, the population of the Meerut Municipal Corporation area stood at 13,05,429. The urban agglomeration figure for the same year was 1,420,902. Recent estimates place the city's population at approximately 19,07,000 in 2025. The Corporation is divided into ninety (90) electoral wards (one councillor per ward) for local governance and service delivery. The ward division aligns with statutory requirements of the Uttar Pradesh Municipal Corporation Act 1959 and the 74th Constitutional Amendment

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नगर निगम, मेरठ

**ACTION TAKEN/ COMPLIANCES/ SUBMISSIONS****LEGACY WASTE:**

8. That it is most humbly submitted that Municipal Corporation within its jurisdictions continuously working for Disposal of Legacy Waste at Lohiya Nagar. From **December, 2024 to March, 2025** Municipal Corporation had processed **50,160 MT of Legacy Waste** with a trommel of  $300 \times 2 = 600$  TPD already set up. Out of the processed legacy waste, **3077 MT of RDF; 37,252 MT of bio soil; and 1,981 MT of inerts** generated have been disposed of as per the environmental norms and SWM Rules, 2016.

S. No.	Component	Dec-24	Jan-25	Feb-25	Mar-25	Total (MT)	Remarks
1	Total Waste Processed	11190	12510	13080	13380	<b>50160</b>	-
2	RDF	438	621	963	1055	<b>3077</b>	Sold to Recyclers
3	Bio-Soil	9227	9387	9272	9366	<b>37252</b>	Used in filling low-land areas
4	Inerts	436	502	518	525	<b>1981</b>	Used in filling low-land areas

A copy of the receipts of disposal of RDF, Bio Soil and Inerts along with the log books are annexed herewith and marked **ANNEXURE-1**.

9. That the contour mapping of the legacy waste site at Lohiya Nagar was carried out on 24.03.2025 during the preparation DPR by the MNN for the scientific processing of the existing legacy waste. **Through contour**

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mapping it was discovered that the total legacy waste present at the Lohiya Nagar site is 6.86 Lakh MT.

A copy of the contour mapping report is annexed herewith and marked as ANNEXURE-2.

10. That for the scientific processing of 6.86 Lakh MT of legacy waste at the 15 acres Lohiya Nagar site, the DPR was sent to State of U.P. on 01.04.2025 for remediation of the Legacy waste by bio-mining for a total project cost of Rs. 28.69 Cr. including RDF transportation charges and the fund is yet to be sanctioned.

A copy of letter dated 01.04.2025 is annexed herewith and marked as ANNEXURE-3.

11. That, however, due to the importance of Disposal of Legacy waste in adherence to environmental norms, Meerut Municipal Corporation called tender on 28.08.2025 for "*Treatment of Legacy Waste through Bio-Remediation, Resource Recovery and Scientific Rejects Disposal at Lohiya Nagar dumpsites*".

12. That, subsequent to tendering, the work has been awarded to M/s Daya Charan & Company, New Delhi (hereinafter referred to as "DCC") by Meerut Municipal Corporation vide Work Order No. 334 on

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03.11.2025 and the project cost decided as per the financial rates of the bidder is Rs. 16,02,00,000/- (Sixteen Crores Two Lakhs Only) out of which MNN has reserving partial funds of 02 Cr. under Solid Waste Management head and the remaining funds of Rs. 14.02 Cr. will be allocated from the funds received to MNN under Solid Waste Management head of 15<sup>th</sup> Finance Commission vide GO. No. F.N.9(2)/FCD)2025-26 dated 15.10.2025. Further, the agreement between the working agency and Meerut Municipal Corporation has been executed on 03.11.2025. The working agency is obligated for the reclamation of the project area within 18 Months as per agreement.

A copy of Work order and agreement dated 03.11.2025 is annexed herewith and marked as ANNEXURE-4.

13. That as per the work order issued to the working agency, DCC is currently installing

- one (01) Ballistic Separator,
- two (2) sets of 65 TPH Trommels,
- two (2) Air Density systems.

The installed machinery will be made functional within 02 weeks.

14. Furthermore, it is submitted that the working agency will process Legacy Waste as follows:

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**Legacy Waste Processing Capacity through 02 Set of Trommel having capacity:**

65 TPH x 16 hours (2 shifts of 8 hours= 16 hours) = 1,040 TPD

65 TPH x 16 hours (2 shifts of 8 hours= 16 hours) = 1,040 TPD

**TOTAL PROCESSING/ DAY= 2,080 TPD**

The photographs of Installation of Machinery at Lohiya Nagar site is annexed herewith and marked as **ANNEXURE-5**.

15. That as per the **Work Plan** submitted by the working agency (DCC) for Treatment of Legacy Waste at Lohiya Nagar, **DCC is obligated to dispose of all the components segregated during the processing i.e. RDF, C&D Waste, Bio-Soil/Good-Earth, Recyclable Items, Leachate, etc. in compliance of the Solid Waste Management Rules, 2016.**

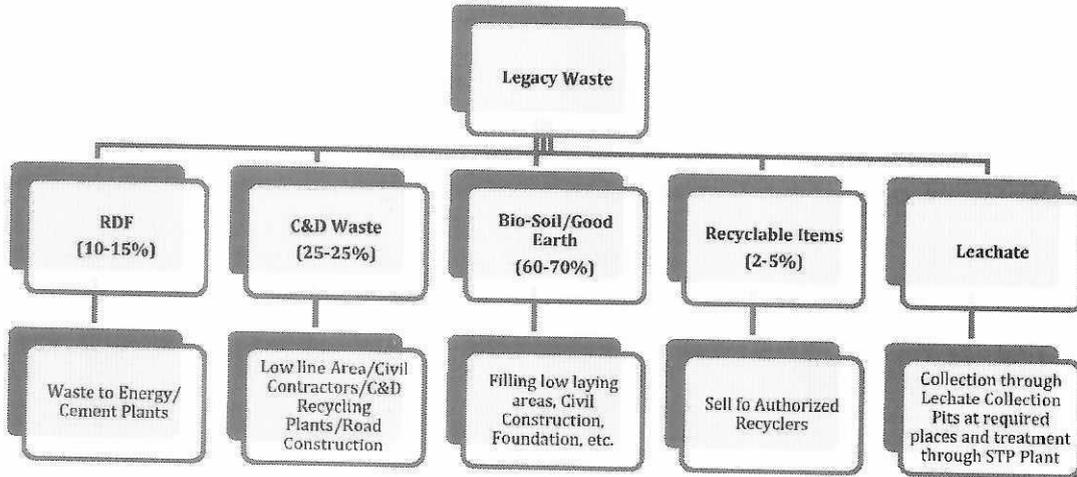
A copy of the work plan submitted by working agency is annexed herewith and marked as **ANNEXURE-6**.

**LECHATE:**

16. That DCC, as mentioned in their detailed work plan, for the proper treatment of the leachate will set up 'leachate collection pits' at the required places for collection of leachate at a single place and prevent it from contaminating the ground water. Subsequent to the collection, the leachate will be transported to the functional 72 MLD STP situated at

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Kamalpur, Meerut. It is submitted that the leachate collection pits will be made within 1 month.



The photographs of 72 MLD STP Plant situated at Kamalpur, Meerut are being annexed herewith and marked as ANNEXURE-7.

### FRESH WASTE:

17. That as per the current census projection data, the **population of Meerut city is approximately 19,07,000** and as per the guidelines in Municipal Solid Waste Management Manual, 2016 the per capita waste generation rate is estimated at 0.475 kg per person per day, resulting in a total waste generation of **approximately 900 Tonnes Per Day (TPD)**, which is given as follows:

- Total Population as per census projection for 2025 = 1907000
- Per capita waste as per Solid Waste Manual (city with population above 10 lakhs)= 475 gm/capita/day

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A copy of the solid waste management manual is annexed herewith and marked as ANNEXURE-8.

- Waste Generation =  $1907000 \times 0.475 \text{ kg}/1000 = 900 \text{ TPD}$
- Segregated Dry Waste = 110 TPD
- Fresh Wet Waste = 790 TPD

18. That the Municipal Corporation limit is divided into 90 wards where **Door-to-Door Collection of Municipal Solid Waste** is being carried out systematically to ensure **100% coverage** of all residential, commercial, and institutional premises. The work is undertaken through an **outsourcing agency M/s BVG India Ltd. in 73 wards and through Meerut Municipal Corporation's own resources in 17 wards**. The objective is to achieve efficient, hygienic, and timely collection of fresh wet and dry waste from every household and establishment across all 90 wards of the city.

The photographs of Door-to-Door Collection is annexed herewith and marked as ANNEXURE-9.

#### 19. PRIMARY COLLECTION:

- i. Door to door segregated collection is encouraged at source using two-bin system – green bin for wet waste and blue bin for dry waste.

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- ii. **Collection is done using auto tippers, tricycles, and handcarts equipped with GPS tracking to ensure route monitoring and complete coverage.**
- iii. **That a total no. of 261 vehicles (209 tippers and 52 rickshaw) have been deployed by the Municipal Corporation. Out of these 227 vehicles, including tippers and rickshaw, have been provided to private company to carry out door to door collection in 73 wards and the remaining are used by the Corporation in 17 wards for the same.**

**20. TRANSPORTATION TO SECONDARY COLLECTION POINTS/  
TRANSFER STATIONS**

- i. **The collected waste is transported to nearest 37 existing secondary collection point and then to 4 existing transfer stations located strategically within the city to minimize travel time and fuel consumption.**
- ii. **At the transfer stations, waste from multiple primary vehicles is consolidated into larger compactors or hook-load vehicles for efficient bulk transportation.**

The photographs of the transfer station is annexed herewith and marked as ANNEXURE-10.

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- iii. That furthermore, 4 transfer stations are also proposed to be set up within the corporation's jurisdictional limits to ensure proper and smooth transfer of waste to the processing site.

A copy of proposal sent to Director, SBM-Urban, Lucknow is annexed herewith and marked as ANNEXURE-11.

### PROCESSING OF FRESH WASTE

#### DRY WASTE (THROUGH 11 MRF CENTERS OF 5 TPD EACH WORKING IN TWO SHIFTS= 110 TPD):

21. The segregated Dry Waste is transported to the Material Recovery Facilities (MRFs) — 11 Centres across Meerut with a combined capacity of 55 TPD — where it is further segregated into recyclable components i.e. Paper, Card Board, Glass, Metals, Rubber, Plastic, etc for further recycling or sale. The 11 MRF centres are currently operated in two shifts by M/s Bijendra Energy, thereby, enabling the MRF centres to process 110 TPD of dry waste.

The photographs of the MRF Centres are annexed herewith and marked as ANNEXURE-12.

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**WET WASTE:**

S. N.	Description	Installed Capacity	Shifts	Operational Capacity
1	Processing Plant at Lohiya Nagar	300 TPD	2	600 TPD
2	Processing Plant at Gawri	150 TPD	2	300 TPD
	<b>TOTAL</b>	<b>450 TPD</b>		<b>900 TPD</b>

22. That the fresh wet waste (bio-degradable fraction) of MNN was being transported to 02 Location i.e. Lohiya Nagar & Gawri. It is submitted that MNN was using the 600 TPD Plant installed at Lohiya Nagar site to process the fresh waste from April, 2025 till 20 July, 2025 and has processed 49,075 MT of Fresh Waste.

A copy of logbook is annexed herewith and marked as ANNEXURE-13.

23. That it is humbly submitted before the Hon'ble Tribunal that due to the ongoing work of construction of outer ring road (Hapur road) by the NHAI since July, 2025, the Municipal Corporation was unable to access the machinery setup at the Lohiya Nagar site for processing of fresh waste.

The photographs of the ongoing work by the NHAI and the map of the Lohiya Nagar site is annexed herewith and marked as ANNEXURE-14.

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24. That the Municipal Corporation, vide letters dated 22.08.2025, 02.09.2025, and 20.10.2025, has repeatedly requested the NHAI to expedite the completion of the ring road construction to enable smooth operation of the waste processing plant. Owing to the on-going road construction and heavy monsoon conditions, the plant remained functional but non-operational from 20th July, 2025. **The Corporation is relocating the 600 TPD waste processing plant from Lohiya Nagar to Gawri to bridge the gap between waste generation and disposal. This relocation will be completed within one (01) month.**

A copy of letters dated 22.08.2025, 02.09.2025 and 20.10.2025 is annexed herewith and marked as **ANNEXURE-15.**

25. The remaining wet waste that was being transported to the Fresh Waste Processing Plant of 300 TPD capacity located at Gawri, where it was being processed to separate compostable waste using the Trommel Screen, Ballistic Separator, Conveyor Belt, etc. till July, 2025. The processing plant at Gawri was halted due to heavy rainfall till 15 September, 2025. From 16<sup>th</sup> September, 2025 MNN is processing 300 TPD of Fresh Waste at Gawri.

A copy of logbook of Gawri Plant is annexed herewith and marked as **ANNEXURE-16.**

  
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26. That due to the inaccessibility of Vehicles to Lohiya Nagar Plant, the total fresh waste generated within the limit of Municipal Corporation was diverted to Gawri Site. As, both of the Waste Processing Plants installed at Lohiya Nagar and Gawri were functional but non-operational due to reasons mentioned above, there is currently around 50,200 MT of Fresh Waste accumulated at Gawri Site.

27. That Municipal Corporation is currently processing 300 TPD of Fresh Waste at Gawri. After relocation of 600 TPD Processing Plant from Lohiya Nagar to Gawri, making its arrangement for 900 TPD Waste Processing, MMC will process the currently accumulated Fresh Waste.

**DISPOSAL OF RDF, COMPOST AND INERTS**

28. **Processing Site at Lohiya Nagar:** The components obtained after disposal of Waste from Lohiya Nagar site are accumulated at Lohiya Nagar site itself due to inaccessibility of Vehicle to the Plant, which will be disposed of after completion of road construction work by NHAI.

29. That the RDF generated from the processing of fresh waste is disposed of as follows:

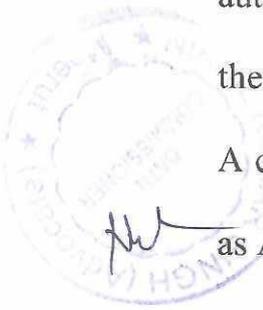
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- i. **MRF Centres:** The private company, M/s Bijendra Energy, operating the MRF Centres disposes the generated RDF in house at their WTE Plant of about 1 megawatts situated at Modi Nagar Road, Meerut.

The copy of work order and certificate for responsibility of Dry Waste disposal is annexed herewith and marked as ANNEXURE-17.

- ii. **Processing Site at Gawri:** The Municipal Corporation has authorized private companies to transport the generated RDF to their plants to ensure timely and proper disposal of the RDF.

A copy of the authorization letter is annexed herewith and marked as ANNEXURE-18.



30. **COMPOST:** That the compost generated from the processing of the fresh waste is regularly transported by the farmers for their agricultural purposes from the processing site situated at Gawri.

31. **INERTS/C&D Waste:** That the inerts/C&D Waste generated from the processing of the fresh waste at the MRF Centres and processing site at Gawri are utilized by the Municipal Corporation at the low lying areas.

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A copy of the certificate by the Nagar Nigam certifying that the inerts are used in the low lying areas is annexed herewith and marked as ANNEXURE-19.

**FUTURE ACTION PLAN TO PROCESS THE FRESH WASTE WITH NTPC LTD. AND M/S GAIL INDIA LTD.**

32. That for enhanced and proper scientific disposal of fresh waste, MNN (Meerut Nagar Nigam) has executed agreement dated 03.10.2024 with NTPC. The project involves the conversion of municipal waste into green charcoal through a 900 TPD Plant, ensuring the environmentally sustainable disposal of the city's daily Municipal Solid Waste.

A copy of the agreement executed with NTPC is annexed herewith and marked as ANNEXURE-20.

33. That furthermore, the Meerut Nagar Nigam, vide its letter dated 24.10.2025, has requested GAIL (India) Limited to submit a detailed proposal for:

- The Operation and Maintenance of the existing 300 TPD Waste Processing Plant established at Gawri by the MNN,
- For the Operation and Maintenance of a proposed 600 TPD Waste Processing Plant.

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नगर निगम, मेरठ

- The same is intended to ensure efficient and cluster-based processing of fresh municipal waste in accordance with the requirements of the MNN, particularly in view of the proposed inclusion of the Meerut Cantonment area within the jurisdiction of the Municipal Corporation.

A copy of letter dated 24.10.2025 is annexed herewith and marked as **ANNEXURE-21.**

### AWARENESS PROGRAMMES AND CAMPAIGNS

34. That the Municipal Corporation, Meerut has mobilized various residents through IEC Activities, Behavioural Changes Campaigns, Community Awareness Programs, etc to practice Home Composting, Pit Composting at their residence or parks in their area. Community Composters are also installed in public parks to encourage practice of Community Composting.

The photographs of the campaigns raising awareness for home composting is annexed herewith and marked as **ANNEXURE-22.**

35. That additionally, bulk waste generators such as hotels, restaurants, marriage halls, and community centers are mandated to manage their fresh wet waste on-site by converting it into compostable material for in-premises use.

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नगर निगम, मेरठ

A copy of the SWM Rules, 2016 mandating in-premises composting is annexed herewith and marked as ANNEXURE-23.

36. That it is respectfully submitted before the Hon'ble Tribunal that the Deponent is undertaking all necessary measures and actions to ensure the proper and scientific disposal of both fresh and legacy waste within the jurisdiction of the Municipal Corporation, Meerut. Furthermore, the Deponent undertakes to ensure that the management and disposal of solid waste in MNN shall be carried out strictly in accordance with the provisions of the Solid Waste Management Rules, 2016.

37. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

38. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom. That the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

  
**DEPONENT**  
नगर आयुक्त,  
नगर निगम, मेरठ

VERIFICATION

Verified at Meerut on this the 12<sup>th</sup> day of November, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.



*Dawabto.*

**DEPONENT**

**नगर आयुक्त,  
नगर निगम, मेरठ**

Page No. 135 of 2181193  
Case No. Bhauresh Singh Jaisan  
Admitted by Municipal Commissioner  
Date 12/11/2025.  
At 12:18 P.M.

*[Signature]*  
Oath Commissioner, Meerut

GSTIN : 09AAALN0074H2Z3

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut****BILLED TO**

Name: *M/S Shree Balaji Traders*  
 Address: *764 South Civil Lines*  
*Muzaffar Nagar (UP) 251001*  
 GSTIN No (Firm/Contractor): *09A00PV6787R122*  
 State: *U.P.* State Code: *09*

Invoice No. *1058*  
 Date: *01.01.2025*  
 State: *U.P.*  
 State Code: *09*  
 Reverse Charge.....

Transportation Mode..... Vehicle No.....

Date of Supply: *Today* Place of Supply: *Muzaffar Nagar*

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
<i>1)</i>	<i>Non Recyclable Plastic waste</i> <i>RDF Month of December 2024</i>	<i>38251000</i>	<i>395.385</i>	<i>100/-</i>	<i>39538</i>	<i>50</i>
<b>TOTAL</b>					<i>39538</i>	<i>50</i>

Total Value (In Words) *Fourty six*  
*hundred Eighty six Rupees only.*

Bank :  
 A/C No. :  
 IFSC Code :

Freight & Other Exp.		
Total Amount before Tax		
Add : CGST @ <i>9%</i>	<i>3558</i>	<i>46</i>
Add : SGST @ <i>9%</i>	<i>3558</i>	<i>46</i>
Add : IGST @.....%		
<b>TAX AMOUNT OF GST</b>	<i>46,656/-</i>	

**TERMS & CONDITONS :**

- Subject to Meerut Jurisdiction Only.
- Goods once sold will not be taken back.
- E. & O. E.

Original - White, Duplicate - Pink, Triplicate - Yellow

Certified that the particulars given above are true and correct

**For Nagar Nigam, Meerut**

Prop. Auth. Signatory

GSTIN : 09AAALN0074H2Z3

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut**

<b>BILLED TO</b>		Invoice No. 1582
Name.....	M/S Shweta Chauthary	Date 03.01.2025
Address.....	1288 Shyam Circular Road Muzaffarnagar	State U.P.
GSTIN No (Firm/Contractor).....	09AEGPC2829DI2U	State Code 09
State.....	U.P.	Reverse Charge.....
	State Code 09	

Transportation Mode.....	trolley	Vehicle No.....	
Date of Supply.....		Place of Supply.....	Muzaffarnagar

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
	Non Recyclable waste RDF Month of December 2024	38251	72070	100/-	7,206	
<b>TOTAL</b>						7206/-

Total Value (In Words).....	Eight thousand five hundred Four Rupees only	Freight & Other Exp.	
Bank :		Total Amount before Tax	
A/C No. :		Add : CGST @.....%	648.63
FSC Code :		Add : SGST @.....%	648.63
		Add : IGST @.....%	
		<b>TAX AMOUNT OF GST</b>	8504/-

**TERMS & CONDITIONS :**

- Subject to Meerut Jurisdiction Only.
- Goods once sold will not be taken back.
- E. & O. E.

Original - White, Duplicate - Pink, Triplicate - Yellow

Certified that the particulars given above are true and correct  
**For Nagar Nigam, Meerut**  
  
Prop/Auth. Signatory

STIN : 09AAALN0074H2Z3

664

# NAGAR NIGAM, MEERUT

**Kesar Ganj Road, Meerut**

**BILLED TO**  
 Name: Biota Saviour Pvt Ltd  
 Address: B-28 Rasta Garden Manamu Road  
Ganga Nagar Meerut  
 STIN No (Firm/Contractor): 09AALCB3959P1  
 State: U.P State Code: 09

Invoice No. 1584  
 Date: 07.01.2025  
 State: U.P  
 State Code: 09  
 Reverse Charge:

Transportation Mode: trolly Vehicle No.:  
 Date of Supply: Place of Supply: Muzaffarnagar

Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
				Rs.	P.
Non-Recyclable Plastic waste RDF month of December	38251000	281.920	100/-	28192	
<b>TOTAL</b>				28192	

Total Value (In Words): Eighty Three thousand  
two hundred sixty seven rupees only

Freight & Other Exp.		
<b>Total Amount before Tax</b>		
Add : CGST @.....9.....%	2537	28
Add : SGST @.....9.....%	2537	28
Add : IGST @.....%		
<b>TAX AMOUNT OF GST</b>	33267	4

Ink :  
 C No. :  
 SIC Code :

Certified that the particulars given above are true and correct

**For Nagar Nigam, Meerut**

*[Signature]*

Prop./Auth. Signatory

**TERMS & CONDITIONS :**  
 Subject to Meerut Jurisdiction Only.  
 Goods once sold will not be taken back.  
 E. & O. E.  
 Signal - White, Duplicate - Pink, Triplicate - Yellow

GSTIN : 09AAALN0074H2Z3

665

# NAGAR NIGAM, MEERUT

**Kesar Ganj Road, Meerut**

<b>BILLED TO</b> Name: <i>M/s Shree Parvi Enterprises</i> Address: <i>60/296, A wash vihar, Muzaffar nagar</i>		Invoice No. <i>1585</i> Date: <i>07.01.2025</i> State: <i>U.P.</i> State Code: <i>09</i> Reverse Charge:
GSTIN No (Firm/Contractor): <i>09RVOPS1643B1ZY</i> State: <i>U.P.</i> State Code: <i>09</i>		

Transportation Mode: \_\_\_\_\_ Vehicle No: \_\_\_\_\_  
 Date of Supply: *trolly* Place of Supply: *Muzaffar Nagar*

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
1)	<i>Non Recyclable Plastic RDI Month of December</i>	<i>38251000</i>	<i>115.455</i>	<i>100/-</i>	<i>11545</i>	<i>50</i>
<b>TOTAL</b>					<i>11545</i>	<i>50</i>

Total Value (In Words): <i>thirteen thousand six hundred twenty four Rupees only</i>	Freight & Other Exp.		
Bank :	Total Amount before Tax		
/C No. :	Add : CGST @ <i>9</i> %	<i>1039.</i>	<i>10</i>
FSC Code :	Add : SGST @ <i>9</i> %	<i>1039</i>	<i>10</i>
	Add : IGST @ ..... %		
	<b>TAX AMOUNT OF GST</b>	<i>13,624</i>	<i>1</i>

**TERMS & CONDITIONS :**  
 Subject to Meerut Jurisdiction Only.  
 Goods once sold will not be taken back.  
 E. & O. E.  
 Original - White, Duplicate - Pink, Triplicate - Yellow

Certified that the particulars given above are true and correct  
**For Nagar Nigam, Meerut**  
  
 Prop/ Auth. Signatory

# NAGAR NIGAM, MEERUT

**Kesar Ganj Road, Meerut**

BILLED TO Name: <u>M/S Shree Balaji Traders</u> Address: <u>764, South Civil Lines Road, Muzaffarnagar</u> TIN No (Firm/Contractor): <u>09AQQPV6787R1Z2</u> State: <u>U.P.</u> State Code: <u>09</u>	Invoice No. <u>1586</u> Date: <u>07.01.2025</u> State: <u>U.P.</u> State Code: <u>09</u> Reverse Charge:
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Transportation Mode: \_\_\_\_\_ Vehicle No: \_\_\_\_\_  
 Date of Supply: hally Place of Supply: Muzaffarnagar

Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
				Rs.	P.
Non Recyclable Plastic RDF Month of December	38251000	414.965	100/-	41,496	50
<b>TOTAL</b>				<b>41496</b>	<b>50</b>

Total Value (In Words) <u>Forty Eight Thousand</u> <u>Nine hundred sixty six Rupees only</u>	Freight & Other Exp.		
	Total Amount before Tax		
Bank :	Add : CGST @.....9.....%	3734	69
Account No. :	Add : SGST @.....9.....%	3734	69
GSTIN Code :	Add : IGST @.....%		
	<b>TAX AMOUNT OF GST</b>	<b>48,966</b>	<b>1</b>

**TERMS & CONDITIONS :**  
 Subject to Meerut Jurisdiction Only.  
 Goods once sold will not be taken back.  
 E. & O. E.  
 Original - White, Duplicate - Pink, Triplicate - Yellow

Certified that the particulars given above are true and correct  
**For Nagar Nigam, Meerut**  
  
**Prop/Auth. Signatory**

667

GSTIN : 09AAALN0074H2Z3

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut**

<b>BILLED TO</b>	Invoice No. 1587
Name..... M/s Bharat Hades	Date 07.01.2025
Address..... 29 Laxur Road Khardoni Shekhpur Meerut	State : U.P
GSTIN No (Firm/Contractor)..... 09BMC PH 50 76 61 20	State Code : 09
State..... U.P	Reverse Charge.....
State Code..... 09	

Transportation Mode.....	Vehicle No.....
Date of Supply..... 7thly	Place of Supply..... Muzaffar Nagar

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
1)	Non Recyclable Plastic	38251000	238.770	100/-	23877	
<b>TOTAL</b>					23877	
Total Value (In Words)..... Twenty Eight Thousand One Hundred Seventy Five Rupees only					Freight & Other Exp.	
					Total Amount before Tax	
Bank :					Add : CGST @..... 9.....%	2148. 93
VC No. :					Add : SGST @..... 9.....%	2148 93
FSC Code :					Add : IGST @.....%	
					<b>TAX AMOUNT OF GST</b>	28,175/-

Certified that the particulars given above are true and correct

**For Nagar Nigam, Meerut**

Prop./Auth. Signatory

**TERMS & CONDITIONS :**

Subject to Meerut Jurisdiction Only.  
Goods once sold will not be taken back.  
E. & O. E.

Original - White, Duplicate - Pink, Triplicate - Yellow

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut**

BILLED TO Name: <i>M/S Anam Trading Co</i> Address: <i>Shive Mendir Road Shiv Puri Khatulp</i> <i>Muzaffar Nagar</i> STIN No (Firm/Contractor)..... State: <i>U.P.</i> State Code: <i>09</i>	Invoice No. <i>1588</i> Date: <i>08.01.2025</i> State: <i>U.P</i> State Code: <i>09</i> Reverse Charge.....
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Transportation Mode.....	Vehicle No.....
Date of Supply: <i>fully</i>	Place of Supply: <i>Muzaffar Nagar</i>

Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
				Rs.	P.
<i>Non Recyclable Plastic RDF</i> <i>Month of December</i>	<i>3825/000</i>	<i>314.350</i>	<i>100/-</i>	<i>31435</i>	
<b>TOTAL</b>				<i>31435</i>	
Total Value (In Words) <i>thirty seven thousand</i>				Freight & Other Exp.	
<i>Ninety three Rupees only</i>				Total Amount before Tax	
Bank :				Add : CGST @ <i>9</i> .....%	<i>2829</i> <i>15</i>
/C No. :				Add : SGST @ <i>9</i> .....%	<i>2829</i> <i>15</i>
FSC Code :				Add : IGST @.....%	
				<b>TAX AMOUNT OF GST</b>	<i>37093</i> <i>1</i>

Certified that the particulars given above are true and correct

**For Nagar Nigam, Meerut****TERMS & CONDITIONS :**

1. Subject to Meerut Jurisdiction Only.
2. Goods once sold will not be taken back.
3. E. & O. E.

Original - White, Duplicate - Pink, Triplicate - Yellow

Prop./Auth. Signatory

# NAGAR NIGAM, MEERUT

**Kesar Ganj Road, Meerut**

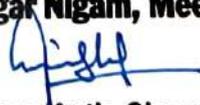
Bill TO M/s Star Enterprises. Address: 32 Valley Bazar Meerut (250002) No (Firm/Contractor) 09AEBFS1476B1 Z7 U.P. State Code 09	Invoice No. 1589 Date 08.01.2025 State U.P. State Code 09 Reverse Charge
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Transportation Mode: \_\_\_\_\_ Vehicle No: \_\_\_\_\_  
 Mode of Supply: trolley Place of Supply: Muzaffar Nagar

Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
				Rs.	P.
Non Recyclable Plastic RDF Month of December 2024	38251000	14.485	100/-	1948	50
<b>TOTAL</b>				1948	50

Value (In Words) two thousand two hundred Ninety Nine Rupees only Mark : No. : C Code :	Freight & Other Exp. Total Amount before Tax Add : CGST @ 9% 175 37 Add : SGST @ 9% 175 37 Add : IGST @ % <b>TAX AMOUNT OF GST 2299</b>
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**TERMS & CONDITIONS :**  
 Subject to Meerut Jurisdiction Only.  
 Goods once sold will not be taken back.  
 E. & O. E.  
 Original - White, Duplicate - Pink, Triplicate - Yellow

Certified that the particulars given above are true and correct  
**For Nagar Nigam, Meerut**  
  
 Prop. Auth. Signatory

# NAGAR NIGAM, MEERUT

**Kesar Ganj Road, Meerut**

<b>BILLED TO</b> Name: <u>M/S Kisan trading Company</u> Address: <u>Village haider Nagar block</u> <u>Muzaffar Nagar (251308)</u> GSTIN No (Firm/Contractor): <u>09BAF PK P 797412P</u> State: <u>U.P</u> State Code: <u>09</u>		Invoice No. <u>1590</u> Date: <u>08.01.2025</u> State: <u>U.P</u> State Code: <u>09</u> Reverse Charge:
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Transportation Mode: ..... Vehicle No: .....  
 Date of Supply: trolley Place of Supply: Muzaffar Nagar

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT Rs.	P.
1)	Non-Recyclable Plastic RDF Month of December 2024	38251000	97.810	100/-	9781	
<b>TOTAL</b>					<b>9781</b>	
Total Value (In Words): <u>Eleven thousand five hundred forty two Rupees only</u>					Freight & Other Exp.	
Bank :					Total Amount before Tax	
A/C No. :					Add : CGST @.....%	880 29
IFSC Code :					Add : SGST @.....%	880 29
					Add : IGST @.....%	
					<b>TAX AMOUNT OF GST</b>	<u>11542/-</u>

Certified that the particulars given above are true and correct

**For Nagar Nigam, Meerut**

Prop/Auth. Signatory

**TERMS & CONDITONS :**

1. Subject to Meerut Jurisdiction Only.
2. Goods once sold will not be taken back.
3. E. & O. E.

GSTIN : 09AAALN0074H2Z3

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut****BILLED TO**

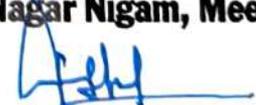
Name: *M/S Star Enterprises*  
 Address: *32 Valley Bazar Meerut (25002)*  
 GSTIN No (Firm/Contractor): *09AEBFS1476B127*  
 State: ..... State Code: .....

Invoice No. **1065**  
 Date: *16.02.2025*  
 State: *U.P*  
 State Code: *09*  
 Reverse Charge: .....

Transportation Mode: ..... Vehicle No: .....  
 Date of Supply: *trolley* Place of Supply: *Muzaffar Nagar*

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT		
					Rs.	P.	
<i>ij</i>	<i>Non Recyclable Plastic RDF Month of December 2024</i>	<i>38251000</i>	<i>20440 MT</i>	<i>100 MT</i>	<i>2044</i>		
<b>TOTAL</b>					<i>2044</i>		
Total Value (In Words) <i>two thousand four hundred twelve Rupees Only</i>					Freight & Other Exp.		
					Total Amount before Tax		
Bank :					Add : CGST @ <i>9</i> %	<i>183</i>	<i>96</i>
A/C No. :					Add : SGST @ <i>9</i> %	<i>183</i>	<i>96</i>
FSC Code :					Add : IGST @ .....		
					TAX AMOUNT OF GST	<i>2412</i>	

Certified that the particulars given above are true and correct

**For Nagar Nigam, Meerut**
  
 Prop/ Auth. Signatory
**TERMS & CONDITIONS :**

- Subject to Meerut Jurisdiction Only.
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- E. & O. E.

Original - White, Duplicate - Pink, Triplicate - Yellow

GSTIN : 09AAALN0074H2Z3

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut**

<b>BILLED TO</b>		Invoice No. <b>1067</b>
Name <b>M/S Bhatat Traders</b>	Date <b>01.03.2025</b>	State <b>U.P</b>
Address <b>29 Lawat Road Khardoni</b>	State Code <b>09</b>	Reverse Charge.....
<b>Shekhpur Meerut U.P</b>		
GSTIN No (Firm/Contractor) <b>09BCPH5076G1Z0</b>		
State <b>U.P</b>	State Code <b>09</b>	

Transportation Mode <b>trolley</b>	Vehicle No.....
Date of Supply.....	Place of Supply <b>Muzaffar Nagar</b>

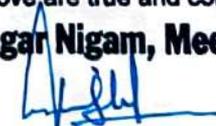
S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
i)	Non Recyclable Plastic waste RDP Month of February 2025	38251000	447760 MT	100 MT	44776	
<b>TOTAL</b>					<b>44776</b>	

Total Value (In Words) <b>Fifty two thousand</b>	Freight & Other Exp.		
<b>Eight hundred thirty six Rupees only</b>	Total Amount before Tax		
Bank :	Add : CGST @..... <sup>9</sup> .....%	4092.	84
A/C No. :	Add : SGST @..... <sup>9</sup> .....%	4092	84
FSC Code :	Add : IGST @.....%.....		
	<b>TAX AMOUNT OF GST</b>	<b>52836</b>	<b>1</b>

**TERMS & CONDITIONS :**

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Original - White, Duplicate - Pink, Triplicate - Yellow

Certified that the particulars given above are true and correct  
**For Nagar Nigam, Meerut**  
  
Prop. Auth. Signatory

673

GSTIN : 09AAALN0074H2Z3

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut****BILLED TO**

Name: M/S Biota Saviour Pvt Ltd  
 Address: B-28 Ratha Ghatteen Mawana Road  
U.P Ganga Nagar Meerut 25001  
 GSTIN No (Firm/Contractor): 09AALCB3959P1  
 State: U.P State Code: 09

Invoice No. 1069  
 Date: 02.03.2025  
 State: U.P  
 State Code: 09  
 Reverse Charge.....

Transportation Mode: trolley Vehicle No.....  
 Date of Supply..... Place of Supply: Muzaffarnagar

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
1)	Non Recyclable Plastic Waste RDF Month of February 2025	3825/600	255-825 MT	100 MT	25582	50

TOTAL 25582 50

Total Value (In Words) twenty Eight thousand six hundred fifty three Rupees only

Freight & Other Exp.		
Total Amount before Tax		
Add : CGST @ <u>9%</u>	2302	43
Add : SGST @ <u>9%</u>	2302	43
Add : IGST @ .....		
TAX AMOUNT OF GST	28653	4

Bank :  
A/C No. :  
IFSC Code :

Certified that the particulars given above are true and correct  
**For Nagar Nigam, Meerut**

**TERMS & CONDITONS :**  
 1. Subject to Meerut Jurisdiction Only.  
 2. Goods once sold will not be taken back.  
 3. E. & O. E.  
 Original - White, Duplicate - Pink, Triplicate - Yellow

*[Signature]*  
 Prop/Auth. Signatory

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut**

BILLED TO		Invoice No. 1068
Name M/S Punna trailers Agro	Date 02.03.2025	
Address RTO office, G-27 Bhopa Road transport Nagar Meerut nagar	State U.P.	
GSTIN No (Firm/Contractor) 09ACPPZ7648JIZE	State Code 09	
State U.P.	Reverse Charge	

Transportation Mode trolley	Vehicle No.
Date of Supply	Place of Supply Meerut nagar

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
i)	Non Recyclable Plastic waste RDF Month of February 2025	38251000	128.230 MT	100 MT	12823	
<b>TOTAL</b>					12823	

Total Value (In Words) Fifteen thousand one hundred thirty two rupees only	Freight & Other Exp.		
Bank :	Total Amount before Tax		
A/C No. :	Add : CGST @ 9%	1154	07
IFSC Code :	Add : SGST @ 9%	154	07
	Add : IGST @		
	<b>TAX AMOUNT OF GST</b>	15132	

Certified that the particulars given above are true and correct

**For Nagar Nigam, Meerut**

Prop. Auth. Signatory

**TERMS & CONDITIONS :**

1. Subject to Meerut Jurisdiction Only.
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3. E. & O. E.

Original - White, Duplicate - Pink, Triplicate - Yellow

STIN : 09AAALN0074H2Z3

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut**

BILLED TO Name: <i>Envison organic work end suppliers</i> Address: <i>D-214 Green Estate, A to Z Colony</i> <i>Mohi Puram Meerut - 250110</i> STIN No (Firm/Contractor): <i>09A0BPG3832K1ZY</i> State Code:	Invoice No. <i>1080</i> Date: <i>07.05.2025</i> State: <i>UP</i> State Code: <i>09</i> Reverse Charge:
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Transportation Mode: <i>trolley</i> Place of Supply: <i>Muzaffarnagar</i>	Vehicle No.: 
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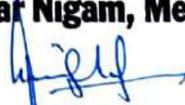
Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
				Rs.	P.
<i>Non Recyclable Plastic waste</i>	<i>3825</i>	<i>44.34</i>	<i>100/-</i>	<i>4334</i>	
<i>IRDI Month of April 2025</i>		<i>MT</i>	<i>MT</i>		
<b>TOTAL</b>				<i>4334</i>	

Total Value (In Words): <i>Five thousand one hundred fourteen Rupees only</i>	Freight & Other Exp.	
Bank :	Total Amount before Tax	
PAN No. :	Add : CGST @ <i>9</i> %	<i>390</i>
GSTIN Code :	Add : SGST @ <i>9</i> %	<i>390</i>
	Add : IGST @ %	
	<b>TAX AMOUNT OF GST</b>	<i>514</i>

**TERMS & CONDITIONS :**

- Subject to Meerut Jurisdiction Only.
- Goods once sold will not be taken back.
- E. & O. E.

Original - White, Duplicate - Pink, Triplicate - Yellow

Certified that the particulars given above are true and correct  
**For Nagar Nigam, Meerut**  
  
 Prop. Auth. Signatory

676

SSTIN : 09AAALN0074H2Z3

**NAGAR NIGAM, MEERUT****Kesar Ganj Road, Meerut**

BILLED TO		Invoice No. 1081
Name M.N traders	Address Mawana Road Meerut Meerut U.P	Date 09.05.2025
SSTIN No (Firm/Contractor) 09EE@PM2428C1ZD	State U.P	State Code 09
State U.P	State Code 09	Reverse Charge

Transportation Mode trolley	Vehicle No.
Place of Supply Muzaffar Nagar	

S. No.	Description of Goods / Services	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
	Non-Recyclable Plastic waste / RDF Month of April 2025	3825	127.25 MT	100 MT	12725	
TOTAL						12725
Total Value (In Words) Fifteen thousand six hundred teen Rupees only		Freight & Other Exp.				
		Total Amount before Tax				
Bank :		Add : CGST @ 9%		1145	25	
VC No. :		Add : SGST @ 9%		1145	25	
FSC Code :		Add : IGST @				
TAX AMOUNT OF GST					15016	

Certified that the particulars given above are true and correct

**For Nagar Nigam, Meerut****TERMS & CONDITIONS :**

- Subject to Meerut Jurisdiction Only.
- Goods once sold will not be taken back.
- E. & O. E.

Original - White, Duplicate - Pink, Triplicate - Yellow

Prop./Auth. Signatory

**677**  
कार्यालय : नगर निगम मेरठ।

दिनांक : 16.07.2025

उपयोगिता प्रमाण-पत्र

प्रमाणित किया जाता है कि नगर निगम मेरठ की सीमान्तर्गत लोहिया नगर एवं गांवड़ी स्थित कूड़ा निस्तारण प्लान्ट के संचालन के दौरान निकलने वाली बायो मृदा, कंस्ट्रक्शन एवं डिमोलिशन वेस्ट, इनर्ट, आदि का प्रयोग नगर निगम मेरठ द्वारा मुख्यतः निचले स्तर की भूमि के भराव कार्य में किया जाता है। इसके अतिरिक्त उक्त बायो मृदा, कंस्ट्रक्शन एवं डिमोलिशन वेस्ट, इनर्ट, आदि का प्रयोग नगर निगम मेरठ के निर्माण विभाग द्वारा कराए जा रहे सिविल कार्यों में भी किया जाता है।



  
AB  
(राजपाल सिंह यादव)  
सहायक अभियन्ता

  
AE  
(राजवीर सिंह)  
सहायक अभियन्ता

  
(अमित कुमार शर्मा)  
अभिशासी अभियन्ता

Nagar Nigam Meerut  
Summary of Processed/Disposed/Remaining Component of Legacy Waste at Lohiya Nagar Dumpsite

S. No.	Component	Dec-24	Jan-25	Feb-25	Mar-25	Total	Remarks
1	Total Waste Processed	11190	12510	13080	13380	50160	-
2	RDF	438	621	963	1055	3077	Sold to Recyclers
3	Bio-Soil	9227	9387	9272	9366	37252	Used in filling low-land areas
4	Inerts	436	502	518	525	1981	Used in filling low-land areas

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नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

**679**  
**Nagar Nigam Meerut**

**Log-Book for Processing of Legacy Waste at Lohiya Nagar Plant**

Capacity: 300 x 2 = 600 TPD

Month: December, 2024

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-12-2024	25	570	22	478	22
2	02-12-2024	20	480	19	360	19
3	03-12-2024	21	510	20	423	20
4	04-12-2024	23	540	21	448	20
5	05-12-2024	23	540	21	448	20
6	06-12-2024	21	510	20	423	20
7	07-12-2024	7	150	6	125	6
8	08-12-2024	21	510	20	423	20
9	09-12-2024	23	540	21	448	21
10	10-12-2024	21	510	20	423	20
11	11-12-2024	23	540	21	448	21
12	12-12-2024	4	60	3	50	3
13	13-12-2024	0	Shaft Break	0	0	0
14	14-12-2024	0	Shaft Break	0	0	0
15	15-12-2024	0	Shaft Break	0	0	0
16	16-12-2024	0	Shaft Break	0	0	0
17	17-12-2024	0	Shaft Break	0	0	0
18	18-12-2024	0	Maintenance	0	0	0
19	19-12-2024	21	510	20	423	20
20	20-12-2024	23	540	21	448	21
21	21-12-2024	21	510	20	423	20
22	22-12-2024	23	540	21	448	21
23	23-12-2024	21	510	20	423	20
24	24-12-2024	23	540	21	448	21
25	25-12-2024	23	540	21	448	21
26	26-12-2024	23	540	21	448	21
27	27-12-2024	0	Rainy Day	0	0	0
28	28-12-2024	0	Rainy Day	0	0	0
29	29-12-2024	21	510	20	423	20
30	30-12-2024	20	480	19	375	19
31	31-12-2024	21	510	20	423	20
<b>Total</b>		<b>472</b>	<b>11190</b>	<b>438</b>	<b>9227</b>	<b>436</b>

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*AS*  
नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

# Nagar Nigam Meerut

## Log-Book for Processing of Legacy Waste at Lohiya Nagar Plant

Capacity: 300 x 2 = 600 TPD

Month: January, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-01-2025	21	510	25	383	21
2	02-01-2025	21	510	25	383	21
3	03-01-2025	21	510	25	383	21
4	04-01-2025	19	480	24	360	19
5	05-01-2025	19	480	24	360	19
6	06-01-2025	19	480	24	360	19
7	07-01-2025	25	570	28	428	23
8	08-01-2025	17	420	21	315	17
9	09-01-2025	19	480	24	360	19
10	10-01-2025	19	480	24	360	19
11	11-01-2025	21	510	25	383	21
12	12-01-2025	13	330	16	248	13
13	13-01-2025	17	420	21	315	17
14	14-01-2025	18	450	22	338	18
15	15-01-2025	15	360	18	270	14
16	16-01-2025	15	360	18	270	14
17	17-01-2025	17	420	21	315	17
18	18-01-2025	0	Plant Modification	0	0	0
19	19-01-2025	0	Plant Modification	0	0	0
20	20-01-2025	0	Plant Modification	0	0	0
21	21-01-2025	11	270	14	202	11
22	22-01-2025	21	510	25	383	21
23	23-01-2025	21	510	25	383	21
24	24-01-2025	18	450	22	338	18
25	25-01-2025	19	480	24	360	19
26	26-01-2025	19	480	24	360	19
27	27-01-2025	19	480	24	360	19
28	28-01-2025	18	450	22	338	18
29	29-01-2025	18	210	11	157	8
30	30-01-2025	17	420	21	315	17
31	31-01-2025	19	480	24	360	19
<b>Total</b>		<b>516</b>	<b>12510</b>	<b>621</b>	<b>9387</b>	<b>502</b>

  
 नगर स्वास्थ्य अधिकारी  
 नगर निगम, मेरठ

**681**  
**Nagar Nigam Meerut**

**Log-Book for Processing of Legacy Waste at Lohiya Nagar Plant**

Month: February, 2025

Capacity: 300 x 2 = 600 TPD

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-02-2025	21	510	25	383	21
2	02-02-2025	18	450	22	338	18
3	03-02-2025	15	360	18	270	14
4	04-02-2025	21	510	25	383	21
5	05-02-2025	18	450	22	338	18
6	06-02-2025	21	420	33	294	17
7	07-02-2025	11	210	16	147	8
8	08-02-2025	25	510	40	357	20
9	09-02-2025	25	510	40	357	20
10	10-02-2025	25	510	40	357	20
11	11-02-2025	25	510	40	357	20
12	12-02-2025	22	450	36	315	18
13	13-02-2025	24	480	38	336	19
14	14-02-2025	24	480	38	336	19
15	15-02-2025	25	510	40	357	20
16	16-02-2025	22	450	36	315	18
17	17-02-2025	25	510	40	357	20
18	18-02-2025	26	570	45	399	23
19	19-02-2025	25	510	40	357	20
20	20-02-2025	25	510	40	357	20
21	21-02-2025	25	510	40	357	20
22	22-02-2025	22	450	36	315	18
23	23-02-2025	25	510	40	357	20
24	24-02-2025	25	510	40	357	20
25	25-02-2025	12	240	19	168	9
26	26-02-2025	22	450	36	315	18
27	27-02-2025	24	480	38	336	19
28	28-02-2025	25	510	40	357	20
<b>Total</b>		<b>623</b>	<b>13080</b>	<b>963</b>	<b>9272</b>	<b>518</b>

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नगर निगम, मेरठ

# Nagar Nigam Meerut

## Log-Book for Processing of Legacy Waste at Lohiya Nagar Plant

Capacity: 300 x 2 = 600 TPD

Month: March, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-03-2025	22	450	36	315	18
2	02-03-2025	22	450	36	315	18
3	03-03-2025	19	390	31	273	15
4	04-03-2025	21	420	33	294	16
5	05-03-2025	25	510	40	357	20
6	06-03-2025	25	510	40	357	20
7	07-03-2025	21	420	33	294	16
8	08-03-2025	8	150	12	105	6
9	09-03-2025	25	510	40	357	20
10	10-03-2025	25	510	40	357	20
11	11-03-2025	25	510	40	357	20
12	12-03-2025	24	480	38	336	19
13	13-03-2025	25	510	40	357	20
14	14-03-2025	0	HOLI	0	0	0
15	15-03-2025	9	180	15	126	7
16	16-03-2025	24	480	38	336	19
17	17-03-2025	25	510	40	357	20
18	18-03-2025	24	480	38	336	19
19	19-03-2025	25	510	40	357	20
20	20-03-2025	25	510	40	357	20
21	21-03-2025	25	510	40	357	20
22	22-03-2025	25	510	40	357	20
23	23-03-2025	25	510	40	357	20
24	24-03-2025	25	510	40	357	20
25	25-03-2025	21	420	33	294	16
26	26-03-2025	22	450	36	315	18
27	27-03-2025	24	480	38	336	19
28	28-03-2025	24	480	38	336	19
29	29-03-2025	25	510	40	357	20
30	30-03-2025	25	510	40	357	20
31	31-03-2025	0	Eid-Ul-Fitr	0	0	0
<b>Total</b>		<b>660</b>	<b>13380</b>	<b>1055</b>	<b>9366</b>	<b>525</b>

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नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ



**DETAILED PROJECT REPORT  
FOR LEGACY WASTE MANAGEMENT  
OF  
MEERUT MUNICIPAL CORPORATION**

## EXECUTIVE SUMMARY

Detailed Project Report		Biomining of legacy waste at Lohiya Nagar for Meerut Municipal Corporation	
Project Site	Lohiya Nagar		
Total Waste Quantified in Lohiya Nagar Dumpsite	6,86,300 Tonnes		
Proposed Technology Identified	Biomining		
Cost of Technology			
Total Project Cost	Rs. 28.69 Crores including RDF transportation charges		
Estimated biomining cost	Rs. 418.11 per Metric Tonne		
Time period of project	24 Months considering 2 months for mobilization and 4 months of monsoon		
Project Structuring	Complete outsourcing by private operator		

## ANNEXURE 1: CONTOUR SURVEY REPORT

QTY Sheet of Garbage area						
Chainage	Offset	Dump Lvl	Avg NGL	Actual Diff.	Avg Diff	Distance
0	0	100.767	99	1.767		
0	10	100.767	99	1.767	0	-10
0	20	99.838	99	0.838	0.929	-10
0	30	99.785	99	0.785	0.053	-10
0	40	99.789	99	0.789	-0.004	-10
0	50	99.687	99	0.687	0.102	-10
0	60	99.827	99	0.827	-0.14	-10
0	70	99.946	99	0.946	-0.119	-10
0	80	100.056	99	1.056	-0.12	-10
0	90	100.1	99	1.1	-0.034	-10
0	100	100.652	99	1.652	-0.552	-10
0	110	101.96	99	2.96	-1.308	-10
0	120	100.644	99	1.644	1.316	-10
0	130	100.647	99	1.647	-0.003	-10
0	140	100.323	99	1.323	0.324	-10
0	150	100.126	99	1.126	0.197	-10
0	160	99.929	99	0.929	0.197	-10
0	170	99.977	99	0.977	-0.048	-10
0	180	99.942	99	0.942	0.035	-10
0	190	100.072	99	1.072	-0.135	-10
0	200	100.796	99	1.796	-0.719	-10
0	210	100.747	99	1.747	0.049	-10
0	220	100.986	99	1.986	-0.239	-10
0	230	101.042	99	2.042	-0.056	-10
0	240	100.462	99	1.462	0.58	-10
0	250	100.345	99	1.345	0.117	-10
0	260	100.379	99	1.379	-0.034	-10
0	270	100.572	99	1.572	-0.193	-10
0	280	100.524	99	1.524	0.048	-10
10	0	100.85	99	1.85		
10	10	100.373	99	1.373	0.477	-10
10	20	101.013	99	2.013	-0.64	-10
10	30	101.854	99	2.854	-0.841	-10
10	40	102.282	99	3.282	-0.428	-10
10	50	101.457	99	2.457	0.825	-10
10	60	101.558	99	2.558	-0.101	-10
10	70	100.306	99	1.306	1.252	-10
10	80	101.143	99	2.143	-0.837	-10
10	90	102.787	99	3.787	-1.644	-10
10	100	102.787	99	3.787	0	-10
10	110	102.787	99	3.787	0	-10
10	120	103.788	99	4.788	-1.001	-10
10	130	100.802	99	1.802	2.986	-10
10	140	100.802	99	1.802	0	-10

10	150	100.765	99	1.765	0.037	-10
10	160	100.789	99	1.789	-0.024	-10
10	170	100.988	99	1.988	-0.199	-10
10	180	100.945	99	1.945	0.043	-10
10	190	100.688	99	1.688	0.257	-10
10	200	101.954	99	2.954	-1.266	-10
10	210	103.511	99	4.511	-1.557	-10
10	220	102.839	99	3.839	0.672	-10
10	230	103.428	99	4.428	-0.589	-10
10	240	103.982	99	4.982	-0.554	-10
10	250	103.545	99	4.545	0.437	-10
10	260	104.434	99	5.434	-0.889	-10
10	270	104.802	99	5.802	-0.368	-10
10	280	105.055	99	6.055	-0.253	-10
10	290	105.062	99	6.062	-0.007	-10
10	300	105.073	99	6.073	-0.011	-10
20	0	102.975	99	3.975		
20	10	103.148	99	4.148	-0.173	-10
20	20	103.06	99	4.06	0.088	-10
20	30	104.487	99	5.487	-1.427	-10
20	40	103.419	99	4.419	1.068	-10
20	50	103.377	99	4.377	0.042	-10
20	60	103.017	99	4.017	0.36	-10
20	70	102.451	99	3.451	0.566	-10
20	80	102.448	99	3.448	0.003	-10
20	90	103.67	99	4.67	-1.222	-10
20	100	103.223	99	4.223	0.447	-10
20	110	103.204	99	4.204	0.019	-10
20	120	102.649	99	3.649	0.555	-10
20	130	103.235	99	4.235	-0.586	-10
20	140	103.356	99	4.356	-0.121	-10
20	150	103.656	99	4.656	-0.3	-10
20	160	104.215	99	5.215	-0.559	-10
20	170	104.291	99	5.291	-0.076	-10
20	180	102.51	99	3.51	1.781	-10
20	190	102.572	99	3.572	-0.062	-10
20	200	104.319	99	5.319	-1.747	-10
20	210	103.409	99	4.409	0.91	-10
20	220	102.886	99	3.886	0.523	-10
20	230	103.675	99	4.675	-0.789	-10
20	240	100.854	99	1.854	2.821	-10
20	250	100.714	99	1.714	0.14	-10
20	260	100.756	99	1.756	-0.042	-10
20	270	101.604	99	2.604	-0.848	-10
20	280	102.127	99	3.127	-0.523	-10
20	290	102.114	99	3.114	0.013	-10
20	300	102.945	99	3.945	-0.831	-10

20	310	104.532	99	5.532	-1.587	-10
20	320	105.625	99	6.625	-1.093	-10
30	0	104.236	99	5.236		
30	10	104.649	99	5.649	-0.413	-10
30	20	104.762	99	5.762	-0.113	-10
30	30	104.291	99	5.291	0.471	-10
30	40	104.869	99	5.869	-0.578	-10
30	50	105.647	99	6.647	-0.778	-10
30	60	105.693	99	6.693	-0.046	-10
30	70	105.945	99	6.945	-0.252	-10
30	80	106.297	99	7.297	-0.352	-10
30	90	106.241	99	7.241	0.056	-10
30	100	105.497	99	6.497	0.744	-10
30	110	104.753	99	5.753	0.744	-10
30	120	104.972	99	5.972	-0.219	-10
30	130	104.37	99	5.37	0.602	-10
30	140	104.323	99	5.323	0.047	-10
30	150	104.291	99	5.291	0.032	-10
30	160	104.259	99	5.259	0.032	-10
30	170	104.368	99	5.368	-0.109	-10
30	180	104.744	99	5.744	-0.376	-10
30	190	106.336	99	7.336	-1.592	-10
30	200	105.102	99	6.102	1.234	-10
30	210	104.056	99	5.056	1.046	-10
30	220	103.201	99	4.201	0.855	-10
30	230	105.236	99	6.236	-2.035	-10
30	240	106.054	99	7.054	-0.818	-10
30	250	107.548	99	8.548	-1.494	-10
30	260	107.59	99	8.59	-0.042	-10
30	270	103.288	99	4.288	4.302	-10
30	280	103.18	99	4.18	0.108	-10
30	290	105.933	99	6.933	-2.753	-10
30	300	104.216	99	5.216	1.717	-10
30	310	103.581	99	4.581	0.635	-10
30	320	100.452	99	1.452	3.129	-10
30	330	100.034	99	1.034	0.418	-10
30	340	100.542	99	1.542	-0.508	-10
40	0	101.189	99	2.189		
40	10	102.038	99	3.038	-0.849	-10
40	20	102.886	99	3.886	-0.848	-10
40	30	103.659	99	4.659	-0.773	-10
40	40	104.191	99	5.191	-0.532	-10
40	50	104.722	99	5.722	-0.531	-10
40	60	105.254	99	6.254	-0.532	-10
40	70	105.765	99	6.765	-0.511	-10
40	80	105.871	99	6.871	-0.106	-10
40	90	105.525	99	6.525	0.346	-10

40	100	104.906	99	5.905	0.619	-10
40	110	105.16	99	6.16	-0.254	-10
40	120	106.387	99	7.387	-1.227	-10
40	130	106.458	99	7.458	-0.071	-10
40	140	105.81	99	7.81	-0.352	-10
40	150	107.624	99	8.624	-0.814	-10
40	160	107.853	99	8.853	-0.229	-10
40	170	107.138	99	8.138	0.715	-10
40	180	106.424	99	7.424	0.714	-10
40	190	105.633	99	6.633	0.791	-10
40	200	105.321	99	6.321	0.312	-10
40	210	105.27	99	6.27	0.051	-10
40	220	105.185	99	6.185	0.085	-10
40	230	104.439	99	5.439	0.746	-10
40	240	104.331	99	5.331	0.108	-10
40	250	105.951	99	6.951	-1.62	-10
40	260	107.459	99	8.459	-1.508	-10
40	270	105.102	99	6.102	2.357	-10
40	280	104.787	99	5.787	0.315	-10
40	290	104.2	99	5.2	0.587	-10
40	300	105.156	99	6.156	-0.956	-10
40	310	109.055	99	10.055	-3.899	-10
40	320	108.25	99	9.25	0.805	-10
40	330	106.794	99	7.794	1.456	-10
40	340	101.9	99	2.9	4.894	-10
50	0	103.057	99	4.057		
50	10	106.234	99	7.234	-3.177	-10
50	20	107.015	99	8.015	-0.781	-10
50	30	106.706	99	7.706	0.309	-10
50	40	99.27	99	0.27	7.436	-10
50	50	100.034	99	1.034	-0.764	-10
50	60	100.746	99	1.746	-0.712	-10
50	70	102.018	99	3.018	-1.272	-10
50	80	103.003	99	4.003	-0.985	-10
50	90	103.047	99	4.047	-0.044	-10
50	100	102.767	99	3.767	0.28	-10
50	110	103.384	99	4.384	-0.617	-10
50	120	103.915	99	4.915	-0.531	-10
50	130	104.552	99	5.552	-0.637	-10
50	140	105.592	99	6.592	-1.04	-10
50	150	106.039	99	7.039	-0.447	-10
50	160	105.468	99	6.468	0.571	-10
50	170	104.549	99	5.549	0.919	-10
50	180	105.619	99	6.619	-1.07	-10
50	190	106.678	99	7.678	-1.059	-10
50	200	107.387	99	8.387	-0.709	-10
50	210	108.249	99	9.249	-0.862	-10

50	220	109.111	99	10.111	-0.862	-10
50	230	109.597	99	10.597	-0.486	-10
50	240	108.311	99	9.311	1.286	-10
50	250	107.026	99	8.026	1.285	-10
50	260	105.74	99	6.74	1.286	-10
50	270	106.272	99	7.272	-0.532	-10
50	280	105.774	99	6.774	0.498	-10
50	290	104.974	99	5.974	0.8	-10
50	300	104.691	99	5.691	0.283	-10
50	310	104.584	99	5.584	0.107	-10
50	320	105.147	99	6.147	-0.563	-10
50	330	105.887	99	6.887	-0.74	-10
50	340	105.505	99	6.505	0.382	-10
60	0	105.235	99	6.235		
60	10	104.965	99	5.965	0.27	-10
60	20	105.255	99	6.255	-0.29	-10
60	30	105.688	99	6.688	-0.433	-10
60	40	105.137	99	6.137	0.551	-10
60	50	103.405	99	4.405	1.732	-10
60	60	99.896	99	0.896	3.509	-10
60	70	104.463	99	5.463	-4.567	-10
60	80	104.928	99	5.928	-0.465	-10
60	90	104.138	99	5.138	0.79	-10
60	100	102.453	99	3.453	1.685	-10
60	110	99.074	99	0.074	3.379	-10
60	120	100.152	99	1.152	-1.078	-10
60	130	101.934	99	2.934	-1.782	-10
60	140	103.032	99	4.032	-1.098	-10
60	150	102.749	99	3.749	0.283	-10
60	160	102.465	99	3.465	0.284	-10
60	170	102.182	99	3.182	0.283	-10
60	180	102.069	99	3.069	0.113	-10
60	190	103.108	99	4.108	-1.039	-10
60	200	104.002	99	5.002	-0.894	-10
60	210	104.357	99	5.357	-0.355	-10
60	220	104.712	99	5.712	-0.355	-10
60	230	104.212	99	5.212	0.5	-10
60	240	102.991	99	3.991	1.221	-10
60	250	104.315	99	5.315	-1.324	-10
60	260	107.096	99	8.096	-2.781	-10
60	270	109.039	99	10.039	-1.943	-10
60	280	110.086	99	11.086	-1.047	-10
60	290	110.982	99	11.982	-0.896	-10
60	300	110.024	99	11.024	0.958	-10
60	310	108.419	99	9.419	1.605	-10
60	320	107.133	99	8.133	1.286	-10
60	330	106.068	99	7.068	1.065	-10

60	340	106.212	99	7.212	-0.144	-10
60	350	105.563	99	6.563	0.649	-10
70	0	105.05	99	6.05		
70	10	104.933	99	5.933	0.117	-10
70	20	104.056	99	5.056	0.877	-10
70	30	102.949	99	3.949	1.307	-10
70	40	105.712	99	6.712	-2.763	-10
70	50	105.716	99	6.716	-0.004	-10
70	60	105.801	99	6.801	-0.085	-10
70	70	105.576	99	6.576	0.225	-10
70	80	104.83	99	5.83	0.746	-10
70	90	104.303	99	5.303	0.527	-10
70	100	102.691	99	3.691	1.612	-10
70	110	101.079	99	2.079	1.612	-10
70	120	99.805	99	0.805	1.274	-10
70	130	101.936	99	2.936	-2.131	-10
70	140	102.426	99	3.426	-0.49	-10
70	150	102.241	99	3.241	0.185	-10
70	160	100.789	99	1.789	1.452	-10
70	170	99.075	99	0.075	1.714	-10
70	180	100.503	99	1.503	-1.428	-10
70	190	104.137	99	5.137	-3.634	-10
70	200	103.987	99	4.987	0.15	-10
70	210	103.45	99	4.45	0.537	-10
70	220	102.912	99	3.912	0.538	-10
70	230	102.375	99	3.375	0.537	-10
70	240	102.305	99	3.305	0.07	-10
70	250	104.483	99	5.483	-2.178	-10
70	260	103.185	99	4.185	1.298	-10
70	270	103.218	99	4.218	-0.033	-10
70	280	103.757	99	4.757	-0.539	-10
70	290	104.246	99	5.246	-0.489	-10
70	300	103.526	99	4.526	0.72	-10
70	310	106.317	99	7.317	-2.791	-10
70	320	107.658	99	8.658	-1.341	-10
70	330	109.861	99	10.861	-2.203	-10
70	340	111.992	99	12.992	-2.131	-10
70	350	112.151	99	13.151	-0.159	-10
80	0	110.522	99	11.522		
80	10	108.893	99	9.893	1.629	-10
80	20	107.264	99	8.264	1.629	-10
80	30	105.4	99	7.4	0.864	-10
80	40	105.843	99	6.843	0.557	-10
80	50	105.05	99	6.05	0.793	-10
80	60	103.91	99	4.91	1.14	-10
80	70	102.927	99	3.927	0.983	-10
80	80	102.051	99	3.051	0.876	-10

80	90	102.891	99	3.891	-0.84	-10
80	100	105.307	99	6.307	-2.416	-10
80	110	105.716	99	6.716	-0.409	-10
80	120	105.136	99	6.136	0.58	-10
80	130	106.643	99	7.643	-1.507	-10
80	140	106.881	99	7.881	-0.238	-10
80	150	104.737	99	5.737	2.144	-10
80	160	101.636	99	2.636	3.101	-10
80	170	99.886	99	0.886	1.75	-10
80	180	99.86	99	0.86	0.026	-10
80	190	100.455	99	1.455	-0.595	-10
80	200	100.619	99	1.619	-0.164	-10
80	210	98.79	99	-0.21	1.829	-10
80	220	99.571	99	0.571	-0.781	-10
80	230	100.855	99	1.855	-1.284	-10
80	240	107.39	99	8.39	-6.535	-10
80	250	107.733	99	8.733	-0.343	-10
80	260	106.918	99	7.918	0.815	-10
80	270	105.854	99	6.854	1.064	-10
80	280	104.824	99	5.824	1.03	-10
80	290	107.617	99	8.617	-2.793	-10
80	300	109.865	99	10.865	-2.248	-10
80	310	107.239	99	8.239	2.626	-10
80	320	102.795	99	3.795	4.444	-10
80	330	103.612	99	4.612	-0.817	-10
80	340	104.545	99	5.545	-0.933	-10
80	350	105.538	99	6.538	-0.993	-10
80	360	106.847	99	7.847	-1.309	-10
90	0	108.481	99	9.481		
90	10	110.684	99	11.684	-2.203	-10
90	20	113.091	99	14.091	-2.407	-10
90	30	112.448	99	13.448	0.643	-10
90	40	110.819	99	11.819	1.629	-10
90	50	109.19	99	10.19	1.629	-10
90	60	107.512	99	8.512	1.678	-10
90	70	105.881	99	6.881	1.631	-10
90	80	104.985	99	5.985	0.896	-10
90	90	104.242	99	5.242	0.743	-10
90	100	103.341	99	4.341	0.901	-10
90	110	102.419	99	3.419	0.922	-10
90	120	101.856	99	2.856	0.563	-10
90	130	103.466	99	4.466	-1.61	-10
90	140	105.57	99	6.57	-2.104	-10
90	150	107.019	99	8.019	-1.449	-10
90	160	105.767	99	6.767	1.252	-10
90	170	106.805	99	7.805	-1.038	-10
90	180	106.754	99	7.754	0.051	-10

90	190	104.679	99	5.679	2.075	-10
90	200	101.873	99	2.873	2.806	-10
90	210	99.453	99	0.453	2.42	-10
90	220	99.781	99	0.781	-0.328	-10
90	230	99.949	99	0.949	-0.168	-10
90	240	99.692	99	0.692	0.257	-10
90	250	100.657	99	1.657	-0.965	-10
90	260	106.334	99	7.334	-5.677	-10
90	270	110.405	99	11.405	-4.071	-10
90	280	108.952	99	9.952	1.453	-10
90	290	107.779	99	8.779	1.173	-10
90	300	108.299	99	9.299	-0.52	-10
90	310	109.716	99	10.716	-1.417	-10
90	320	109.438	99	10.438	0.278	-10
90	330	108.13	99	9.13	1.308	-10
90	340	103.845	99	4.845	4.285	-10
90	350	103.29	99	4.29	0.555	-10
90	360	104.109	99	5.109	-0.819	-10
100	0	105.059	99	5.059		
100	10	107.376	99	8.376	-2.317	-10
100	20	109.374	99	10.374	-1.998	-10
100	30	112.105	99	13.106	-2.732	-10
100	40	113.695	99	14.696	-1.59	-10
100	50	112.432	99	13.432	1.264	-10
100	60	110.871	99	11.871	1.561	-10
100	70	108.812	99	9.812	2.059	-10
100	80	106.672	99	7.672	2.14	-10
100	90	105.324	99	6.324	1.348	-10
100	100	104.385	99	5.385	0.939	-10
100	110	104.452	99	5.452	-0.067	-10
100	120	104.096	99	5.096	0.356	-10
100	130	103.174	99	4.174	0.922	-10
100	140	102.303	99	3.303	0.871	-10
100	150	104.401	99	5.401	-2.098	-10
100	160	106.117	99	7.117	-1.716	-10
100	170	106.926	99	7.926	-0.809	-10
100	180	107.386	99	8.386	-0.46	-10
100	190	106.348	99	7.348	1.038	-10
100	200	104.796	99	5.796	1.552	-10
100	210	103.101	99	4.101	1.695	-10
100	220	100.751	99	1.751	2.35	-10
100	230	99.711	99	0.711	1.04	-10
100	240	99.935	99	0.935	-0.224	-10
100	250	99.665	99	0.665	0.27	-10
100	260	100.945	99	1.945	-1.28	-10
100	270	106.095	99	7.095	-5.15	-10
100	280	110.018	99	11.018	-3.923	-10

100	290	109.231	99	10.231	0.787	-10
100	300	108.748	99	9.748	0.483	-10
100	310	109.941	99	10.941	-1.193	-10
100	320	107.347	99	8.347	2.594	-10
100	330	106.59	99	7.59	0.757	-10
100	340	105.661	99	6.661	0.929	-10
100	350	103.457	99	4.457	2.204	-10
100	360	102.969	99	3.969	0.488	-10
110	0	103.334	99	4.334		
110	10	104.52	99	5.52	-1.186	-10
110	20	106.673	99	7.673	-2.153	-10
110	30	111.081	99	12.081	-4.408	-10
110	40	113.852	99	14.852	-2.771	-10
110	50	113.551	99	14.551	0.301	-10
110	60	111.554	99	12.554	1.997	-10
110	70	109.374	99	10.374	2.18	-10
110	80	107.827	99	8.827	1.547	-10
110	90	105.832	99	6.832	1.995	-10
110	100	104.707	99	5.707	1.125	-10
110	110	103.825	99	4.825	0.882	-10
110	120	104.575	99	5.575	-0.75	-10
110	130	104.326	99	5.326	0.249	-10
110	140	103.929	99	4.929	0.397	-10
110	150	103.007	99	4.007	0.922	-10
110	160	104.847	99	5.847	-1.84	-10
110	170	106.811	99	7.811	-1.964	-10
110	180	105.637	99	6.637	1.174	-10
110	190	106.427	99	7.427	-0.79	-10
110	200	104.728	99	5.728	1.695	-10
110	210	102.875	99	3.875	1.853	-10
110	220	101.247	99	2.247	1.628	-10
110	230	100.678	99	1.678	0.569	-10
110	240	100.666	99	1.666	0.012	-10
110	250	99.591	99	0.591	1.075	-10
110	260	100.525	99	1.525	-0.934	-10
110	270	101.339	99	2.339	-0.814	-10
110	280	104.405	99	5.405	-3.066	-10
110	290	106.416	99	7.416	-2.011	-10
110	300	104.421	99	5.421	1.995	-10
110	310	103.839	99	4.839	0.582	-10
110	320	103.807	99	4.807	0.032	-10
110	330	103.36	99	4.36	0.447	-10
110	340	102.804	99	3.804	0.556	-10
110	350	102.211	99	3.211	0.593	-10
110	360	102.438	99	3.438	-0.227	-10
110	370	102.437	99	3.437	0.001	-10
120	0	103.178	99	4.178		

120	10	103.647	99	4.647	-0.469	-10
120	20	105.422	99	6.422	-1.775	-10
120	30	109.556	99	10.556	-4.134	-10
120	40	113.341	99	14.341	-3.785	-10
120	50	111.675	99	12.675	1.666	-10
120	60	109.383	99	10.383	2.292	-10
120	70	106.855	99	7.855	2.528	-10
120	80	106.005	99	7.005	0.85	-10
120	90	104.775	99	5.775	1.23	-10
120	100	104.035	99	5.035	0.739	-10
120	110	103.948	99	4.948	0.088	-10
120	120	104.699	99	5.699	-0.751	-10
120	130	104.549	99	5.549	0.15	-10
120	140	104.185	99	5.186	0.363	-10
120	150	103.762	99	4.762	0.424	-10
120	160	105.281	99	5.281	-1.519	-10
120	170	106.39	99	7.39	-1.109	-10
120	180	103.272	99	4.272	3.118	-10
120	190	104.011	99	5.011	-0.739	-10
120	200	103.1	99	4.1	0.911	-10
120	210	102.128	99	3.128	0.972	-10
120	220	101.844	99	2.844	0.284	-10
120	230	101.583	99	2.583	0.261	-10
120	240	103.474	99	4.474	-1.891	-10
120	250	103.396	99	4.396	0.078	-10
120	260	99.918	99	0.918	3.478	-10
120	270	99.337	99	0.337	0.581	-10
120	280	100.823	99	1.823	-1.486	-10
120	290	100.891	99	1.891	-0.068	-10
120	300	101.322	99	2.322	-0.431	-10
120	310	101.665	99	2.665	-0.343	-10
120	320	101.973	99	2.973	-0.308	-10
120	330	102.079	99	3.079	-0.106	-10
120	340	102.54	99	3.54	-0.461	-10
120	350	103.427	99	4.427	-0.887	-10
120	360	105.256	99	6.256	-1.829	-10
120	370	104.062	99	5.062	1.194	-10
130	0	103.145	99	4.145		
130	10	103.246	99	4.246	-0.101	-10
130	20	103.716	99	4.716	-0.47	-10
130	30	104.185	99	5.185	-0.469	-10
130	40	107.786	99	8.786	-3.601	-10
130	50	109.281	99	10.281	-1.495	-10
130	60	108.005	99	9.005	1.276	-10
130	70	106.896	99	7.896	1.109	-10
130	80	104.276	99	5.276	2.62	-10
130	90	104.564	99	5.564	-0.288	-10

130	100	103.736	99	4.736	0.828	-10
130	110	103.365	99	4.365	0.371	-10
130	120	104.072	99	5.072	-0.707	-10
130	130	104.822	99	5.822	-0.75	-10
130	140	104.773	99	5.773	0.049	-10
130	150	104.408	99	5.408	0.365	-10
130	160	103.525	99	4.525	0.883	-10
130	170	105.291	99	6.291	-1.766	-10
130	180	106.016	99	7.016	-0.725	-10
130	190	103.915	99	4.915	2.101	-10
130	200	102.405	99	3.405	1.51	-10
130	210	102.346	99	3.346	0.059	-10
130	220	102.659	99	3.659	-0.323	-10
130	230	103.231	99	4.231	-0.562	-10
130	240	102.652	99	3.652	0.569	-10
130	250	102.904	99	3.904	-0.242	-10
130	260	102.5	99	3.6	0.304	-10
130	270	99.613	99	0.613	2.987	-10
130	280	99.511	99	0.511	0.102	-10
130	290	101.16	99	2.16	-1.649	-10
130	300	101.229	99	2.229	-0.069	-10
130	310	101.258	99	2.258	-0.029	-10
130	320	101.014	99	2.014	0.244	-10
130	330	101.229	99	2.229	-0.215	-10
130	340	102.592	99	3.592	-1.363	-10
130	350	103.81	99	4.81	-1.218	-10
130	360	104.726	99	5.726	-0.916	-10
130	370	107.578	99	8.578	-2.852	-10
140	0	107.707	99	8.707		
140	10	107.894	99	8.894	-0.187	-10
140	20	108.764	99	9.764	-0.87	-10
140	30	107.99	99	8.99	0.774	-10
140	40	105.115	99	6.115	2.875	-10
140	50	103.828	99	4.828	1.287	-10
140	60	105.22	99	6.22	-1.392	-10
140	70	104.09	99	5.09	1.13	-10
140	80	103.058	99	4.058	1.032	-10
140	90	101.843	99	2.843	1.215	-10
140	100	102.235	99	3.235	-0.392	-10
140	110	102.927	99	3.927	-0.692	-10
140	120	102.625	99	3.625	0.302	-10
140	130	104.673	99	5.673	-2.048	-10
140	140	105.977	99	6.977	-1.304	-10
140	150	104.353	99	5.353	1.624	-10
140	160	103.905	99	4.905	0.448	-10
140	170	103.808	99	4.808	0.097	-10
140	180	103.601	99	4.601	0.207	-10

140	150	103.405	99	4.405	0.195	-10
140	200	102.344	99	3.344	1.061	-10
140	210	102.586	99	3.586	-0.242	-10
140	220	103.878	99	4.878	-1.292	-10
140	230	104.412	99	5.412	-0.534	-10
140	240	104.863	99	5.863	-0.451	-10
140	250	103.526	99	4.526	1.337	-10
140	260	101.521	99	2.521	2.005	-10
140	270	99.222	99	0.222	2.299	-10
140	280	99.383	99	0.383	-0.161	-10
140	290	99.424	99	0.424	-0.041	-10
140	300	99.414	99	0.414	0.01	-10
140	310	100.461	99	1.461	-1.047	-10
140	320	100.608	99	1.608	-0.147	-10
140	330	100.603	99	1.603	0.005	-10
140	340	100.11	99	1.11	0.493	-10
140	350	101.146	99	2.146	-1.036	-10
140	360	102.938	99	3.938	-1.792	-10
140	370	104.681	99	5.681	-1.743	-10
150	0	104.986	99	5.986		
150	10	108.312	99	9.312	-3.326	-10
150	20	112.582	99	13.582	-4.27	-10
150	30	112.313	99	13.313	0.269	-10
150	40	109.662	99	10.662	2.651	-10
150	50	106.116	99	7.116	3.546	-10
150	60	103.189	99	4.189	2.927	-10
150	70	102.415	99	3.415	0.774	-10
150	80	102.266	99	3.266	0.149	-10
150	90	102.174	99	3.174	0.092	-10
150	100	101.95	99	2.95	0.224	-10
150	110	101.726	99	2.726	0.224	-10
150	120	102.078	99	3.078	-0.352	-10
150	130	102.37	99	3.37	-0.292	-10
150	140	102.29	99	3.29	0.08	-10
150	150	103.815	99	4.815	-1.525	-10
150	160	105.891	99	6.891	-2.076	-10
150	170	104.067	99	5.067	1.824	-10
150	180	105.423	99	6.423	-1.356	-10
150	190	104.151	99	5.151	1.272	-10
150	200	102.599	99	3.599	1.552	-10
150	210	102.264	99	3.264	0.335	-10
150	220	102.388	99	3.388	-0.124	-10
150	230	104.017	99	5.017	-1.629	-10
150	240	105.587	99	6.587	-1.57	-10
150	250	105.295	99	6.295	0.292	-10
150	260	106.512	99	7.512	-1.217	-10
150	270	107.246	99	8.246	-0.734	-10



150	280	100.415	99	1.415	6.831	-10
150	290	99.584	99	0.584	0.831	-10
150	300	99.299	99	0.299	0.285	-10
150	310	99.197	99	0.197	0.102	-10
150	320	99.297	99	0.297	-0.1	-10
150	330	99.317	99	0.317	-0.02	-10
150	340	100.421	99	1.421	-1.104	-10
150	350	100.193	99	1.193	0.228	-10
150	360	100.01	99	1.01	0.183	-10
150	370	99.739	99	0.739	0.271	-10
160	0	99.978	99	0.978		
160	10	100.325	99	1.325	-0.347	-10
160	20	104.304	99	5.304	-3.979	-10
160	30	105.452	99	6.452	-1.148	-10
160	40	105.512	99	6.512	-0.06	-10
160	50	106.937	99	7.937	-1.425	-10
160	60	107.814	99	8.814	-0.877	-10
160	70	106.413	99	7.413	1.401	-10
160	80	103.569	99	4.569	2.844	-10
160	90	102.228	99	3.228	1.341	-10
160	100	102.213	99	3.213	0.015	-10
160	110	102.124	99	3.124	0.089	-10
160	120	102.035	99	3.035	0.089	-10
160	130	102.148	99	3.148	-0.113	-10
160	140	102.28	99	3.28	-0.132	-10
160	150	102.03	99	3.03	0.25	-10
160	160	102.589	99	3.589	-0.559	-10
160	170	102.624	99	3.624	-0.035	-10
160	180	103.28	99	4.28	-0.656	-10
160	190	102.754	99	3.754	0.526	-10
160	200	103.431	99	4.431	-0.677	-10
160	210	105.861	99	6.861	-2.43	-10
160	220	103.43	99	4.43	2.431	-10
160	230	102.415	99	3.415	1.015	-10
160	240	103.019	99	4.019	-0.604	-10
160	250	104.17	99	5.17	-1.151	-10
160	260	106.248	99	7.248	-2.078	-10
160	270	105.818	99	6.818	0.43	-10
160	280	106.219	99	7.219	-0.401	-10
160	290	107.262	99	8.262	-1.043	-10
160	300	105.428	99	6.428	1.834	-10
160	310	100.174	99	1.174	5.254	-10
160	320	99.927	99	0.927	0.247	-10
160	330	99.681	99	0.681	0.246	-10
160	340	99.405	99	0.405	0.276	-10
160	350	99.12	99	0.12	0.285	-10
160	360	99.17	99	0.17	-0.05	-10

160	370	100.565	99	1.565	-1.396	-10
170	0	100.466	99	1.466		
170	10	100.395	99	1.395	0.071	-10
170	20	100.269	99	1.269	0.126	-10
170	30	100.246	99	1.246	0.023	-10
170	40	101.32	99	2.32	-1.074	-10
170	50	108.803	99	9.803	-7.483	-10
170	60	110.852	99	11.852	-2.049	-10
170	70	107.654	99	8.654	3.198	-10
170	80	105.497	99	6.497	2.157	-10
170	90	103.774	99	4.774	1.723	-10
170	100	102.188	99	3.188	1.586	-10
170	110	103.026	99	4.026	-0.838	-10
170	120	103.452	99	4.452	-0.426	-10
170	130	103.453	99	4.453	-0.001	-10
170	140	103.323	99	4.323	0.13	-10
170	150	103.234	99	4.234	0.089	-10
170	160	103.145	99	4.145	0.089	-10
170	170	103.056	99	4.056	0.089	-10
170	180	102.157	99	3.157	0.899	-10
170	190	102.178	99	3.178	-0.021	-10
170	200	102.625	99	3.625	-0.447	-10
170	210	101.865	99	2.865	0.76	-10
170	220	101.992	99	2.992	-0.127	-10
170	230	103.195	99	4.195	-1.203	-10
170	240	103.441	99	4.441	-0.246	-10
170	250	103.289	99	4.289	0.152	-10
170	260	105.094	99	6.094	-1.805	-10
170	270	104.841	99	5.841	0.253	-10
170	280	105.656	99	6.656	-0.815	-10
170	290	105.468	99	6.468	0.188	-10
170	300	104.416	99	5.416	1.052	-10
170	310	104.384	99	5.384	0.032	-10
170	320	104.773	99	5.773	-0.389	-10
170	330	103.201	99	4.201	1.572	-10
170	340	99.621	99	0.621	3.58	-10
170	350	99.488	99	0.488	0.133	-10
170	360	99.354	99	0.354	0.134	-10
170	370	99.221	99	0.221	0.133	-10
180	0	99.095	99	0.095		
180	10	100.572	99	1.572	-1.477	-10
180	20	100.443	99	1.443	0.129	-10
180	30	100.36	99	1.36	0.083	-10
180	40	100.186	99	1.186	0.174	-10
180	50	100.043	99	1.043	0.143	-10
180	60	101.829	99	2.829	-1.786	-10
180	70	108.56	99	9.56	-6.731	-10

180	80	109.025	99	10.025	-0.465	-10
180	90	107.635	99	8.635	1.39	-10
180	100	105.653	99	6.553	1.982	-10
180	110	104.409	99	5.409	1.244	-10
180	120	103.59	99	4.59	0.819	-10
180	130	103.745	99	4.745	-0.155	-10
180	140	104.629	99	5.529	-0.884	-10
180	150	104.715	99	5.715	-0.086	-10
180	160	104.522	99	5.522	0.193	-10
180	170	104.433	99	5.433	0.089	-10
180	180	104.344	99	5.344	0.089	-10
180	190	103.846	99	4.846	0.498	-10
180	200	101.307	99	2.307	2.539	-10
180	210	101.829	99	2.829	-0.522	-10
180	220	104.444	99	5.444	-2.615	-10
180	230	104.595	99	5.595	-0.151	-10
180	240	104.213	99	5.213	0.382	-10
180	250	103.428	99	4.428	0.785	-10
180	260	102.22	99	3.22	1.208	-10
180	270	102.412	99	3.412	-0.192	-10
180	280	104.015	99	5.015	-1.603	-10
180	290	105.148	99	6.148	-1.133	-10
180	300	107.029	99	8.029	-1.881	-10
180	310	103.987	99	4.987	3.042	-10
180	320	103.723	99	4.723	0.264	-10
180	330	102.112	99	3.112	1.611	-10
180	340	101.555	99	2.555	0.557	-10
180	350	100.531	99	1.531	1.024	-10
180	360	99.602	99	0.602	0.929	-10
180	370	99.325	99	0.325	0.277	-10
190	0	99.191	99	0.191		
190	10	100.568	99	1.568	-1.377	-10
190	20	100.456	99	1.456	0.072	-10
190	30	100.335	99	1.335	0.161	-10
190	40	100.44	99	1.44	-0.105	-10
190	50	100.544	99	1.544	-0.104	-10
190	60	103.299	99	4.299	-2.755	-10
190	70	106.334	99	7.334	-3.035	-10
190	80	106.679	99	7.679	-0.345	-10
190	90	105.913	99	6.913	0.766	-10
190	100	105.345	99	6.345	0.568	-10
190	110	104.59	99	5.59	0.755	-10
190	120	104.309	99	5.309	0.281	-10
190	130	104.464	99	5.464	-0.155	-10
190	140	105.301	99	6.301	-0.837	-10
190	150	105.939	99	6.939	-0.638	-10
190	160	105.722	99	6.722	0.217	-10

190	170	105.633	99	6.633	0.089	-10
190	180	105.534	99	6.534	0.099	-10
190	190	102.935	99	3.935	2.599	-10
190	200	101.35	99	2.35	1.585	-10
190	210	102.96	99	3.96	-1.61	-10
190	220	103.867	99	4.867	-0.907	-10
190	230	103.351	99	4.351	0.516	-10
190	240	105.179	99	6.179	-1.828	-10
190	250	104.664	99	5.664	0.515	-10
190	260	102.783	99	3.783	1.881	-10
190	270	101.742	99	2.742	1.041	-10
190	280	102.534	99	3.534	-0.792	-10
190	290	103.825	99	4.825	-1.291	-10
190	300	105.091	99	6.091	-1.266	-10
190	310	103.439	99	4.439	1.652	-10
190	320	102.842	99	3.842	0.597	-10
190	330	101.106	99	2.106	1.736	-10
190	340	99.819	99	0.819	1.287	-10
190	350	99.611	99	0.611	0.208	-10
190	360	99.608	99	0.608	0.003	-10
190	370	99.162	99	0.162	0.446	-10
200	0	100.566	99	1.566		
200	10	100.435	99	1.435	0.131	-10
200	20	100.422	99	1.422	0.013	-10
200	30	100.54	99	1.54	-0.118	-10
200	40	103.309	99	4.309	-2.769	-10
200	50	105.974	99	6.974	-2.665	-10
200	60	109.716	99	10.716	-3.742	-10
200	70	107.381	99	8.381	2.335	-10
200	80	105.769	99	6.769	1.612	-10
200	90	105.365	99	6.365	0.404	-10
200	100	102.873	99	3.873	2.492	-10
200	110	104.081	99	5.081	-1.208	-10
200	120	105.183	99	6.183	-1.102	-10
200	130	105.973	99	6.973	-0.79	-10
200	140	107.042	99	8.042	-1.069	-10
200	150	106.955	99	7.955	0.087	-10
200	160	106.832	99	7.832	0.123	-10
200	170	104.662	99	5.662	2.17	-10
200	180	101.524	99	2.524	3.138	-10
200	190	101.545	99	2.545	-0.021	-10
200	200	104.747	99	5.747	-3.202	-10
200	210	104.655	99	5.655	0.092	-10
200	220	103.227	99	4.227	1.428	-10
200	230	104.512	99	5.512	-1.285	-10
200	240	104.24	99	5.24	0.272	-10
200	250	102.124	99	3.124	2.116	-10

200	260	101.428	99	2.428	0.696	-10
200	270	102.489	99	3.489	-1.061	-10
200	280	104.435	99	5.435	-1.946	-10
200	290	104.727	99	5.727	-0.292	-10
200	300	102.934	99	3.934	1.793	-10
200	310	102.527	99	3.527	0.407	-10
200	320	100.189	99	1.189	2.338	-10
200	330	99.727	99	0.727	0.462	-10
200	340	99.378	99	0.378	0.349	-10
200	350	99.157	99	0.157	0.221	-10
200	360	99.158	99	0.158	-0.001	-10
210	0	100.558	99	1.558		
210	10	100.637	99	1.637	-0.079	-10
210	20	101.048	99	2.048	-0.411	-10
210	30	101.985	99	2.985	-0.937	-10
210	40	103.838	99	4.838	-1.853	-10
210	50	107.593	99	8.593	-3.755	-10
210	60	105.681	99	6.681	1.912	-10
210	70	105.632	99	6.632	0.049	-10
210	80	105.608	99	6.608	0.024	-10
210	90	107.136	99	8.136	-1.528	-10
210	100	103.147	99	4.147	3.989	-10
210	110	104.532	99	5.532	-1.385	-10
210	120	105.791	99	6.791	-1.259	-10
210	130	106.645	99	7.645	-0.854	-10
210	140	107.714	99	8.714	-1.069	-10
210	150	108.277	99	9.277	-0.563	-10
210	160	106.998	99	7.998	1.279	-10
210	170	103.987	99	4.987	3.011	-10
210	180	103.714	99	4.714	0.273	-10
210	190	101.373	99	2.373	2.341	-10
210	200	104.333	99	5.333	-2.96	-10
210	210	107.135	99	8.135	-2.802	-10
210	220	107.372	99	8.372	-0.237	-10
210	230	105.475	99	6.475	1.897	-10
210	240	104.537	99	5.537	0.938	-10
210	250	102.24	99	3.24	2.297	-10
210	260	101.359	99	2.359	0.881	-10
210	270	103.72	99	4.72	-2.361	-10
210	280	107.26	99	8.26	-3.54	-10
210	290	106.047	99	7.047	1.213	-10
210	300	104.416	99	5.416	1.631	-10
210	310	102.145	99	3.145	2.271	-10
210	320	99.575	99	0.575	2.57	-10
210	330	99.544	99	0.544	0.031	-10
210	340	99.207	99	0.207	0.337	-10
210	350	100.682	99	1.682	-1.475	-10

220	0	100.803	99	1.803		
220	10	101.693	99	2.693	-0.89	-10
220	20	102.63	99	3.63	-0.937	-10
220	30	103.589	99	4.589	-0.959	-10
220	40	104.849	99	5.849	-1.26	-10
220	50	105.763	99	6.763	-0.914	-10
220	60	107.797	99	8.797	-2.034	-10
220	70	105.679	99	6.679	2.118	-10
220	80	105.904	99	6.904	-0.225	-10
220	90	105.561	99	6.561	0.343	-10
220	100	105.813	99	6.813	-0.252	-10
220	110	106.701	99	7.701	-0.888	-10
220	120	106.014	99	7.014	0.687	-10
220	130	108.744	99	9.744	-2.73	-10
220	140	105.506	99	6.506	3.238	-10
220	150	105.892	99	6.892	-0.386	-10
220	160	106.988	99	7.988	-1.096	-10
220	170	105.623	99	6.623	1.365	-10
220	180	105.377	99	6.377	0.246	-10
220	190	105.596	99	6.596	-0.219	-10
220	200	106.18	99	7.18	-0.584	-10
220	210	106.961	99	7.961	-0.781	-10
220	220	107.72	99	8.72	-0.759	-10
220	230	105.945	99	6.945	1.775	-10
220	240	101.996	99	2.996	3.949	-10
220	250	101.476	99	2.476	0.52	-10
220	260	103.185	99	4.185	-1.709	-10
220	270	106.976	99	7.976	-3.791	-10
220	280	106.859	99	7.859	0.117	-10
220	290	105.072	99	6.072	1.787	-10
220	300	99.612	99	0.612	5.46	-10
220	310	99.371	99	0.371	0.241	-10
220	320	99.166	99	0.166	0.205	-10
220	330	99.184	99	0.184	-0.018	-10
220	340	100.772	99	1.772	-1.588	-10
230	0	100.709	99	1.709		
230	10	103.07	99	4.07	-2.361	-10
230	20	103.882	99	4.882	-0.812	-10
230	30	104.421	99	5.421	-0.539	-10
230	40	106.016	99	7.016	-1.595	-10
230	50	105.691	99	6.691	0.325	-10
230	60	104.514	99	5.514	1.177	-10
230	70	105.187	99	6.187	-0.673	-10
230	80	105.83	99	6.83	-0.643	-10
230	90	106.768	99	7.768	-0.938	-10
230	100	105.407	99	6.407	1.361	-10
230	110	104.113	99	5.113	1.294	-10

230	120	103.168	99	4.168	0.945	-10
230	130	102.892	99	3.892	0.276	-10
230	140	100.619	99	1.619	2.273	-10
230	150	101.809	99	2.809	-1.19	-10
230	160	103.664	99	4.664	-1.855	-10
230	170	103.022	99	4.022	0.642	-10
230	180	105.433	99	6.433	-2.411	-10
230	190	104.175	99	5.175	1.258	-10
230	200	104.275	99	5.275	-0.1	-10
230	210	105.397	99	6.397	-1.122	-10
230	220	103.367	99	4.367	2.03	-10
230	230	101.047	99	2.047	2.32	-10
230	240	100.388	99	1.388	0.659	-10
230	250	101.987	99	2.987	-1.599	-10
230	260	103.977	99	4.977	-1.99	-10
230	270	107.228	99	8.228	-3.251	-10
230	280	106.55	99	7.55	0.678	-10
230	290	103.306	99	4.306	3.244	-10
230	300	99.203	99	0.203	4.103	-10
230	310	99.315	99	0.315	-0.112	-10
230	320	100.549	99	1.549	-1.234	-10
230	330	102.364	99	3.364	-1.815	-10
230	340	104.55	99	5.55	-2.186	-10
240	0	108.392	99	9.392		
240	10	108.274	99	9.274	0.118	-10
240	20	108.743	99	9.743	-0.469	-10
240	30	105.923	99	6.923	2.82	-10
240	40	104.867	99	5.867	1.056	-10
240	50	105.825	99	6.825	-0.958	-10
240	60	106.617	99	7.617	-0.792	-10
240	70	105.287	99	6.287	1.33	-10
240	80	107.428	99	3.428	2.859	-10
240	90	99.829	99	0.829	2.599	-10
240	100	100.555	99	1.555	-0.726	-10
240	110	100.011	99	1.011	0.544	-10
240	120	102.892	99	3.892	-2.881	-10
240	130	102.272	99	3.272	0.62	-10
240	140	101.091	99	2.091	1.181	-10
240	150	101.56	99	2.56	-0.469	-10
240	160	99.886	99	0.886	1.674	-10
240	170	100.121	99	1.121	-0.235	-10
240	180	100.094	99	1.094	0.027	-10
240	190	100.498	99	1.498	-0.404	-10
240	200	100.326	99	1.326	0.172	-10
240	210	101.072	99	2.072	-0.746	-10
240	220	102.653	99	3.653	-1.581	-10
240	230	107.305	99	8.305	-4.652	-10

240	240	105.356	99	6.356	1.949	-10
240	250	105.996	99	6.996	-0.64	-10
240	260	103.888	99	4.888	2.108	-10
240	270	100.033	99	1.033	3.855	-10
240	280	99.48	99	0.48	0.553	-10
240	290	99.427	99	0.427	0.053	-10
240	300	100.104	99	1.104	-0.677	-10
240	310	101.065	99	2.065	-0.961	-10
240	320	104.076	99	5.076	-3.011	-10
240	330	105.053	99	6.053	-0.987	-10
250	0	106.107	99	7.107		
250	10	105.792	99	6.792	0.315	-10
250	20	105.618	99	6.618	0.174	-10
250	30	105.879	99	6.879	-0.261	-10
250	40	106.96	99	7.96	-1.081	-10
250	50	105.726	99	6.726	1.234	-10
250	60	104.414	99	5.414	1.312	-10
250	70	100.718	99	1.718	3.696	-10
250	80	100.081	99	1.081	0.637	-10
250	90	102.73	99	3.73	-2.649	-10
250	100	104.561	99	5.561	-1.831	-10
250	110	105.794	99	6.794	-1.233	-10
250	120	105.208	99	6.208	0.586	-10
250	130	103.608	99	4.608	1.6	-10
250	140	101.721	99	2.721	1.887	-10
250	150	100.77	99	1.77	0.951	-10
250	160	100.761	99	1.761	0.009	-10
250	170	102.101	99	3.101	-1.34	-10
250	180	101.992	99	2.992	0.109	-10
250	190	104.208	99	5.208	-2.216	-10
250	200	102.452	99	3.452	1.756	-10
250	210	104.553	99	5.553	-2.101	-10
250	220	108.192	99	9.192	-3.639	-10
250	230	105.751	99	6.751	2.441	-10
250	240	102.737	99	3.737	3.014	-10
250	250	99.574	99	0.574	3.163	-10
250	260	99.643	99	0.643	-0.069	-10
250	270	100.475	99	1.475	-0.832	-10
250	280	101.45	99	2.45	-0.975	-10
250	290	103.254	99	4.254	-1.804	-10
250	300	102.462	99	3.462	0.792	-10
250	310	102.538	99	3.538	-0.076	-10
250	320	102.929	99	3.929	-0.391	-10
260	0	103.395	99	4.395		
260	10	104.347	99	5.847	-1.452	-10
260	20	105.005	99	6.005	-0.158	-10
260	30	103.843	99	4.843	1.162	-10

260	40	100.787	99	1.787	3.056	-10
260	50	100.529	99	1.529	0.258	-10
260	60	103.433	99	4.433	-2.904	-10
260	70	105.579	99	6.579	-2.146	-10
260	80	106.493	99	7.493	-0.914	-10
260	90	107.694	99	8.694	-1.201	-10
260	100	106.88	99	7.88	0.814	-10
260	110	103.981	99	4.981	2.899	-10
260	120	101.322	99	2.322	2.659	-10
260	130	101.527	99	2.527	-0.205	-10
260	140	101.588	99	2.588	-0.061	-10
260	150	106.116	99	7.116	-4.528	-10
260	160	103.883	99	4.883	2.228	-10
260	170	107.458	99	8.458	-3.57	-10
260	180	106.491	99	7.491	0.967	-10
260	190	106.305	99	7.305	0.186	-10
260	200	107.253	99	8.253	-0.948	-10
260	210	104.962	99	5.962	2.291	-10
260	220	103.88	99	4.88	1.082	-10
260	230	100.616	99	1.616	3.264	-10
260	240	99.741	99	0.741	0.875	-10
260	250	102.2	99	3.2	-2.459	-10
260	260	103.499	99	4.499	-1.299	-10
260	270	105.525	99	6.525	-2.026	-10
260	280	106.559	99	7.559	-1.034	-10
260	290	105.772	99	6.772	0.787	-10
260	300	103.894	99	4.894	1.878	-10
260	310	102.11	99	3.11	1.784	-10
260	320	101.443	99	2.443	0.667	-10
270	0	102.254	99	3.254		
270	10	100.503	99	1.503	1.751	-10
270	20	100.667	99	1.667	-0.164	-10
270	30	102.549	99	3.549	-1.882	-10
270	40	104.888	99	5.888	-2.339	-10
270	50	106.692	99	7.692	-1.804	-10
270	60	105.927	99	6.927	0.765	-10
270	70	105.836	99	6.836	0.691	-10
270	80	105.233	99	6.233	0.603	-10
270	90	103.842	99	4.842	1.391	-10
270	100	101.973	99	2.973	1.869	-10
270	110	102.677	99	3.677	-0.704	-10
270	120	102.382	99	3.382	0.295	-10
270	130	104.136	99	5.136	-1.754	-10
270	140	104.4	99	5.4	-0.264	-10
270	150	106.502	99	7.502	-2.102	-10
270	160	105.517	99	6.517	0.985	-10
270	170	104.002	99	5.002	1.515	-10

270	180	103.64	99	4.64	0.362	-10
270	190	102.863	99	3.863	0.777	-10
270	200	102.945	99	3.945	-0.082	-10
270	210	100.009	99	1.009	2.936	-10
270	220	99.654	99	0.654	0.355	-10
270	230	102.728	99	3.728	-3.074	-10
270	240	104.918	99	5.918	-2.19	-10
270	250	105.763	99	7.763	-1.845	-10
270	260	105.841	99	7.841	-0.078	-10
270	270	106.821	99	7.821	0.02	-10
270	280	106.183	99	7.183	0.638	-10
270	290	105.601	99	6.601	0.582	-10
270	300	105.485	99	6.485	0.116	-10
270	310	104.839	99	5.839	0.646	-10
280	0	104.148	99	5.148		
280	10	103.38	99	4.38	0.768	-10
280	20	104.213	99	5.213	-0.833	-10
280	30	106.203	99	7.203	-1.99	-10
280	40	105.006	99	6.006	1.197	-10
280	50	104.553	99	5.553	0.453	-10
280	60	104.237	99	5.237	0.316	-10
280	70	104.051	99	5.051	0.186	-10
280	80	102.847	99	3.847	1.204	-10
280	90	102.138	99	3.138	0.709	-10
280	100	101.791	99	2.791	0.347	-10
280	110	101.444	99	2.444	0.347	-10
280	120	101.422	99	2.422	0.022	-10
280	130	104.312	99	5.312	-2.89	-10
280	140	103.754	99	4.754	0.558	-10
280	150	103.771	99	4.771	-0.017	-10
280	160	102.587	99	3.587	1.184	-10
280	170	101.218	99	2.218	1.369	-10
280	180	102.024	99	3.024	-0.806	-10
280	190	102.71	99	3.71	-0.686	-10
280	200	103.097	99	4.097	-0.387	-10
280	210	99.967	99	0.967	3.13	-10
280	220	100.604	99	1.604	-0.637	-10
280	230	103.898	99	4.898	-3.294	-10
280	240	105.469	99	6.469	-1.571	-10
280	250	106.024	99	7.024	-0.555	-10
280	260	105.73	99	6.73	0.294	-10
280	270	106.086	99	7.086	-0.356	-10
280	280	105.293	99	6.293	0.793	-10
280	290	106.276	99	7.276	-0.983	-10
280	300	106.105	99	7.105	0.171	-10
290	0	106.525	99	7.525		
290	10	106.226	99	7.226	0.299	-10

290	20	104.877	99	5.877	1.349	-10
290	30	104.545	99	5.545	0.332	-10
290	40	103.821	99	4.821	0.724	-10
290	50	103.368	99	4.368	0.453	-10
290	60	102.915	99	3.915	0.453	-10
290	70	102.546	99	3.546	0.369	-10
290	80	101.935	99	2.935	0.611	-10
290	90	101.542	99	2.542	0.393	-10
290	100	100.745	99	1.745	0.797	-10
290	110	100.809	99	1.809	-0.064	-10
290	120	102.43	99	3.43	-1.621	-10
290	130	102.996	99	3.996	-0.566	-10
290	140	102.668	99	3.668	0.328	-10
290	150	101.573	99	2.573	1.095	-10
290	160	100.855	99	1.855	0.718	-10
290	170	99.021	99	0.021	1.834	-10
290	180	102.501	99	3.501	-3.48	-10
290	190	103.339	99	4.339	-0.838	-10
290	200	103.235	99	4.235	0.104	-10
290	210	102.714	99	3.714	0.521	-10
290	220	99.958	99	0.958	2.756	-10
290	230	102.011	99	3.011	-2.053	-10
290	240	103.808	99	4.808	-1.797	-10
290	250	102.791	99	3.791	1.017	-10
290	260	104.05	99	5.05	-1.259	-10
290	270	104.809	99	5.809	-0.759	-10
290	280	105.084	99	6.084	-0.275	-10
290	290	105.987	99	6.987	-0.903	-10
300	0	108.036	99	9.036		
300	10	108.929	99	9.929	-0.893	-10
300	20	106.992	99	7.992	1.937	-10
300	30	105.145	99	6.145	1.847	-10
300	40	103.686	99	4.686	1.459	-10
300	50	103.304	99	4.304	0.382	-10
300	60	102.691	99	3.691	0.613	-10
300	70	102.138	99	3.138	0.553	-10
300	80	101.585	99	2.585	0.553	-10
300	90	100.976	99	1.976	0.609	-10
300	100	100.267	99	1.267	0.709	-10
300	110	100.017	99	1.017	0.25	-10
300	120	100.527	99	1.527	-0.51	-10
300	130	101.114	99	2.114	-0.587	-10
300	140	101.68	99	2.68	-0.566	-10
300	150	101.707	99	2.707	-0.027	-10
300	160	100.563	99	1.563	1.144	-10
300	170	99.42	99	0.42	1.143	-10
300	180	100.342	99	1.342	0.922	-10

300	190	103.018	99	4.018	-2.676	-10
300	200	104.669	99	5.669	-1.651	-10
300	210	104.184	99	5.184	0.485	-10
300	220	101.932	99	2.932	2.252	-10
300	230	99.548	99	0.548	2.384	-10
300	240	99.705	99	0.705	-0.157	-10
300	250	99.581	99	0.581	0.124	-10
300	260	99.884	99	0.884	-0.303	-10
300	270	102.37	99	3.37	-2.486	-10
300	280	104.035	99	5.035	-1.665	-10
310	0	104.117	99	5.117		
310	10	104.216	99	5.216	-0.099	-10
310	20	106.883	99	7.883	-2.667	-10
310	30	107.197	99	8.197	-0.314	-10
310	40	105.292	99	6.292	1.905	-10
310	50	104.178	99	5.178	1.114	-10
310	60	103.131	99	4.131	1.047	-10
310	70	103.709	99	4.709	-0.578	-10
310	80	102.442	99	3.442	1.267	-10
310	90	101.774	99	2.774	0.668	-10
310	100	101.128	99	2.128	0.646	-10
310	110	100.261	99	1.261	0.867	-10
310	120	99.718	99	0.718	0.543	-10
310	130	99.192	99	0.192	0.526	-10
310	140	99.282	99	0.282	-0.09	-10
310	150	99.697	99	0.697	-0.415	-10
310	160	100.365	99	1.365	-0.668	-10
310	170	100.747	99	1.747	-0.382	-10
310	180	99.603	99	0.603	1.144	-10
310	190	98.617	99	-0.383	0.986	-10
310	200	100.567	99	1.567	-1.95	-10
310	210	102.802	99	3.802	-2.235	-10
310	220	103.669	99	4.669	-0.867	-10
310	280	102.013	99	3.013	1.656	-60
320	0	99.52	99	0.52		
320	10	99.587	99	0.587	-0.067	-10
320	20	100.534	99	1.534	-0.947	-10
320	30	102.337	99	3.337	-1.803	-10
320	40	104.846	99	5.846	-2.509	-10
320	50	104.826	99	5.826	0.02	-10
320	60	104.855	99	5.855	-0.029	-10
320	70	105.172	99	6.172	-0.317	-10
320	80	104.973	99	5.973	0.199	-10
320	90	103.593	99	4.593	1.38	-10
320	100	103.211	99	4.211	0.382	-10
320	110	102.575	99	3.575	0.636	-10
320	120	102.549	99	3.549	0.026	-10

320	130	102.246	99	3.246	0.303	-10
320	140	101.574	99	2.574	0.672	-10
320	150	100.832	99	1.832	0.742	-10
320	160	100.244	99	1.244	0.588	-10
320	170	99.988	99	0.988	0.256	-10
320	180	99.25	99	0.25	0.738	-10
320	190	98.84	99	-0.16	0.41	-10
320	200	99.028	99	0.028	-0.188	-10
320	210	99.44	99	0.44	-0.412	-10
320	220	99.615	99	0.615	-0.175	-10
330	0	98.607	99	-0.393		
330	10	99.01	99	0.01	-0.403	-10
330	20	98.941	99	-0.059	0.069	-10
330	30	102.352	99	3.352	-3.411	-10
330	40	102.069	99	3.069	0.283	-10
330	50	99.632	99	0.632	2.437	-10
330	60	101.554	99	2.554	-1.922	-10
330	70	103.476	99	4.476	-1.922	-10
330	80	105.547	99	6.547	-2.071	-10
330	90	104.756	99	5.756	0.791	-10
330	100	104.812	99	5.812	-0.056	-10
330	110	103.562	99	4.562	1.15	-10
330	120	102.995	99	3.995	0.667	-10
330	130	102.345	99	3.345	0.65	-10
330	140	102.244	99	3.244	0.101	-10
330	150	102.019	99	3.019	0.225	-10
330	160	101.967	99	2.967	0.052	-10
330	170	102.05	99	3.05	-0.083	-10
330	180	101.309	99	2.309	0.741	-10
330	190	100.567	99	1.567	0.742	-10
330	200	100.005	99	1.005	0.562	-10
340	0	100.394	99	1.394		
340	10	99.945	99	0.945	0.449	-10
340	20	100.43	99	1.43	-0.485	-10
340	30	100.822	99	1.822	-0.392	-10
340	40	100.158	99	1.158	0.664	-10
340	50	99.646	99	0.646	0.512	-10
340	60	99.564	99	0.564	0.082	-10
340	70	99.115	99	0.115	0.449	-10
340	80	98.588	99	-0.412	0.527	-10
340	90	99.516	99	0.516	-0.928	-10
340	100	99.467	99	0.467	0.049	-10
340	110	100.787	99	1.787	-1.32	-10
340	120	102.632	99	3.632	-1.845	-10
340	130	103.506	99	4.506	-0.874	-10
340	140	104.234	99	5.234	-0.728	-10
340	150	104.501	99	5.501	0.267	-10

340	160	102.75	99	3.75	1.751	-10
340	170	101.929	99	2.929	0.821	-10
340	180	101.897	99	2.897	0.032	-10
340	190	101.639	99	2.639	0.258	-10
340	200	101.354	99	2.354	0.285	-10
350	0	101.418	99	2.418		
350	10	101.532	99	2.532	-0.114	-10
350	20	101.052	99	2.052	0.48	-10
350	30	100.389	99	1.389	0.663	-10
350	40	99.738	99	0.738	0.651	-10
350	50	100.531	99	1.531	-0.793	-10
350	60	100.75	99	1.75	-0.219	-10
350	70	101.001	99	2.001	-0.251	-10
350	80	100.788	99	1.788	0.213	-10
350	90	100.599	99	1.599	0.189	-10
350	100	99.098	99	0.098	1.501	-10
350	110	99.299	99	0.299	-0.201	-10
350	120	99.5	99	0.5	-0.201	-10
350	130	99.348	99	0.348	0.152	-10
350	140	99.721	99	0.721	-0.373	-10
350	150	101.042	99	2.042	-1.321	-10
350	160	102.36	99	3.36	-1.318	-10
350	170	102.859	99	3.859	-0.498	-10
350	180	103.1	99	4.1	-0.241	-10
360	0	102.504	99	3.504		
360	10	101.351	99	2.351	1.153	-10
360	20	101.484	99	2.484	-0.133	-10
360	30	101.268	99	2.268	0.216	-10
360	40	100.821	99	1.821	0.447	-10
360	50	100.887	99	1.887	-0.066	-10
360	60	100.99	99	1.99	-0.103	-10
360	70	100.636	99	1.636	0.354	-10
360	80	100.545	99	1.545	0.091	-10
360	90	100.079	99	1.079	0.466	-10
360	100	101.244	99	2.244	-1.165	-10
360	110	101.587	99	2.587	-0.343	-10
360	120	101.078	99	2.078	0.509	-10
360	130	100.347	99	1.347	0.231	-10
360	140	101.553	99	2.553	-0.706	-10
360	150	99.136	99	0.136	2.417	-10
360	160	99.313	99	0.313	-0.177	-10
360	170	99.516	99	0.516	-0.203	-10
360	180	99.897	99	0.897	-0.381	-10
370	0	101.065	99	2.065		
370	10	101.355	99	2.355	-0.29	-10
370	20	101.845	99	2.845	-0.49	-10
370	30	101.59	99	2.59	0.255	-10

370	40	100.772	99	1.772	0.818	-10
370	50	101.033	99	2.033	-0.261	-10
370	60	100.896	99	1.896	0.137	-10
370	70	100.346	99	1.346	0.55	-10
370	80	100.356	99	1.356	-0.01	-10
370	90	100.448	99	1.448	-0.092	-10
370	100	100.221	99	1.221	0.227	-10
370	110	99.648	99	0.648	0.573	-10
370	120	100.968	99	1.968	-1.32	-10
370	130	102.602	99	3.602	-1.634	-10
370	140	102.259	99	3.259	0.343	-10
370	150	101.046	99	2.046	1.213	-10
370	160	100.172	99	1.172	0.874	-10
380	0	99.579	99	0.579		
380	10	99.422	99	0.422	0.157	-10
380	20	99.73	99	0.73	-0.308	-10
380	30	100.069	99	1.069	-0.339	-10
380	40	100.323	99	1.323	-0.254	-10
380	50	100.512	99	1.512	-0.189	-10
380	60	100.583	99	1.583	-0.071	-10
380	70	100.255	99	1.255	0.328	-10
380	100	99.872	99	0.872	0.383	-30
380	110	99.915	99	0.919	-0.047	-10
380	120	99.906	99	0.906	0.013	-10
380	130	99.806	99	0.806	0.1	-10
380	140	100.053	99	1.053	-0.247	-10
380	150	101.795	99	2.795	-1.742	-10
390	0	103.153	99	4.153		
390	10	101.658	99	2.658	1.495	-10
390	20	101.013	99	2.013	0.645	-10
390	30	100.003	99	1.003	1.01	-10
390	40	99.673	99	0.673	0.33	-10
390	50	99.662	99	0.662	0.011	-10
390	60	99.855	99	0.855	-0.193	-10
390	120	99.804	99	0.804	0.051	-60
390	130	99.386	99	0.386	0.418	-10
390	140	99.692	99	0.692	-0.306	-10
390	150	101.202	99	2.202	-1.51	-10
400	0	102.259	99	3.259		
400	10	102.886	99	3.886	-0.627	-10
400	20	100.182	99	1.182	2.704	-10
400	30	101.302	99	2.302	-1.12	-10
400	40	100.5	99	1.5	0.802	-10
400	50	99.832	99	0.832	0.668	-10
400	60	100.044	99	1.044	-0.212	-10
400	130	99.739	99	0.739	0.305	-70
400	140	100.83	99	1.83	-1.091	-10

410	0	101.786	99	2.786		
410	10	101.183	99	2.183	0.603	-10
410	20	101.227	99	2.227	-0.044	-10
410	30	100.759	99	1.759	0.468	-10
410	40	100.319	99	1.319	0.44	-10
410	50	100.044	99	1.044	0.275	-10
	<b>Avg.</b>	<b>103.437</b>	<b>99</b>	<b>4.437</b>		

<b>AVG DIFF = 4.437 M</b>
<b>AREA = 123742.82 SQM</b>
<b>Filling = 549046.89 CUM</b>

कार्यालय नगर निगम, मेरठ।

Annexure-3

पत्रांक: 335 /आ0लि0-न0आ0/2025

दिनांक: 01 अप्रैल, 2025

प्रेषक,

नगर आयुक्त  
नगर निगम, मेरठ।

सेवा में,

संयुक्त सचिव,  
नगर विकास अनुभाग-7,  
उ0प्र0 शासन, लखनऊ।

**विषय:- मेरठ महानगर में कूड़े का निस्तारण किये जाने के संबंध में।**

महोदय,

कृपया उपर्युक्त विषयक आपके कार्यालय के पत्र संख्या-1456/नौ-7-2025-COM.NO-1895825 नगर विकास अनुभाग-7 दिनांक 28.03.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत श्री अरूण चन्द्रप्रकाश गोविल, मा0 सांसद मेरठ के मा0 मुख्यमंत्री जी को सम्बोधित पत्र दिनांक 08.03.2025 के क्रम में कृत कार्यवाही से अवगत कराये जाने के निर्देश दिये गये हैं।

उपरोक्त के संबंध में आपके संज्ञान में लाना है कि नगर निगम, मेरठ की सीमा के अन्तर्गत हापुड़ रोड पर लोहिया नगर में लीगेसी वेस्ट उपलब्ध है जहाँ लगभग 6,86,300 टन लीगेसी वेस्ट उपलब्ध है। जिसके निस्तारण हेतु डी0पी0आर0 तैयार करा दी गयी है जो कुल अंकन 28.69 करोड़ की है तथा लीगेसी वेस्ट को निस्तारित करने की समय सीमा 24 माह निर्धारित की गयी है। नगर निगम, मेरठ पर पर्याप्त संसाधन एवं धन उपलब्ध न होने के कारण उपरोक्त लीगेसी वेस्ट का निस्तारण नहीं हो पा रहा है।

अतः आपके उपरोक्त निर्देशों के क्रम में डी0पी0आर0 संलग्न करते हुए आपकी सेवा में आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:-यथोक्त।

भवदीय

(सौरभ गंगवार)

नगर आयुक्त,  
नगर निगम, मेरठ।

प्रतिलिपि:- संख्या एवं दिनांक तदैव।

1. श्री अरूण चन्द्रप्रकाश गोविल, मा0 सांसद, मेरठ-हापुड़ लोकसभा को आपके कार्यालय के पत्र संख्या-लो0स0मे0/5362025 दिनांक 08.03.2025 के क्रम में सादर सूचनार्थ प्रेषित।
2. प्रमुख सचिव महोदय, नगर विकास विभाग, उ0प्र0 शासन लखनऊ को सादर आवश्यक कार्यवाही हेतु प्रेषित।

*Saurabh*  
01/04/2025  
नगर आयुक्त,  
नगर निगम, मेरठ।



## Meerut Municipal Corporation

No. 334./NSA-NNM/2025-26

Date 03/11/2025

### Work Order

**M/s Daya Charan & Company**  
RZ 79-80, Dabri Extension Main,  
Dabri, New Delhi - 110045

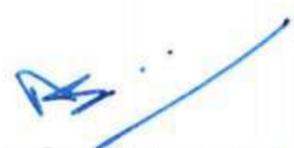
**Subject: Work Order against Tender for Scientific Dumpsite Land reclamation through Bio-Remediation, Resource Recovery and Scientific Rejects Disposal at Lohia Nagar Dumpsite, Meerut Municipal Corporation.**

This is in reference to this office Letter No. 245 dated 10.10.2025, through which the Letter of Acceptance was issued in favour of your firm, accepting your quoted rates and directing submission of the Performance Guarantee for the said work.

In continuation to your Letter No. DAYA/SS/2025-26/073 dated 13.10.2025, it is acknowledged that you have submitted the Performance Guarantee vide Bank Guarantee No. 1353NDLG00032726 dated 13.10.2025.

Accordingly, you are hereby instructed to mobilize and commence installation of the requisite machinery and equipment at the designated site, and to submit a detailed work plan within 7 days from the date of receipt of this letter.

Further, you are directed to nominate and communicate the details of your authorized representative within two (2) days for official correspondence and execution of the agreement.

  
Nagar Swasthya Adhikari  
Meerut Municipal Corporation

**C.C.**

1. Municipal Commissioner, Meerut Municipal Corporation
2. Additional Municipal Commissioner, Meerut Municipal Corporation.

  
Nagar Swasthya Adhikari  
Meerut Municipal Corporation



**CONTRACT AGREEMENT**

For

**Scientific Dumpsite Land Reclamation through Bio-Remediation,  
Resource Recovery and Scientific Rejects Disposal**

at

**Lohianagar Dumpsite, Meerut Municipal Corporation**

Between

**[Meerut Municipal Corporation]**

and

**[Daya Charan and Company]**

**RZ 79-80, Dabri Extension Main,  
Dabri, New Delhi - 110045**



**CONTRACT AGREEMENT**

For

**Scientific Dumpsite Land Reclamation through Bio-Remediation,  
Resource Recovery and Scientific Rejects Disposal  
at  
Lohianagar Dumpsite, Meerut Municipal Corporation**

Between

**[Meerut Municipal Corporation]**

and

**[Daya Charan and Company]  
RZ 79-80, Dabri Extension Main,  
Dabri, New Delhi - 110045**

Dated: .....

**Form of Contract**

This CONTRACT (hereinafter called the "Contract") is made the ..... day of the month of *November, 2025*, between, on the one hand, *Meerut Municipal Corporation* (hereinafter called the "Employer") and, on the other hand, *Daya Charan and Company, Dabri Extension Main, New Delhi* (hereinafter called the "Bidder").

## WHEREAS

- (a) the Employer has requested the Bidder to provide certain job as defined in this Contract (hereinafter called the "Services");
- (b) the Bidder, having represented to the Employer that it has the required professional skills, and personnel and technical resources, has agreed to provide the Services on the terms and conditions set forth in this Contract;

NOW THEREFORE the parties hereto hereby agree as follows:

The following documents attached hereto shall be deemed to form an integral part of this Contract:

- (a) The General Conditions of Contract;
- (b) The following Appendices:
  - Appendix A:** Description of Services
  - Appendix B:** Reporting Requirements
  - Appendix C:** Staffing Schedule
  - Appendix D:** Breakdown of Contract Price



*V. S. M.*

*A. -*  
नगर स्वास्थ्य अधिकारी  
नगर निगम,  
Page | 2 of 29

**Appendix E:** Duties of the Employer

**Appendix F:** Request for Proposal (RFP) Document (Tender ID No.: 2025\_NNMEE\_1069488\_1 dated 28.08.2025) along with all its corrigendum and addendum.

**Appendix B:** Complete Technical and Financial Bid submitted by the Bidder.

2. The mutual rights and obligations of the Employer and the Bidder shall be as set forth in the Contract, in particular:
- (a) the Bidders shall carry out the Services in accordance with the provisions of the Contract; and
  - (b) the Employer shall make payments to the Bidders in accordance with the provisions of the Contract and report of 3<sup>rd</sup> party appointed (if, any) for monitoring and control.

IN WITNESS WHEREOF, the Parties hereto have caused this Contract to be signed in their respective names as of the day and year first above written.  
For and on behalf of *Meerut Municipal Corporation*

\_\_\_\_\_  
[Authorized Representative]

M.S.A.

AS

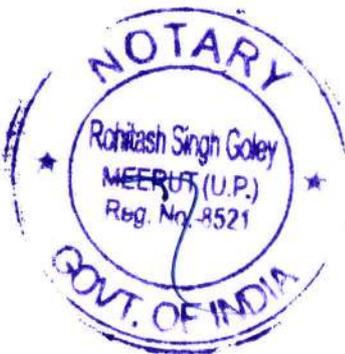
For and on behalf of *Daya Charan and Company,*  
*Dabri Extension Main, New Delhi.*

For Daya Charan And Company

\_\_\_\_\_  
[Authorized Representative]

For Daya Charan And Company

Authorized signatory



AS  
नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ।  
Page | 3 of 29

## General Conditions of Contract

### 1. GENERAL PROVISIONS

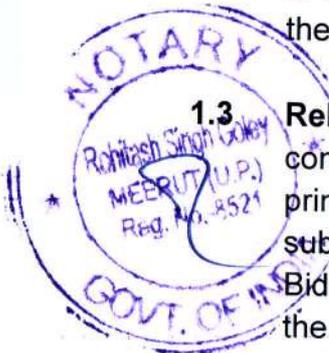
**1.1 Definitions** Unless the context otherwise requires, the following terms whenever used in this Contract have the following meanings:

- (a) "Applicable Law" means the laws and any other instruments having the force of law in India for the time being.
- (b) "Bidder" means any private or public entity that will provide the Services to the "Employer" under the Contract.
- (c) "Contract" means Conditions of Contract, the Employer's Requirements, the Tender, the Bidder's Price Proposal, the Annexure, the Letter of Acceptance, the Contract Agreement (if completed) and such further documents as may be expressly incorporated in the Letter of Acceptance or Contract Agreement (if completed).
- (d) "Day" means calendar day.
- (e) "Effective Date" means the date on which this Contract comes into force and effect pursuant to Clause GC 2.1.
- (f) "GC" means these General Conditions of Contract.
- (g) "Government" means the Government of India
- (h) "Local Currency" means Indian Rupees.
- (i) "Member" means any of the entities that make up the joint venture/consortium/association; and "Members" means all these entities.
- (j) "Activity Schedule" means schedule of activities comprising the different tasks/operations to be performed by the Bidder under the Contract.
- (k) "Works" are what Contract requires the Bidder to carry out and perform.
- (l) "Acceptance Letter" means the document from the Employer on behalf of DLB, UP addressed to Bidder indicating acceptance of the Contract Price and its acceptance of the Bidder as the preferred party to carry out the works, perform services and operations under the Contract.
- (m) "GoUP" means Government of Uttar Pradesh.
- (n) "Authority" means Meerut Nagar Nigam.

### 1.2 Other Definitions

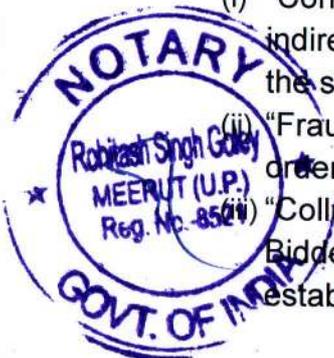
- i. "Corrupt Practice" means the offering, giving, receiving or soliciting, directly or indirectly of anything of value to influence the action of a public official in the procurement process or in contract execution.

**1.3 Relationship between the Parties:** Nothing contained herein shall be construed as establishing a relationship of master and servant or of principal and agent as between the "Employer" and the Bidder. The Bidder, subject to this Contract, has complete charge of Personnel and Sub-Bidders, if any, performing the Services and shall be fully responsible for the Services performed by them or on their behalf hereunder.



*Handwritten signature in blue ink.*

- 1.4 Law Governing Contract:** This Contract, its meaning and interpretation, and the relation between the Parties shall be governed by the applicable laws of India.
- 1.5 Headings:** The headings shall not limit, alter or affect the meaning of this Contract.
- 1.6 Notices:**
- 1.6.1 Any notice, request or consent required or permitted to be given or made pursuant to this Contract shall be in writing. Any such notice, request or consent shall be deemed to have been given or made when delivered in person to an authorized representative of the Party to whom the communication is addressed, or when sent by registered post to such Party at the address specified in the SC.
- 1.6.2 A Party may change its address for notice hereunder by giving the other Party notice in writing of such change to the address specified in the SC.
- 1.7 Location:** The Services shall be performed at Meerut, Uttar Pradesh, India.
- 1.8 Authorized Representatives:** Any action required or permitted to be taken, and any document required or permitted to be executed under this Contract by the "Employer" or the Bidder may be taken or executed by the officials specified in the SC.
- 1.9 Taxes and Duties:** The Bidder, Sub-Bidders and Personnel shall be liable to pay such direct and indirect taxes, duties, fees and other impositions levied under the applicable laws of India.
- 1.11 Fraud and Corruption**
- 1.11.1 Definitions:** It is the Employer's policy to require that Employers as well as Bidders observe the highest standard of ethics during the execution of the Contract. In pursuance of this policy, the Employer defines, for the purpose of this provision, the terms set forth below as follows:
- (i) "Corrupt practice" means the offering, receiving, or soliciting, directly or indirectly, of anything of value to influence the action of a public official in the selection process or in contract execution;
- (ii) "Fraudulent practice" means a misrepresentation or omission of facts in order to influence a selection process or the execution of a contract;
- (iii) "Collusive practices" means a scheme or arrangement between two or more Bidders, with or without the knowledge of the Employer, designed to establish prices at artificial, non-competitive levels;



*Vikas*

- (iv) "coercive practices" means harming or threatening to harm, directly or indirectly, persons or their property to influence their participation in a procurement process, or affect the execution of a contract;

### 1.11.2 Measures to be taken by the Employer

- (a) The Employer may terminate the contract if it determines at any time that representatives of the Bidder were engaged in corrupt, fraudulent, collusive or coercive practices during the selection process or the execution of that contract, without the Bidder having taken timely and appropriate action satisfactory to the Employer to remedy the situation;
- (b) The Employer may also sanction against the Bidder, including declaring the Bidder ineligible, either indefinitely or for a stated period of time, to be awarded a contract if it at any time determines that the Bidder has, directly or through an agent, engaged in corrupt, fraudulent, collusive or coercive practices in competing for, or in executing, an Employer-financed contract;

## 2. COMMENCEMENT, COMPLETION, MODIFICATION AND TERMINATION OF CONTRACT

**2.1 Effectiveness of Contract:** This Contract shall come into force and effect on the date (the "Effective Date") of the "Employer's notice to the Bidder instructing the Bidder to begin carrying out the Services. This notice shall confirm that the conditions precedent and effectiveness conditions, if any, listed in the SC have been met.

**2.2 Termination of Contract for Failure to Become Effective:** If this Contract has not become effective within such time period after the date of the Contract signed by the Parties as specified in the SC, either Party may, by not less than thirty (30) days written notice to the other Party, declare this Contract to be null and void, and in the event of such a declaration by either Party, neither Party shall have any claim against the other Party with respect hereto.

**2.3 Commencement of Services:** The Bidder shall begin carrying out the Services not later than 45 days after the Effective Date specified in the SC.

**2.4 Expiration of Contract:** Unless terminated earlier pursuant to Clause GC 2.9 hereof, this Contract shall expire at the end of such time period after the Effective Date as specified in the SC.

**2.4 Entire Agreement:** This Contract contains all covenants, stipulations and provisions agreed by the Parties. No agent or representative of either Party has authority to make, and the Parties shall not be bound by or be liable for, any other statement, representation, promise or agreement not set forth herein.



*V. S. Singh*

## 2.6 Modifications or Variations:

- (a) any modification or variation of the terms and conditions of this Contract, including any modification or variation of the scope of the Services, may only be made by written agreement between the Parties. Each Party shall give due consideration to any proposals for modification or variation made by the other Party.
- (b) In cases of substantial modifications or variations, the prior written consent of the Employer is required.

## 2.7. Force Majeure

### 2.7.1 Definition

- (a) For the purposes of this Contract, "Force Majeure" means an event which is beyond the reasonable control of a Party, is not foreseeable, is unavoidable and not brought about by or at the instance of the Party claiming to be affected by such events and which has caused the non-performance or delay in performance, and which makes a Party's performance of its obligations hereunder impossible or so impractical as reasonably to be considered impossible in the circumstances, and includes, but is not limited to, war, riots, civil disorder, earthquake, fire, explosion, storm, flood or other extreme adverse weather conditions, strikes, lockouts or other industrial action (except where such strikes, lockouts or other industrial action are within the power of the Party invoking Force Majeure to prevent), confiscation or any other action by Government agencies.
- (b) Force Majeure shall not include (i) any event which is caused by the negligence or intentional action of a Party or by or of such Party's Sub-Bidders or agents or employees, nor (ii) any event which a diligent Party could reasonably have been expected both to consider at the time of the conclusion of this Contract, and avoid or overcome in the carrying out of its obligations hereunder.
- (c) Subject to clause 2.7.2, Force Majeure shall not include insufficiency of funds or inability to make any payment required hereunder.

**2.7.2 No Breach of Contract:** The failure of a Party to fulfil any of its obligations hereunder shall not be considered to be a breach of, or default under, this Contract in so far as such inability arises from an event of Force Majeure, provided that the Party affected by such an event has taken all reasonable precautions, due care and reasonable alternative measures, all with the objective of carrying out the terms and conditions of this Contract.



*Vishu Sharma*

*A*

**2.7.3 Measures to be taken:**

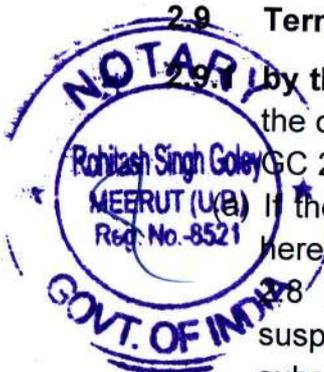
- (a) A Party affected by an event of Force Majeure shall continue to perform its obligations under the Contract as far as is reasonably practical, and shall take all reasonable measures to minimize the consequences of any event of Force Majeure.
- (b) A Party affected by an event of Force Majeure shall notify the other Party of such event as soon as possible, and in any case not later than fourteen (14) days following the occurrence of such event, providing evidence of the nature and cause of such event, and shall similarly give written notice of the restoration of normal conditions as soon as possible.
- (c) Any period within which a Party shall, pursuant to this Contract, complete any action or task, shall be extended for a period equal to the time during which such Party was unable to perform such action as a result of Force Majeure.
- (d) During the period of their inability to perform the Services as a result of an event of Force Majeure, the Bidder, upon instructions by the "Employer", shall either:
  - (i) Demobilize, or
  - (ii) Continue with the Services to the extent possible, in which case the Bidder shall continue to be paid proportionately and on prorata basis, under the terms of this Contract.
- (e) In the case of disagreement between the Parties as to the existence or extent of Force Majeure.

**2.8 Suspension:** The "Employer" may, by written notice of suspension to the Bidder, suspend all payments to the Bidder hereunder if the Bidder fails to perform any of its obligations under this Contract including RFP provisions, including the carrying out of the Services, provided that such notice of suspension (i) shall specify the nature of the failure, and (ii) shall allow the Bidder to remedy such failure, if capable of being remedied, within a period not exceeding thirty (30) days after receipt by the Bidder of such notice of suspension.

**2.9 Termination**

**2.9.1 by the "Employer":** The "Employer" may terminate this Contract in case of the occurrence of any of the events specified in (a) through (i) of this Clause GC 2.9.1

If the Bidder fails to remedy a failure in the performance of its obligations hereunder, as specified in a notice of suspension pursuant to Clause GC 2.8 hereinabove, within thirty (30) days of receipt of such notice of suspension or within such further period as the "Employer" may have subsequently approved in writing.



*[Handwritten signature]*

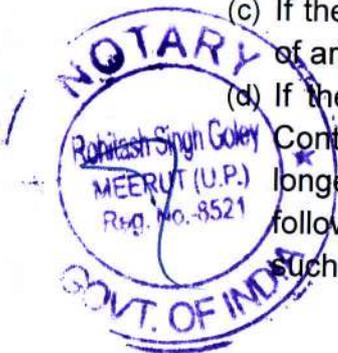
*[Handwritten signature]*

- (b) If the Bidder becomes (or, if the Bidder consists of more than one entity, if any of its Members becomes and which has substantial bearing on providing Services under this contract) insolvent or go into liquidation or receivership whether compulsory or voluntary.
- (c) If the Bidder fails to comply with any final decision reached as a result of arbitration proceedings pursuant to Clause GC 8 hereof.
- (d) If the Bidder, in the judgment of the "Employer", has engaged in corrupt or fraudulent practices in competing for or in executing this Contract.
- (e) If the Bidder submits to the "Employer" a false statement which has a material effect on the rights, obligations or interests of the "Employer".
- (f) If the Bidder places itself in position of conflict of interest or fails to disclose promptly any conflict of interest to the Employer.
- (g) If the Bidder fails to provide the quality services as envisaged under this Contract. The committee formulated to monitor the progress of the assignment may make judgment regarding the poor quality of services, the reasons for which shall be recorded in writing. The committee may decide to give one chance to the Bidder to improve the quality of the services.
- (h) If, as the result of Force Majeure, the Bidder is unable to perform a material portion of the Services for a period of not less than sixty (60) days.
- (i) If the "Employer", in its sole discretion and for any reason whatsoever, decides to terminate this Contract.

In such an occurrence the "Employer" shall give a not less than thirty (30) days' written notice of termination to the Bidders, and sixty (60) days' in case of the event referred to in (i).

**2.9.2 By the Bidder:** The Bidder may terminate this Contract, by not less than thirty (30) days' written notice to the "Employer", in case of the occurrence of any of the events specified in paragraphs (a) through (d) of this Clause GC 2.9.2.

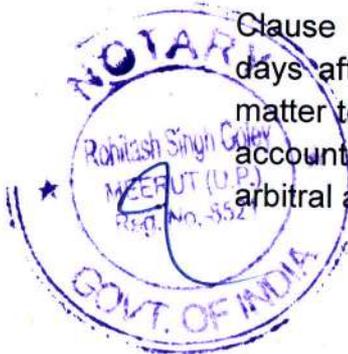
- (a) If the "Employer" fails to pay any money due to the Bidder pursuant to this Contract hereof within forty-five (45) days after receiving written notice from the Bidder that such payment is overdue.
- (b) If, as the result of Force Majeure, the Bidder is unable to perform a material portion of the Services for a period of not less than sixty (60) days.
- (c) If the "Employer" fails to comply with any final decision reached as a result of arbitration.
- (d) If the "Employer" is in material breach of its obligations pursuant to this Contract and has not remedied the same within forty-five (45) days (or such longer period as the Bidder may have subsequently approved in writing) following the receipt by the "Employer" of the Bidder's notice specifying such breach.



*V. V. V.*

*AS*

- 2.9.3 Cessation of Rights and Obligations:** Upon termination of this Contract pursuant to Clauses GC 2.2 or GC 2.9 hereof, or upon expiration of this Contract pursuant to Clause GC 2.4 hereof, all rights and obligations of the Parties hereunder shall cease, except (i) such rights and obligations as may have accrued on the date of termination or expiration, (ii) the obligation of confidentiality set forth in Clause GC 3.3 hereof, and (iv) any right which a Party may have under the Law.
- 2.9.4 Cessation of Services:** Upon termination of this Contract by notice of either Party to the other pursuant to Clauses GC 2.9.1 or GC 2.9.2 hereof, the Bidder shall, immediately upon dispatch or receipt of such notice, take all necessary steps to bring the Services to a close in a prompt and orderly manner and shall make every reasonable effort to keep expenditures for this purpose to a minimum.
- 2.9.5 Payment upon Termination:** Upon termination of this Contract pursuant to Clauses GC 2.9.1 or GC 2.9.2 hereof, the "Employer" shall make the following payments to the Bidder:
- If the Contract is terminated pursuant to Clause 2.9.1 (g), (h) or 2.9.2, remuneration pursuant to Clause GC 6.3(d) hereof for Services satisfactorily performed prior to the effective date of termination, and reimbursable expenditures pursuant to Clause GC 6.3(d) hereof for expenditures actually and reasonably incurred prior to the effective date of termination;
  - If the agreement is terminated pursuant of Clause 2.9.1 (a) to (g), the Bidder shall not be entitled to receive any agreed payments upon termination of the contract. However, the "Employer" may consider to make payment for the part satisfactorily performed on the basis of Quantum Merit as assessed by it, if such part is of economic utility to the Employer. Applicable Under such circumstances, upon termination, the employer may also impose liquidated damages as per the provisions of Clause 9 of this agreement. The Bidder will be required to pay any such liquidated damages to employer within 30 days of termination date.
- 2.9.6 Disputes about Events of Termination:** If either Party disputes whether an event specified in paragraphs (a) through (g) of Clause GC 2.9.1 or in Clause GC 2.9.2 hereof has occurred, such Party may, within thirty (30) days after receipt of notice of termination from the other Party, refer the matter to Clause GC 8 hereof, and this Contract shall not be terminated on account of such event except in accordance with the terms of any resulting arbitral award.



*Vishu Sharma*

*AS*

### 3. OBLIGATIONS OF THE BIDDER

#### 3.1 General

**3.1.1 Standard of Performance:** The Bidder shall perform the Services and carry out their obligations hereunder with all due diligence, efficiency and economy, in accordance with generally accepted professional standards and practices, and shall observe sound management practices, and employ appropriate technology and safe and effective equipment, machinery, materials and methods. The Bidder shall always act, in respect of any matter relating to this Contract or to the Services, as faithful adviser to the "Employer", and shall at all times support and safeguard the "Employer's legitimate interests in any dealings with Sub-Bidders or Third Parties.

**3.2 Conflict of Interests:** The Bidder shall hold the "Employer's interests paramount, without any consideration for future work, and strictly avoid conflict of interest with other assignments or their own corporate interests. If during the period of this contract, a conflict of interest arises for any reasons, the Bidder shall promptly disclose the same to the Employer and seek its instructions.

#### 3.2.1 Bidder not to benefit from Commissions, Discounts, etc.:

(a) The payment of the Bidder pursuant to Clause GC 6 hereof shall constitute the Bidder's only payment in connection with this Contract and, subject to Clause GC 3.2.2 hereof, the Bidder shall not accept for its own benefit any trade commission, discount or similar payment in connection with activities pursuant to this Contract or in the discharge of its obligations hereunder, and the Bidder shall use its best efforts to ensure that any Sub-Bidders, as well as the Personnel and agents of either of them, similarly shall not receive any such additional payment.

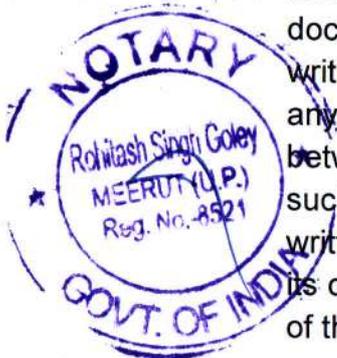
(b) Furthermore, if the Bidder, as part of the Services, has the responsibility of advising the "Employer" on the procurement of goods, works or services, the Bidder shall comply with the Employer's applicable procurement guidelines, and shall at all times exercise such responsibility in the best interest of the "Employer". Any discounts or commissions obtained by the Bidder in the exercise of such procurement responsibility shall be for the account of the "Employer".



**3.2.2 Bidder and Affiliates Not to Engage in Certain Activities:** The Bidder agrees that, during the term of this Contract and after its termination, the Bidder and any entity affiliated with the Bidder, as well as any Sub-Bidders and any entity affiliated with such Sub-Bidders, shall be disqualified from providing goods, works or services (other than the job concerned) resulting from or directly related to the Bidder's Services for the preparation or implementation of the project.

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- 3.2.3 Prohibition of Conflicting Activities:** The Bidder shall not engage, and shall cause their Personnel as well as their Sub-Bidders and their Personnel not to engage, either directly or indirectly, in any business or professional activities that would conflict with the activities assigned to them under this Contract.
- 3.3 Confidentiality:** Except with the prior written consent of the "Employer", the Bidder and the Personnel shall not at any time communicate to any person or entity any confidential information acquired in the course of the Services, nor shall the Bidder and its Personnel make public the recommendations formulated in the course of, or as a result of, the Services.
- 3.4 Accounting, Inspection and Auditing:** The Bidder (i) shall keep accurate and systematic accounts and records in respect of the Services hereunder, in accordance with internationally accepted accounting principles and in such form and detail as will clearly identify all relevant time changes and costs, and the bases thereof, and (ii) shall periodically permit the "Employer" or its designated representative and/or the Employer, and up to five years from expiration or termination of this Contract, to inspect the same and make copies thereof as well as to have them audited by auditors appointed by the "Employer" or the Employer, if so required by the "Employer" or the Employer as the case may be.
- 3.5 Reporting Obligations:** The Bidder shall submit to the "Employer" the reports and documents in the specified format and within the time period decided by the Authority.
- 3.6 Documents Prepared by the Bidder to be the Property of the "Employer":** All plans, drawings, specifications, designs, reports, other documents and software prepared by the Bidder for the "Employer" under this Contract shall become and remain the property of the "Employer", and the Bidder shall, not later than upon termination or expiration of this Contract, deliver all such documents to the "Employer", together with a detailed inventory thereof. The Bidder may retain a copy of such documents, but shall not use anywhere, without taking permission, in writing, from the Employer and the Employer reserves right to grant or deny any such request. If license agreements are necessary or appropriate between the Bidder and third parties for purposes of development of any such computer programs, the Bidder shall obtain the "Employer's" prior written approval to such agreements, and the "Employer" shall be entitled at its discretion to require recovering the expenses related to the development of the program(s) concerned.



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- 3.7 **Equipment and Materials provided by the Bidders:** Equipment or materials brought into the project by the Bidder and the Personnel and used either for the Project or personal use shall remain the property of the Bidder or the Personnel concerned, as applicable.
- 3.8 **Resource Management:** All arrangements like water, washing area, facility for parking (Space for parking to be provided by the ULB) and storing equipment, charging stations for charging batteries., fuel for equipment and all such resources, equipment gadgets and tools that may be required time to time to carry on the assigned job efficiently without interruption would be under the scope of the Bidder.

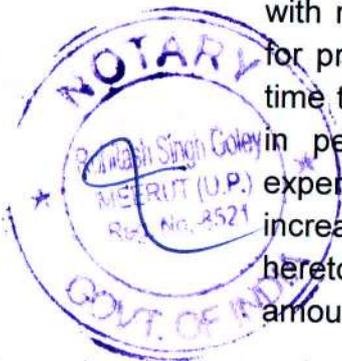
#### 4. BIDDERS' PERSONNEL AND SUB-BIDDERS

- 4.1 **General:** The Bidder shall employ and provide such qualified and experienced Personnel and Sub-Bidders as are required to carry out the Services.

#### 5. OBLIGATIONS OF THE "EMPLOYER"

- 5.1 **Assistance and Exemptions:** Unless otherwise specified in the SC, the "Employer" shall use its best efforts to ensure that the Government shall:
- Provide the Bidder, Sub-Bidders and Personnel with work permits and such other documents as shall be necessary to enable the Bidder, Sub-Bidders or Personnel to perform the Services.
  - Arrange for the Foreign Personnel to be provided promptly with all necessary entry and exit visas, residence permits, exchange permits and any other documents required for their stay in India.
  - Issue to officials, agents and representatives of the Government all such instructions as may be necessary or appropriate for the prompt and effective implementation of the Services.
  - Provide to the Bidder, Sub-Bidders and Personnel any such other assistance as may be specified in the SC.

- 5.2 **Change in the Applicable Law Related to Taxes and Duties:** If, after the date of this Contract, there is any change in the Applicable Laws of India with respect to taxes and duties, which are directly payable by the Bidder for providing the services i.e. service tax or any such applicable tax from time to time, which increases or decreases the cost incurred by the Bidder in performing the Services, then the remuneration and reimbursable expenses otherwise payable to the Bidder under this Contract shall be increased or decreased accordingly by agreement between the Parties hereto, and corresponding adjustments shall be made to the ceiling amounts specified in Clause GC 6.1.



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**5.3 Payment:** In consideration of the Services performed by the Bidder under this Contract, the "Employer" shall make to the Bidder such payments and in such manner as is provided by Clause GC 6 of this Contract.

**5.4 Counterpart Personnel:**

- (a) If necessary, the "Employer" shall make available to the Bidder free of charge such professional and support counterpart personnel, to be nominated by the "Employer" with the Bidder's advice.
- (b) Professional and support counterpart personnel, excluding "Employer's liaison personnel, shall work under the exclusive direction of the Bidder. If any member of the counterpart personnel fails to perform adequately any work assigned to such member by the Bidder that is consistent with the position occupied by such member, the Bidder may request the replacement of such member, and the "Employer" shall not unreasonably refuse to act upon such request.

**5.5 Formation of SPV.**

The Selected Bidder, shall be required to form an appropriate Special Purpose Vehicle, incorporated under the Companies Act, 2013 (the "SPV") to execute the Agreement and implement the Project.

**6. PAYMENTS TO THE BIDDER**

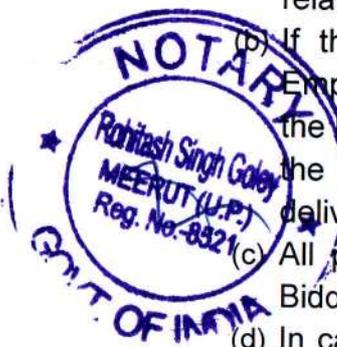
- 6.1 Total Cost of the Services** (a) the total cost of the Services payable is set forth in the proposal to the Employer and as negotiated thereafter.
- 6.2 Currency of Payment:** All payments shall be made in Indian Rupees. [In case the payment is to be made in the currency other than Indian Rupees, the same shall be mentioned instead of Indian Rupees]
- 6.3 Terms of Payment:** The payments in respect of the Services shall be made as follows:

(a) The Bidder shall submit the invoice for payment when the payment is due as per the agreed terms. The payment shall be released as per the work-related milestones achieved.

(b) If the deliverables submitted by the Bidder are not acceptable to the Employer, reasons for such non-acceptance should be recorded in writing; the Employer shall not release the payment due to the Bidder. In such case, the payment will be released to the Bidder only after it re-submits the deliverable and which is accepted by the Employer.

(c) All payments under this Contract shall be made to the accounts of the Bidder.

(d) In case of early termination of the contract, the payment shall be made to the Bidder as mentioned here with: (i) Assessment should be made about work done from the previous milestone, for which the payment is made or to be made till the date of the termination. Based on such details, a reasonable assessment of the reimbursable and miscellaneous expenses



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shall be made based on details furnished by the Bidder in this regard with supporting documents and based on the assessment of the work done and the respective rates as provided. Wherever such an assessment is difficult, the rates should be arrived at by calculating the amount on pro-rata basis. The total amount payable shall be the amount calculated as per the applicable tax.

- (e) The Contract Fee shall be released by Authority within a period of 21 days (Twenty One) days from the date of receipt of invoice/bill from the Selected Bidder/Agency.

#### 6.4 Payment Calculation Module:

The payment to the Bidder will be on the basis of the amount finalised in the bid per metric ton and the Bidder has to quote the rates for the same.

The volumetric analysis of the legacy waste is to be done on monthly basis through total station/contour mapping methods. However the weight of the legacy waste shall also be measured at the weigh bridge (to be installed by the bidder) before the sieving process and after the digestion of the waste through suitable Bio-culture solution/ enzymes etc as prescribed in the guidelines laid down by the Central Pollution Control Board under Schedule-J.

The weight calculation with the help of the  
Volume (through Contour Survey) X Density measured through pit system/baseline as per the DPR

OR

The weight obtained through weighment of legacy waste before sieving. Whichever is the less shall be firm for making the payments.

The appropriate documents related to the analytics done throughout the month shall be annexed with the bill submitted.

The authority will target to complete the bill payment within 14 days of receiving the invoice. However, in case of any delay on authorities' part on verification beyond 14 days, 75% payment shall be released immediately and the remaining 25% payment after verification by the Authority (if available) However on further delay beyond 7 days on part of authority this 25% shall also be released and if any discrepancies found by the authority during monitoring the penalties may be deducted from future bills (but the same is not valid beyond 60 days' time period- if a valid reason is not specified)

#### 7 FAIRNESS AND GOOD FAITH

7.1

**Good Faith:** The Parties undertake to act in good faith with respect to each other's rights under this Contract and to adopt all reasonable measures to ensure the realization of the objectives of this Contract.



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- 7.2 **Operation of the Contract:** The Parties recognize that it is impractical in this Contract to provide for every contingency which may arise during the life of the Contract, and the Parties hereby agree that it is their intention that this Contract shall operate fairly as between them, and without detriment to the interest of either of them, and that, if during the term of this Contract either Party believes that this Contract is operating unfairly, the Parties will use their best efforts to agree on such action as may be necessary to remove the cause or causes of such unfairness, but no failure to agree on any action pursuant to this Clause shall give rise to a dispute subject to arbitration in accordance with Clause GC 8 hereof.

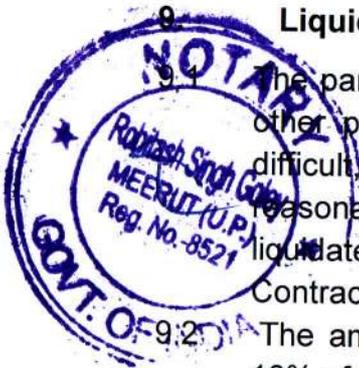
## 8. SETTLEMENT OF DISPUTES

- 8.1 Any disputes and or difference relating to this agreement or claims arising out of or relating to this agreement or breach, termination or the invalidity thereof or on any issue whether arising during the progress of the services or after the completion or abandonment thereof or any matter directly or indirectly connected with this agreement will be resolved through joint discussion of the authorized representatives of both the parties (the Authority and Bidder). If the dispute is not resolved by joint discussion, then the matter will be referred for adjudication to a Tribunal of Arbitrator (3 Members (one appointed by each party and third appointed by the said appointed arbitrator on receipt of written notice / demand of appointment of Arbitrator from either party.
- 8.2. The award of the sole Arbitrator shall be final and binding on all the parties. The cost of Arbitration shall be borne by the respective parties equally. Arbitration proceedings will be held at premises of the Authority, only.
- 8.3. Rules governing Arbitration Proceedings: The Arbitration Proceedings shall be governed by Indian Arbitration and Conciliation Act 1996, as amended from time to time including provisions in force at the time the references made.

## 9. Liquidated Damages

The parties hereby agree that due to negligence of act of any party, if the other party suffers losses, damages the quantification of which may be difficult, and hence the amount specified hereunder shall be construed as reasonable estimate of the damages and both the parties agree to pay such liquidated damages, as defined hereunder as per the provisions of this Contract.

- 9.2 The amount of liquidated damages under this Contract shall not exceed 10% of the total value of the contract.
- 9.3 The liquidated damages shall be applicable under following circumstances:
- (a) If the deliverables are not submitted as per schedule, the Bidder shall be liable to pay 0.1% of the monthly cost of the services for delay of per day or part thereof upto a maximum limit of 10% of the total contract value.



- (b) If the deliverables are not acceptable to the Employer, and defects are not rectified to the satisfaction of the Employer within 30 days of the receipt of the notice, the Bidder shall be liable for Liquidated Damages for an amount equal to 0.5 % of total cost of the services for every week or part thereof for the delay.

**10. Miscellaneous provisions:**

- (i) "Nothing contained in this Contract shall be construed as establishing or creating between the Parties, a relationship of master and servant or principal and agent.
- (ii) Any failure or delay on the part of any Party to exercise right or power under this Contract shall not operate as waiver thereof.
- (iii) The Bidder shall notify the Employer of any material change in their status, in particular, where such change would impact on performance of obligations under this Contract.
- (iv) Each constituent of the Bidder, shall be jointly and severally liable to and responsible for all obligations towards the Employer for performance of works/services including that of its Associates/Sub Selected bidders under the Contract.
- (v) The Bidder shall at all times indemnify and keep indemnified the Employer against all claims/damages etc. for any infringement of any Intellectual Property Rights (IPR) while providing its services under the Project.
- (vi) The Bidder shall at all times indemnify and keep indemnified the Employer against any claims in respect of any damages or compensation payable in consequences of any accident or injury sustained or suffered by its (the Bidder's) employees or agents or by any other third Party resulting from or by any action, omission or operation conducted by or on behalf of the Bidder.
- (vii) The Bidder shall at all times indemnify and keep indemnified the Employer against any and all claims by Employees, Workman, Bidders, sub-Bidders, suppliers, agent(s), employed engaged or otherwise working for the Bidder, in respect of wages, salaries, remuneration, compensation or the like.
- (viii) All claims regarding indemnity shall survive the termination or expiry of the Contract.
- (ix) It is acknowledged and agreed by all Parties that there is no representation of any type, implied or otherwise, of any absorption, regularization, continued engagement or concession or preference for employment of persons engaged by the Bidder for any engagement, service or employment in any capacity in any office or establishment of the Government of India/ State or the Employer.
- (x) The performance of the Selected Bidder/Agency based on the service level benchmarks indicated in the guidelines issued by Ministry of Housing and Urban Development, Government of India (as per clause 13 of GCC) or any assessments from time to time and also placed in the draft Concession Agreement.



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## 11. Performance Security

The Performance Security shall be provided @05% of the Annual Contract value from the Nationalized Bank to the Employer valid till the contract period. It needs to be submitted within 15 days from the award of letter of intent and before the signing of the concession agreement. Also, if the bidder fails to perform any obligation under this contract, their Performance Security will be forfeited.

## 12. Non-Compliance Penalties

The following penalties shall be imposed by Authority on the Selected Bidder/Agency .

S.N.	Description	Penalty
1.	The Selected Bidder fails to ensure that the employees are in proper dress, and also ensure placement of safety devices and signage at Project Site during the working hours, as per the specification. Every Worker, Supervisor and Manager to be equipped at all times during working hours: Safety. Caps / Helmets, Nose Mask, Rain Coats, Gloves, Radium Jackets, Safety Boots.	₹500/- per day per default per person.
2.	Failure in conducting preventive maintenance of all the equipment and machinery on daily basis by the Selected Bidder/Agency .Selected Bidder/Agency needs to maintain repair and maintenance logs/dashboard for verification.	₹1000/- per day
3.	If any of activities of Selected Bidder/Agency is imposing violation of applicable rules and regulation like (Environmental Protection Act, 1986, Motor Vehicles (Amendment) Act 2019, SWM Rules 2016, CPHEEO rules and guidelines, CPCB/PCB Guidelines and Directions and any modifications in future then Selected Bidder/Agency is fully liable to pay a penalty	As Actual imposed/INR 25,000/- Per default.
4.	Non-performance of activities as per contract agreement for a day	1.5 times of calculated per day contracted amount on daily basis

**Note:** Additional Penalties pertaining to adherence to Service level Benchmarks are as follows:

- Penalty of Rs. 5.0 lakh per month will be imposed for delay in commencement of the necessary machinery and manpower beyond the scheduled date. One month will be considered if the delay is more than 21 days but less than 31 days.
- The concessionaire is responsible for storage/transportation/disposal of residual waste safely as per the provisions made in the SWM Rules, 2016. The residual waste should not be dumped on road side or on other's



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property. If the residual waste is dumped on road side or any other non-designated site, a penalty of Rs. 10,000/- per event will be charged to the concessionaire.

- c. If the fractions of the waste to clear the land are not disposed or sale / recycled in time bound manner then the penalty of Rs. 50,000 shall be imposed on weekly basis.

### 13. Scope of Work:

The current project intends to undertake the works required for Dumpsite Land Reclamation through Bio-remediation of old Dumped Municipal Solid Waste/Legacy Waste, resource recovery and Scientific disposal of residual solid waste at Meerut under the Meerut Municipal Corporation. The contract shall be awarded to the successful bidder ("the Bidder") for a period of 18 months inclusive of rainy season reckoned from the date of signing of contract agreement. The Authority shall appoint an Engineer (the "Engineer-in charge") / Nodal person for overall supervision, monitoring and certification of the works executed by the Bidder.

Bidder should note that the services under the Project will come under The UP. Essential Services Maintenance Act, 1966 and Bidder will be allowed to stop the work on only: 3 National Holidays (26th January, 15th August and 2nd October)

The brief scope of work to be carried out by the selected Bidder during the execution of the intended project includes, but not limited to, the following component:

- (i) The envisaged project completion time is 18 months from the date of commencement of operations for this project. Project Authority i.e. Meerut Nagar Nigam will provide a Ballistic Separator and 2 Trommel having a cumulative capacity of 300 TPD. The bidder has to deploy adequate machinery in order to meet the timeline for completion of the project
- (ii) The Bidder shall carryout Total Station Survey of complete project site on his expense in collaboration with Meerut Municipal Corporation including area earmarked in which Bio-remediation is to be done on monthly basis of physical progress of land reclamation at the site. The survey report shall be submitted along with each running bill. The area earmarked by Authority for Scientific Dumpsite Land Reclamation through Bio-remediation, Resource Recovery and Scientific Rejects Disposal at Lohianagar, Meerut shall be considered as 100% area for the scope of work. Bidder to reclaim the entire dumpsite waste through bio-remediation to allow total land recovery as per the guidelines laid down by CPCB including all steps to follow mandatorily under the Schedule J of the said guidelines.
- (iii) Bidder shall earmark a land parcel for dumping of fresh waste sufficient for the contract period in case no sufficient processing facility available. In case the new processing site is established the same to



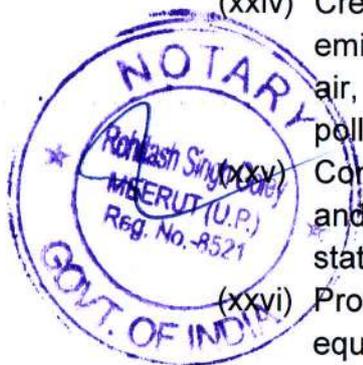
- be cleared of any waste and land to be reclaimed
- (iv) 100% of the Land to be reclaimed.
  - (v) The Bidder shall set a soil and ground water baseline so that the same will be available to evaluate post Bio-remediation of the site
  - (vi) The Bidder shall monitor ground water quality, work zone air quality and ambient air quality monitoring within the site from authorized laboratories/agencies and submit the report on monthly basis
  - (vii) The Bidder shall conduct its own due diligence for site investigation, analysing the characteristics, composition and quantum of the waste at the Project site.
  - (viii) Dumpsite reclamation will be done by dividing the site in to suitable sectors/loops in consultation of the Engineer-in-charge/Nodal Person based on the priority of land reclamation.
  - (ix) Usually the top layer has fresh waste, dust and may have several materials in the active biological state. This layer is to be stabilized through application of Bio-Culture, herbal/biological sanitizers, inoculants or through any suitable scientific method as proposed by the Bidder and accepted by the Engineer-in charge. Odour shall be controlled and minimized through application of deodorant or scientific method.
  - (x) The baseline calculation on the volume and density of waste dumped is done by the authority and that shall be treated as baseline to start the work however the monthly analysis of the volume through contour survey and sample pits on the site for the density to be done with the consultation of the Nodal person appointed by the authority.
  - (xi) Excavating the existing mixed compacted MSW in the land portion allocated/ear marked by the Authority and sieving them by Mechanical sieving machine or any other suitable technology proposed and accepted by the Engineer-in-charge
  - (xii) The Bidder shall deploy adequate machinery, manpower, and all necessary resources to ensure execution of the project scope within the stipulated duration. All costs related to the deployment, operation, and maintenance of such machinery and resources shall be borne solely by the selected Bidder The Meerut Municipal Corporation shall bear no financial liability in this regard
  - (xiii) Provision, installation, operation and maintenance of plant, machineries. infrastructure facilities and amenities for excavation, sieving of the excavated MSW, storing the segregated materials, reuse, marketing, selling, and transporting them from the project site
  - (xiv) Construction of temporary shed, platform and creation of facilities for handling, separating, segregating, storing and quantifying of the excavated MSW and processing material,
  - (xv) Segregate the excavated (if required) MSW in the land portion earmarked into as many kinds and categories as possible of Useful



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Material such as compost, soil conditioner, recyclables, raw RDF, filler material (Soil, C&D) and in useful material such as residual Solid Waste.

- (xvi) Packing, storing, stacking, selling, diverting for recycling, marketing and recycling of all Useful Material within sixty days of segregation at the cost of the Bidder, without accumulation in the storage facility at the project site beyond sixty days
- (xvii) Baling, packing, stacking, storing and sale of non-recyclable fraction of high calorific as raw material to RDF producer/user or sale to waste to energy or co-processing in cement plants or to thermal power plants
- (xviii) Stacking, transporting, spreading and compacting the segregated C&D, Sol and inert as filler material in low level and depression area within the site and prepare well compacted and clear ground for proposed development at site or disposing such material in the low level area or quarry area at the cost of the Bidder with proper compliance to the statutory requirements.
- (xix) The revenue or the income from the sale of the segregated Useful Material such as reusable and recyclable, Compost, soil conditioner, raw RDF, C&D, Soil or any other by-product materials shall go to the Bidders account. The Bidder shall initiate the sale or disposal process of the material by-products only after the intimation to the authority.
- (xx) The Bidder shall handover reclaimed land and scientific residual solid waste disposal site to the Authority in a good and acceptable condition as per SWM Rules 2016 and any other guidelines related thereto
- (xxi) Carrying out the entire project work in accordance with the DPR, Detailed Plan of Action and schedule proposed by Bidder and approved by the Authority at the cost of the Bidder
- (xxii) Using only covered body vehicles for the transportation of materials at the cost of the Bidder.
- (xxiii) Apply method, process, equipment and resources which would reduce the impact of dumpsite reclamation activity in the adjacent areas
- (xxiv) Create facilities and make arrangements for controlling/mitigating the emission, pollution and contamination (Environment impact) including air, water and soil including mitigation for of dust, odor and noise pollution at the cost of the Bidder.
- (xxv) Construction of temporary site office, water, power, sanitation facilities and accommodation facilities of workers for the Project as per statutory standards at the cost of the Bidder.
- (xxvi) Providing security arrangement for the project site, machineries, equipment etc. at its own cost
- (xxvii) The Bidder should take precaution of minimizing flies, rodents maintain and bird menace and fire hazards.
- (xxviii) The Bidder shall also provide fire protection measures and safety equipment.



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- (xxix) Completing the work within the Contract Period as per the agreed Deployment schedule
- (xxx) ICT based monitoring-the selected bidder to establish CCTV cameras in the premises to effectively monitor the project. The bidder to also provide access of the same to the project authority.
- (xxxii) The log book of the machine shall be maintained by the Meerut Municipal Corporation staff and it shall be signed by the contractor's supervisor, Copy of the same should be attached with the monthly bill.
- (xxxiii) Contractor should keep spares and regular breakage parts so that the down time of machine is lowest
- (xxxiii) For maintenance 2 days in a month will be considered and no deduction in the rent will be done for those days
- (xxxiv) In case the stoppage is more than 5 days in a month, the agency will have to work for equivalent additional number of days at the end of contract.
- (xxxv) The bidder shall be solely responsible for obtaining all environmental clearances and approvals related to the establishment, operation, and maintenance of the processing plant, including CTO and CTE. However, Meerut Municipal Corporation will provide necessary assistance in facilitating such approvals.

#### 14. Obligations

##### 14.1 Authority/Concerned ULB's Obligation

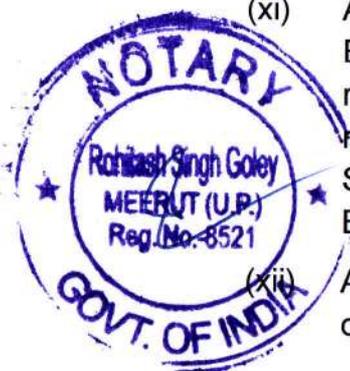
- (i) Handed over to the Selected Bidder/Agency through respective ULBs the physical possession of the Project Site, for the period co-terminus to the Contract Period free from Encumbrances.
- (ii) Constituted and appointed the Steering Group, within a period of 15 (fifteen) days from the date of this Contract in accordance with the terms hereof; (1 member from the Bidders side may be incorporated in the steering group who is an on-roll employee of the agency);
- (iii) Ensure to make payment to the Selected Bidder/Agency within 30 days of invoice raised
- (iv) Authority/Concerned ULB is vested with the rights as overseer and the title of interest, ownership and rights with regard to the Project Site shall vest with Authority except that these will be cleaned by the Selected Bidder/Agency as per the provisions of this Contract;
- (v) Any liability, arising out of providing the Project Site free of encumbrances, unless expressly provided for in this Management Contract, shall be borne solely by Authority. Authority shall indemnify the Selected Bidder/Agency and shall hold it harmless from any claim or consequential cost that may arise as a result of any such terminations;



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- (vi) Upon request from the Selected Bidder/Agency, Authority shall provide reasonable assistance and facilitation in procuring clearances/approvals which are necessary for the implementation of the Project and which are in its authority to grant or cause to be granted subject to the Selected Bidder/Agency complying with the eligibility criteria for the grant of such clearances. However, notwithstanding the contents of any other provision of this Contract, the end responsibility for obtaining all such approvals/clearances whether from any Department or any other authorised agency/Government of India or any other statutory body shall be that of the Selected Bidder/Agency ;
- (vii) Authority would ensure that from the Compliance Date and till the completion of the Contract Period, the Selected Bidder/Agency has access to the Project Site for the purpose of carrying out the Selected Bidder/Agency 's obligations under this Management Contract;
- (viii) Authority shall Endeavour to provide electricity connection to the Selected Bidder/Agency at the cost of Selected Bidder/Agency. The Selected Bidder/Agency shall have to apply for an electric connection and commercial charges shall apply on electric consumption.
- (ix) Authority will provide electricity connection upto the site of Project, if the same is not available. The Selected Bidder/Agency shall have to apply for an electric connection and commercial charges shall apply on electric consumption to be borne by the Selected Bidder/Agency.
- (x) Authority/Concerned ULB shall provide water connection to the Selected Bidder/Agency and charges shall be paid by the Selected Bidder/Agency with respect to the use of water for the purposes related to the Project. However, if at any time due to some unavoidable circumstances the release of regular water is not possible, the Selected Bidder/Agency shall be required to make its own arrangement at its own cost;
- (xi) Authority has the right to take over the Project if the Selected Bidder/Agency defaults in fulfilling any of its obligations, rights and responsibilities detailed under this Management Contract including the right to complete the Project directly or indirectly by selecting another Selected Bidder/Agency in the event of default by the Selected Bidder/Agency ;
- (xii) Authority shall recognize and undertake not to, in any manner, violate or cause breach of the terms of this Contract.



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## 14.2 Bidder's Obligation

- (i) Made arrangements for financing the Project and executed the Financing Documents and delivered to the Authority notarized true copies thereof along with soft copies;
- (ii) Submitted to the Authority, a programme supported with Bar chart for all the planned activities envisaged under this project;
- (iii) Provided an undertaking that all of the Representations and Warranties of the Selected Bidder/Agency are true and correct as on the date of this Contract and as on the Compliance Date and thereafter.
- (iv) Take over the possession of the Project Site from the Authority/Concerned ULB, provided it is being delivered in accordance with the provisions of Article 2.1 and safeguard and use the Project Site solely for the purpose of discharging its obligations under this Management Contract.
- (v) Comply and observe at all times with all Applicable Permits, approvals, Applicable Laws, all central / state government / semi-government / local body's rules and regulations applicable to rendering of such services and in the performance of its obligations under this Management Contract and also, complying with all the inter disciplinary measures as followed by the Authority.
- (vi) Ensure to be fully conversant with all the laws applicable to the work under the Management Contract.
- (vii) Obtain any and all permits, necessary approvals, clearances and sanctions from the Competent Authority (ies), for necessary facilities like power, fire-fighting, telecommunications, etc. as and when required, for the Selected Bidder/Agency and its employees to perform their obligations under this Management Contract, at its own cost.
- (viii) Make own arrangements to obtain the import licenses, if required for the import of machines and equipment at the Project Site, as required for this Project.
- (ix) Ensure to get all the machines/vehicles/equipments registered under the competent Authority who are recognized for such registrations.
- Ensure that the services supplied conform to the standards of the technical specifications and where no applicable standard is mentioned, the standards shall be equivalent or superior to the official standard whose application is appropriate to the country of origin of the goods and suitable to Indian (BIS/MoEF/RTO/ISI) weather conditions and usage.



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- (xi) Ensure not to reassign the work under the Contract to any other third party without prior written approval of Authority.
- (xii) At all times, to afford access to the Project Site to the authorized representatives of Authority, senior lenders, other persons duly authorized by any Governmental Agency having jurisdiction over the Project, to inspect the Project and to investigate any matter within their authority and upon reasonable notice.
- (xiii) Ensure not to pose any problem/nuisance to the general public. The Selected Bidder/Agency shall be solely responsible for the behaviours and honesty of its workforce.
- (xiv) Ensure not to dump or dispose of litter waste, garbage, or recyclables waste on any street, alley or other publicly owned property unless expressly authorized by Authority/Concerned ULB.
- (xv) In the event of any accident/damage to third party by any of the vehicle/equipment of the Selected Bidder/Agency, Authority/Concerned ULB shall be completely free from any liability of any nature occurred on account of the accident. The Selected Bidder/Agency shall be fully and exclusively responsible for the liabilities arising on account of accident and damage to the vehicle, manpower or to the third party. The Selected Bidder/Agency shall be fully and solely responsible for any death or bodily injury to his staff member or any other person in the employment of the Selected Bidder/Agency or to any other person during the performance of the contractual services. This includes any third party claims.
- (xvi) Solely responsible for any consequences under various laws, arising out of any accident caused by vehicles, equipment's or his employees to the property or personnel of Authority/Concerned ULB
- (xvii) Make efforts to maintain harmony and good industrial relation among the personnel employed in connection with the performance of the Selected Bidder/Agency obligations under this Contract and shall be solely responsible for compliance with all labour laws and shall be solely liable for all possible claims from any third party and employment related liabilities of its staff employed in relation with the Project and hereby indemnifies Authority/Concerned ULB against any accident claims, damages, expenses or losses in this regard and that in no case and shall for no purpose shall Authority/Concerned ULB treated as employer in this regard.
- (xviii) Neither place or create nor permit any other person claiming through or under the Selected Bidder/Agency to create or place any Encumbrance over all or any part of the Project Site or on any rights of the Selected Bidder/Agency therein, save and except as expressly set forth in this Contract.



*V. S. M.*

- (xix) Shall be responsible for safety, soundness and durability of the Project structure built on the site.
- (xx) In case of loss due to theft or damage to the Project Facility, due to the negligence of the Selected Bidder/Agency, the Selected Bidder/Agency shall be responsible for making good the same immediately at its own cost and shall continue to keep them available for public use, at all times, within the Contract Period.
- (xxi) To pay at its own cost all applicable existing taxes / charges / fees including service tax, stamp duty, registration charges and any other related legal documentation charges, if any, in respect of the said Project, as leviable on the date of submission of Commercial Proposal. However, if any change is done for any future taxes/charges/levies/fees/stamp duty, then the Bidder is liable to pay such amount.
- (xxii) Shall ensure that the operation, maintenance and management of the Project Site provided therein are both in conformity with the relevant norms and Maintenance Manual, prepared in accordance to this Management Contract.
- (xxiii) Carry out its duties in regard to the Project in accordance with the provisions of this Contract and the Schedules thereof.
- (xxiv) On expiry of the Contract Period, within a maximum period of 30 (thirty) days, to leave the entire Project Site in a clean and safe condition to the satisfaction of Authority/Concerned ULB.
- (xxv) Shall be solely and primarily responsible to Authority for observance of all the provisions of this Management Contract on behalf of its employees and representatives.
- (xxvi) Shall be liable for and shall indemnify, protect, defend and hold harmless Authority/Concerned ULB, Authority/Concerned ULB's officers, employees, etc. from and against any and all demands, claims, suits and causes of action and any and all liability, costs, expenses, settlements and judgments arising out of the failure of the Selected Bidder/Agency to discharge its obligations under this article / Contract and to comply with the provisions of Applicable laws and Applicable permits.
- (xxvii) The Selected Bidder/Agency shall acknowledge and recognize that time is of the essence of this Contract and that the performance of its obligations shall be construed accordingly.
- (xxviii) Hand back the Project Site to Authority/Concerned ULB, at the end of the Contract Period.
- (xxix) The concerned firm submitted an affidavit at the time of participating in the tender for the Lohiya Nagar legacy waste disposal work. If any error or falsehood is found in the affidavit submitted, the firm's LoA,



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*[Handwritten initials]*

Workorder will be automatically cancelled and contract/tender will be terminated with immediate effect.

- (xxx) Before commencing the legacy waste processing work, the concerned firm must obtain no-objection certificates from all competent authorities, including the CPCB, UPPCB, etc.
- (xxxii) The concerned firm should divide the site into equal parts (sectors) after contour mapping and submit the bill for payment after the two sectors have been completely disposed of.
- (xxxiii) If the concerned firm is found dumping the bio-soil obtained after the disposal of legacy waste at any site within the municipal corporation limits, the firm's contract/work order will be cancelled with immediate effect.
- (xxxiiii) Wherever the firm sends the bio-soil produced after disposal of legacy waste for disposal, it will have to submit a certificate to this effect from the concerned institution/person. If permission is required from any specific department/institution, the firm will obtain it itself.
- (xxxv) A certificate of the calorific value of the RDF produced after disposal of legacy waste by the firm will be provided to the Municipal Corporation along with each bill.
- (xxxvi) The firm will submit the contour mapping of the sector/area to be cleared, the complete details of production and disposal of all components like C&D waste, RDF, bio-soil, etc. after disposal of legacy waste along with its bill.
- (xxxvii) The bidder will have to present disposal certificates of all the components of legacy waste i.e. RDF, C&D Waste, Inert, Bio-Soil, etc along with their monthly bills. Payment will be made only after that.

## 15. Environmental Compliance

The Bidder shall, at all times, ensure his operations and services are conforming to the laws pertaining to environment, health and safety aspect including Solid Waste Management Rules, 2016, policies and guidelines related thereto.

### 16. Insurance

The Bidder shall insure his workmen, equipment, vehicles etc. No additional burden should fall on the Authority/Concerned ULB due to absence of insurance.

16.2 The Bidder shall take out all necessary insurance against theft, dacoit, fire or other contingencies for infrastructures being developed/ arranged/ deployed/ taken from the authority/Concerned ULB in his possession under

this contract. The Authority/Concerned ULB shall not be responsible for any type of liability in this regard.

### 17. Accidents

- 17.1 It shall be the Bidder's responsibility to protect to workmen, materials, equipment, vehicles and other immovable property in possession against accidents.
- 17.2 The Bidder shall be solely responsible for any death or body injury to his staff member or any of the people/person in the employment of the Bidder. This includes any third party claims.
- 17.3 On the occurrence of an accident, arising out of works, which results in death or which is so serious as to be likely to result in death, the Bidder shall within 24 hours of such accident, report in writing to the Competent Authority, the facts stating clearly and in sufficient details the circumstances of such accident and the subsequent action taken.
- 17.4 In the event of an accident in respect of which compensation may become payable under The Workmen's Compensation Act, (VIII of 1923) or any other act including all modifications hereof whether such compensation may become payable by the Bidder or by the Authority, the Authority shall retain whole or part of the deposit due and payable to the Bidder such sum or sums or money as may in the opinion of the Authority sufficient to meet out liability, on receipt of award from the Labour Commissioner in regards quantum of compensation the difference in amount will be adjusted.

### 18. Human Resource:

- 18.1 The agency shall, during the contract period, have requisite staff/representatives as required to run the plant and to be responsible for all necessary exchange of information required for performing operations and providing services under this contract.
- 18.2 The agency shall be responsible for health safety measures of his workers.

18.3 The agency shall comply with all the provisions of the laws regarding deployment of labour under the contract. It shall be the liability and responsibility of the agency to implement the provisions of Acts; the Contract Labour (Regulation and Abolition) Act, 1970, the Minimum Wages Act, 1948 and the Workmen's Compensation Act, 1923, In addition to followings:

- 18.4 The agency shall not employ in connection with the operations and services under this contract any person of less than 18 years age.



*V. Vasanth*

*AS*

- 18.5 At all times during continuance of the contract, the agency shall abide by all existing and future labour enactment and rules made there under, regulations, notifications and bye laws of the Central, State or Local Government. The agency shall keep the ULB indemnified in case any action is taken against the ULB by any Authority on account of contravention of any of the provisions of any Act or rules made there under, regulations or notifications including amendments.
- 18.6 The agency shall keep all records desired under the said labour laws, submit periodical returns to the respective statutory Authority. The agency shall in respect of labour employed by him comply with or cost to be complied with provisions of the various labour laws and the Rules and Regulations as applicable to them in regards to matters provided therein.
- 18.7 The agency shall obtain the license in accordance with the Rules and Provisions of Contract Labour (Regulation and abolition) Act, 1970 and adhered all terms and condition stipulated therein, if applicable.
- 18.8 The agency shall pay the staff deployed by him under this contract as per the minimum wages act in force and amendments.
- 18.9 Notwithstanding anything contained herein, the ULB may take such action as may be necessary for compliance of the various Applicable Labour Laws and to recover the cost thereof from the agency.

For and on behalf of  
 Daya Charan and Company,  
 Dabri Extension Main, New Delhi.

~~For Daya Charan And Company~~  
 [Authorized Signatory]  
 Authorized signatory

For and on behalf of  
 Meerut Municipal Corporation

As  
 [Authorized Signatory]  
 नगर पालिका अधिकारी  
 मेरठ।



ATTESTED

Notary  
 NOTARY  
 26-11-25

DATED 12.11.2025

Installation of Machinery at Lohiya Nagar Site by DCC



"Specialized in Processing and Scientific Disposal of Waste"

# DAYA CHARAN & COMPANY

A Leading Manufacturing of MSW Machineries | Legacy Waste Bio Mining | Fresh Waste Segregation | Landfill Management | Landfill Reclamation and Bio Remediation

GST No:- 07AHBPA2893D1ZR

RZ-79-80, Dabri Extension (Main) , Dabri New Delhi- 110045



zerowasterecycler.com

Customer Care:- +91-72-9004-9003

Email:- info@zerowasterecycler.com

REF. NO.: DAYA/SS/2025-26/081

DATE: 28.10.2025

To,

Municipal Commissioner,  
Meerut Municipal Corporation.

**Subject: Submission of workplan for Disposal of Legacy Waste at Lohiya Nagar Dumpsite, Meerut through Bio-remediation, Resource Recovery & Scientific Rejects Disposal**

Respected Sir,

With reference to tender called for "*Selection of Bidder for the Treatment of Legacy Waste through Bio-Remediation, Resource Recovery and Scientific Rejects Disposal at Lohiya Nagar dumpsites*" vide Tender ID.: 2025\_NNMEE\_1069488\_1 dated 28.08.2025, we, hereby are submitting our workplan for above work that outlines the methodology and execution framework for the scientific disposal of 6,00,000 MT of legacy waste lying at Lohiya Nagar Dumpsite, Meerut (UP). The project will be implemented by M/s Daya Charan & Company under the supervision of Meerut Municipal Corporation, in accordance with Solid Waste Management Rules, 2016 and CPCB Guidelines (2020).

## 1. Project Overview

- **Site:** Lohiya Nagar Dumpsite, Meerut, Uttar Pradesh
- **Estimated Waste Quantity:** 6,00,000 Metric Tonnes
- **Project Objective:** Reclamation of Lohiya Nagar Dumpsite by 100% disposal of legacy waste through bio-remediation, resource recovery and scientific reject disposal.
- **Duration:** 18 months
- **Executing Agency:** M/s Daya Charan & Company
- **Supervising Authority:** Meerut Municipal Corporation

## 2. Project Implementation Stages

### Stage 1 – Baseline Assessment & Site Preparation

- Conduct topographical survey, waste quantification and boundary demarcation.
- Establish approach roads, weighbridge, power, lighting, and leachate control system.
- Develop temporary site facilities and stormwater management measures.



**Stage 2 – Waste Excavation and Screening**

- Deploy excavators, loaders and trammel screens (20mm, 50mm, 100mm)
- Segregate waste into RDF, Bio-soil, Inerts, and Recyclables through 3-tier screening.
- Operate in grids for systematic excavation and minimize environmental impact.

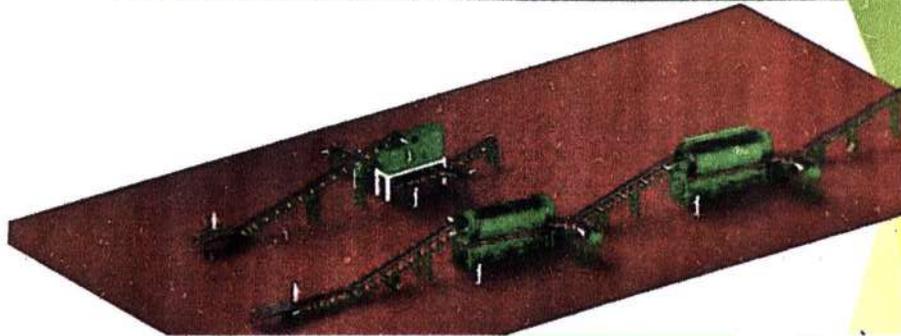
**Stage 3 – Disposal of Legacy Waste Components:****Stage 4 – Bio-remediation and Land Reclamation**

- Apply microbial cultures on stabilized bio-earth.
- Conduct soil, leachate, and groundwater testing.
- Use reclaimed area for greenbelt or municipal utility purposes.
- Undertake plantation to stabilize the area.

**Stage 5 – Environmental Monitoring and Closure**

- Continuous monitoring of air, water, and leachate quality.
- Documentation of treated quantities and disposal certificates.



**3. Machinery Deployment****LAYOUT OF THE TROMMELS AND BALLISTIC SEPARATOR.**

S.N.	Item	Qty.	Capacity	Working Capacity/Day
1	Ballistic Separator	01	As per requirement	For RDF Refinement
2	Trommel Screen	04	As per requirement	For Bio-Soil Separation
3	Blower/Air Density Separator	02	05 – 10 HP as per requirement	For Quality improvement of RDF
4	Sorting Conveyor	02	If required	For recyclable recovery

**4. Environmental Safeguards**

- Appropriate measures will be taken for dust suppression.
- Suitable methods will be used to control noise and odor.
- Workers will be provided with necessary protective equipment.
- Preventive steps will be ensured to avoid contamination.

**5. Expected Outcomes**

- 100% remediation of upto 6 lakh MT of legacy waste.
- Reclamation of 15–18 approx. acres of land.
- Creation of green space and improved environmental aesthetics.

Kindly acknowledge the receipt of our workplan for *Treatment of Legacy Waste through Bio-Remediation, Resource Recovery and Scientific Rejects Disposal at Lohiya Nagar dumpsites.*

For Daya Charan and Company  
For DAYA CHARAN AND COMPANY

  
Authorized Signatory



Sewage Treatment Facility at Kamalpur, Meerut



in demography and income levels in constituent areas and seasonal variations.

### 1.4.3.3 QUANTIFICATION AND COMPOSITION OF WASTE

As an essential requirement each ULB should assess the quantity and composition of waste generated to plan for and design MSWM systems effectively. The quantity and composition of MSW generated in the ULB determine collection, processing, and disposal options that could be adopted. They are dependent on the population, demographic details, principal activities in the city or town, income levels, and lifestyle of the community.

Waste generation is strongly dependent on the local economy, lifestyle, and infrastructure. It has been well established that waste generation of an area is proportional to average income of the people of that area. It is also observed that generation of organic, plastic, and paper waste is high in high income areas.

An assessment states that the per capita waste generation is increasing by about 1.3% per year. With an urban growth rate of 3.0%–3.5% per year, the annual increase in waste quantities may be considered at 5% per year. Impacts of increasing ULB jurisdiction should also be considered while assessing future waste generation rates.

Several studies were conducted by Central Pollution Control Board (CPCB) over the last 2 decades to arrive at waste generation details and composition of MSW generated in the country. Summaries of the several findings are listed below:

- **1996:** The characterisation studies carried out by National Environmental Engineering Research Institute (NEERI) in 1996 indicate that MSW contains large organic fraction (30%–40%); ash and fine earth (30%–40%); paper (3%–6%); along with plastic, glass, and metal (each less than 1%). The calorific value of refuse ranges between 800 and 1,000 kilocalorie per kilogram (kcal/kg) and carbon-to-nitrogen (C/N) ratio ranges between 20 and 30. Study revealed that quantum of waste generation varies between 0.2 and 0.4 kg/capita/day in the urban centres and goes up to 0.5 kg/capita/day in metropolitan cities. The study was carried out in 43 cities of varying sizes, as detailed out in Table 1.5. The results were presented in a report published by NEERI “Strategy Paper on Solid Waste Management in India” (1996).

Table 1.5: Per-capita Waste Generation Rates from NEERI Study in 1996<sup>8</sup>

POPULATION RANGE (IN MILLION)	NO. OF CITIES SURVEYED	AVERAGE PER CAPITA VALUE (KG/CAPITA/DAY)
0.1 to 0.5	12	0.21
0.5 to 1.0	15	0.25
1.0 to 2.0	9	0.27
2.0-5.0	3	0.35
>5.0	4	0.50

- **1999-2000:** The study conducted by CPCB through Environment Protection Training and Research Institute (EPTRI) in 1999–2000 in 210 Class I cities and 113 Class II towns indicated that Class I cities generated 48,134 tons per day (TPD) of MSW while Class II towns generated 3,401 TPD of MSW. The study revealed that waste generation rate in Class I cities was approximately 0.34 kg/capita/day while the waste generation rate in Class II towns was found to be 0.14 kg/capita/day.
- **2004-2005:** NEERI's study "Assessment of Status of Municipal Solid Wastes Management in Metro Cities and State Capitals" in 2004–2005 assessed 59 cities (35 metro cities and 24 state capitals). Studies have revealed that waste generation rate varies from 0.12 to 0.60 kg/capita/day. Analysis of physical composition indicates that total compostable matter in the waste is 40%–60%, while recyclable fraction is 10%–25%. The moisture content in the MSW is 30%–60%, while the C/N ratio is 20–40.

It is essential to consider socio-economic conditions while planning, as they have a direct impact on per capita waste generation and composition.

Table 1.6: Physical Composition of Municipal Solid Waste<sup>9</sup>

YEAR	COMPOSITION (%)							
	Biodegradables	Paper	Plastic/Rubber	Metal	Glass	Rags	Other	Inerts
1996	42.21	3.63	0.60	0.49	0.60	-	-	45.13
2005	47.43	8.13	9.22	0.50	1.01	4.49	4.016	25.16

- **2010-2011:** The survey conducted by the Central Institute of Plastics Engineering and Technology (CIPET) at the instance of CPCB has reported generation of 50,592 TPD of MSW in 2010–2011 in the same 59 cities.
- **2014-2015:** As per CPCB, 1,43,449 TPD of MSW was generated for 34 states and union territories during 2013–2014. The average rate of waste generation in India, based on this data, is 0.11 kg/capita/day. Out of the total waste generated, approximately 1,17,644 TPD (82%) of MSW was collected and 32,871 TPD (22.9%) was processed or treated.

<sup>8</sup> National Environmental Engineering Research Institute Study (1996).

<sup>9</sup> 'Improving Solid Waste Management in India', Zhu., D. et.al., [2008]. Available at: [http://www.tn.gov.in/cma/swm\\_in\\_india.pdf](http://www.tn.gov.in/cma/swm_in_india.pdf)

Other studies and observations indicate that waste generation rate is between 200 and 300 gm/capita/day in small towns and cities with a population below 2,00,000. It is usually 300–350 gm/capita/day in cities with a population between 2,00,000 and 5,00,000; 350–400 gm/capita/day in cities with a population between 5,00,000 and 10,00,000; and 400–600 gm/capita/day in cities with a population above 10,00,000. However, these are only indicative figures which need to be verified while planning city specific MSWM systems.

#### 1.4.3.3.1 Waste Quantification

**Current practice:** Waste generation rates are quantified by measuring the load of waste in collection vehicles either at a municipal or private weighbridge in the city. Alternately, the volumes of different vehicle used for transportation of waste are considered and a rule of thumb of 400–500 kilogram per cubic meter ( $\text{kg/m}^3$ ) is applied for determining the quantity of waste transported per trip per type of vehicle. A summation of the quantities of waste transported by each vehicle type multiplied by the total number of trips to the landfill by similar vehicles determines the total quantity of waste transported in the ULB. The practice of an eye estimate of waste quantity transported is not reliable as many times trucks carrying waste are half full or carry light material.



#### Current Practice for Estimation of Quantity of Transported Waste

Total Waste Collected = Quantity of Waste Transported by Each Vehicle x No. of Trips

The quantity of waste measured at transfer stations or processing or disposal sites also does not accurately reflect waste generation rates, since these measurements do not include:

- waste disposed at unauthorised places, vacant lots, alleys, ditches; etc.;
- waste recovered by kabadi system;
- waste recovered by informal waste collectors or waste pickers from the streets, bins, and intermediate transfer points, etc.

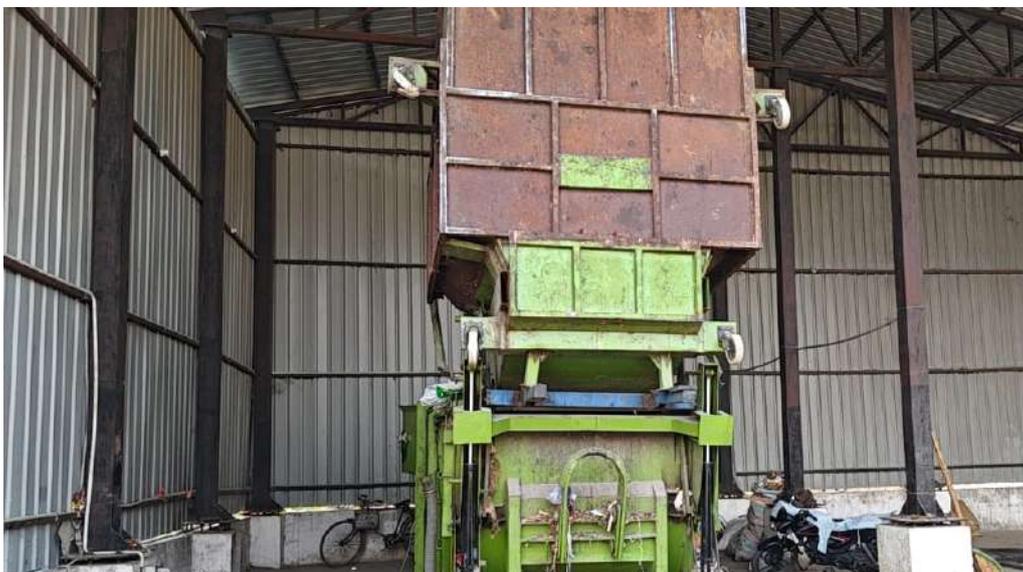
10 Adapted from "Strategic Planning Guide for Municipal Solid Waste Management". Environmental Resources Management (ERM), (2000), prepared for the World Bank, SDC and DFID by Waste-Aware, London; Available at: [http://www.worldbank.org/swm/erm/start\\_up.pdf](http://www.worldbank.org/swm/erm/start_up.pdf)

### Door-to-Door Garbage Collection



### Source Segregation



**Transportation to Transfer Station**

## कार्यालय : नगर निगम मेरठ।

प्रेषक,

नगर आयुक्त,  
नगर निगम मेरठ।

सेवा में,

राज्य मिशन निदेशक,  
स्वच्छ भारत मिशन-नगरीय,  
सेक्टर-7, गोमती नगर विस्तार, लखनऊ।

पत्रांक : 1094 / आ०लि०-न०नि०मे० / 2025

दिनांक : 14/10/2025

**विषय : नगर निगम सीमान्तर्गत प्रस्तावित सॉलिड वेस्ट मैनेजमेंट के अन्तर्गत वाहन एवं उपकरण उपलब्ध कराने के संबंध में।**

महोदय,

उपरोक्त विषयक अवगत कराना है कि वर्ष 2011 की जनगणना के अनुसार, नगर निगम मेरठ की जनसंख्या 13,20,562 थी। वर्तमान में नगर निगम मेरठ की अनुमानित जनसंख्या लगभग 19,07,000 निकाय में कुल 90 वार्ड हैं। नगर निगम मेरठ की सीमान्तर्गत प्रतिदिन लगभग 900 टन ठोस अपशिष्ट निकलता है, जिसको ट्रांसफर स्टेशन से कूड़ा निस्तारण प्लान्ट तक पहुंचाने हेतु निम्न वाहनों की आवश्यकता है :-

S. No.	Item	Specification	Current Requirement	Rate	Amount
1	Backhoe Loader (6 in 1 bucket)	0.18 Cum	5	27,40,000.00	1,37,00,000.00
2	Poclain Machine	1.5 Cum	2	1,26,00,000.00	2,52,00,000.00
3	Leachate Collection Vehicle	2000 Liter	2	40,00,000.00	80,00,000.00
4	Fixed Compactor Transfer Station	Land Identifying	4	7,85,53,780.00	31,42,15,120.00
5	Built Up Trucks (Hywa-10 Wheel)	15 Tonne	10	46,10,000.00	4,61,00,000.00
<b>Total</b>					<b>40,72,15,120.00</b>

अतः सादर अनुरोध है कि उक्त विवरण के अनुसार नगर निगम मेरठ को सॉलिड वेस्ट मैनेजमेंट के अन्तर्गत अंकन-40,72,15,120/- रुपये की धनराशि उपलब्ध कराए जाने हेतु संबंधित को निर्देशित करने का कष्ट करें।

*Sauabh*  
14/10/2025

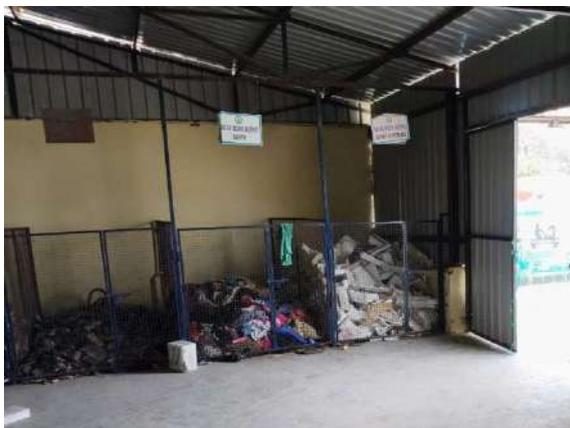
नगर आयुक्त  
नगर निगम मेरठ।

**प्रतिलिपि : संख्या एवं दिनांक तदैव।**

- श्रीमान प्रमुख सचिव महोदय, नगर विकास विभाग, उ०प्र० शासन, लखनऊ को सादर अवलोकनार्थ प्रेषित।

नगर आयुक्त  
नगर निगम मेरठ।

Processing of Dry Waste through MRF Centers



**Nagar Nigam Meerut**  
**Summary of Processed/Disposed/Remaining Component of Fresh Waste at Lohiya Nagar Dumpsite**

S. No.	Component	Apr-25	May-25	Jun-25	Jul-25	Total	Remarks
1	Total Waste Processed	13495	13270	14695	7615	49075	-
2	RDF	530	618	798	298	2244	Present at Site
3	Bio-Soil	10871	10681	11473	7056	40081	Partially used in filling low laying areas, remaining present at site
4	Inerts	527	535	583	376	2021	Partially used in filling low laying areas, remaining present at site

(1)

  
 नगर स्वास्थ्य अधिकारी  
 नगर निगम, मेरठ

# Nagar Nigam 757 Meerut

## Log-Book for Processing of Fresh Waste at Lohiya Nagar Plant

Capacity: 300 x 2 = 600 TPD

Month: April, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-04-2025	16	390	15	320	15
2	02-04-2025	7	180	7	144	7
3	03-04-2025	7	150	6	125	6
4	04-04-2025	20	480	19	360	19
5	05-04-2025	20	470	18	365	18
6	06-04-2025	20	480	19	360	19
7	07-04-2025	21	485	20	365	20
8	08-04-2025	25	570	22	478	20
9	09-04-2025	23	540	20	448	20
10	10-04-2025	21	510	20	423	20
11	11-04-2025	17	390	15	323	15
12	12-04-2025	21	510	20	423	20
13	13-04-2025	18	420	16	348	16
14	14-04-2025	21	510	20	423	20
15	15-04-2025	21	510	20	423	20
16	16-04-2025	9	180	8	150	8
17	17-04-2025	11	240	10	200	10
18	18-04-2025	21	510	20	423	20
19	19-04-2025	20	480	19	360	19
20	20-04-2025	20	480	19	360	19
21	21-04-2025	19	450	18	360	18
22	22-04-2025	21	510	20	423	20
23	23-04-2025	23	540	21	448	20
24	24-04-2025	20	480	19	360	19
25	25-04-2025	19	450	18	360	18
26	26-04-2025	20	480	19	360	19
27	27-04-2025	25	570	22	478	22
28	28-04-2025	25	570	22	478	22
29	29-04-2025	19	450	18	360	18
30	30-04-2025	21	510	20	423	20
Total		571	13495	530	10871	527

नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

# Nagar Nigam <sup>758</sup>Meerut

## Log-Book for Processing of Fresh Waste at Lohiya Nagar Plant

Month: May, 2025

Capacity: 300 x 2 = 600 TPD

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-05-2025	11	270	21	201	10
2	02-05-2025	23	540	42	398	21
3	03-05-2025	15	360	15	270	14
4	04-05-2025	18	420	17	315	16
5	05-05-2025	20	480	19	360	19
6	06-05-2025	26	600	24	450	30
7	07-05-2025	18	420	17	315	16
8	08-05-2025	16	390	16	292	15
9	09-05-2025	19	450	18	338	14
10	10-05-2025	23	540	42	398	21
11	11-05-2025	0	Maintenance	0	0	0
12	12-05-2025	0	Maintenance	0	0	0
13	13-05-2025	10	240	10	188	12
14	14-05-2025	20	480	19	360	19
15	15-05-2025	20	480	19	360	19
16	16-05-2025	23	540	42	398	21
17	17-05-2025	23	540	42	398	21
18	18-05-2025	13	300	12	234	14
19	19-05-2025	23	540	21	450	21
20	20-05-2025	22	510	20	423	20
21	21-05-2025	22	510	20	423	20
22	22-05-2025	23	510	21	450	21
23	23-05-2025	23	540	21	450	21
24	24-05-2025	24	540	22	478	22
25	25-05-2025	26	570	19	504	24
26	26-05-2025	26	525	19	504	24
27	27-05-2025	24	480	22	478	22
28	28-05-2025	22	505	20	423	20
29	29-05-2025	10	240	9	199	9
30	30-05-2025	9	210	8	174	8
31	31-05-2025	23	540	21	450	21
<b>Total</b>		<b>575</b>	<b>13270</b>	<b>618</b>	<b>10681</b>	<b>535</b>



  
 नगर स्वास्थ्य अधिकारी  
 नगर निगम, मेरठ

# Nagar 750 Meerut

## Log-Book for Processing of Fresh Waste at Lohiya Nagar Plant

Capacity: 300 x 2 = 600 TPD

Month: June, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-05-2025	25	510	40	357	20
2	02-05-2025	25	510	40	357	20
3	03-05-2025	25	510	40	357	20
4	04-05-2025	25	510	40	357	20
5	05-05-2025	22	450	36	315	18
6	06-05-2025	24	480	38	336	19
7	07-05-2025	24	480	38	336	19
8	08-05-2025	25	510	40	357	20
9	09-05-2025	22	450	36	315	18
10	10-05-2025	25	510	40	357	20
11	11-05-2025	21	510	20	423	20
12	12-05-2025	20	480	19	375	19
13	13-05-2025	21	510	20	423	20
14	14-05-2025	18	450	22	338	18
15	15-05-2025	19	480	24	360	19
16	16-05-2025	19	480	24	360	19
17	17-05-2025	19	480	24	360	19
18	18-05-2025	18	450	22	338	18
19	19-05-2025	18	210	11	157	8
20	20-05-2025	24	480	22	478	22
21	21-05-2025	22	505	20	423	20
22	22-05-2025	10	240	9	199	9
23	23-05-2025	23	540	21	450	21
24	24-05-2025	24	540	22	478	22
25	25-05-2025	26	570	19	504	24
26	26-05-2025	21	510	20	423	20
27	27-05-2025	17	390	15	323	15
28	28-05-2025	21	510	20	423	20
29	29-05-2025	18	420	16	348	16
30	30-05-2025	21	510	20	423	20
31	31-05-2025	21	510	20	423	20
<b>Total</b>		<b>663</b>	<b>14695</b>	<b>798</b>	<b>11473</b>	<b>583</b>

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नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

# Nagar Nigam Meerut

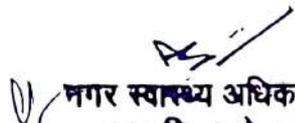
## Log-Book for Processing of Fresh Waste at Lohiya Nagar Plant

Capacity: 300 x 2 = 600 TPD

Month: July, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-05-2025	22	420	16	357	20
2	02-05-2025	20	480	19	357	20
3	03-05-2025	18	420	16	357	20
4	04-05-2025	10	240	9	357	20
5	05-05-2025	19	450	18	315	18
6	06-05-2025	13	300	12	336	19
7	07-05-2025	6	150	6	336	19
8	08-05-2025	22	510	20	357	20
9	09-05-2025	6	150	6	315	18
10	10-05-2025	6	150	6	357	20
11	11-05-2025	12	270	10	423	20
12	12-05-2025	22	510	20	375	19
13	13-05-2025	26	580	22	423	20
14	14-05-2025	26	570	21	338	18
15	15-05-2025	17	345	9	360	19
16	16-05-2025	20	480	19	360	19
17	17-05-2025	25	570	22	360	19
18	18-05-2025	20	570	19	338	18
19	19-05-2025	25	150	22	157	8
20	20-05-2025	6	300	6	478	22
21	21-05-2025	Plant non-operational due to NHAI construction, Rainy season				
22	22-05-2025	Plant non-operational due to NHAI construction, Rainy season				
23	23-05-2025	Plant non-operational due to NHAI construction, Rainy season				
24	24-05-2025	Plant non-operational due to NHAI construction, Rainy season				
25	25-05-2025	Plant non-operational due to NHAI construction, Rainy season				
26	26-05-2025	Plant non-operational due to NHAI construction, Rainy season				
27	27-05-2025	Plant non-operational due to NHAI construction, Rainy season				
28	28-05-2025	Plant non-operational due to NHAI construction, Rainy season				
29	29-05-2025	Plant non-operational due to NHAI construction, Rainy season				
30	30-05-2025	Plant non-operational due to NHAI construction, Rainy season				
31	31-05-2025	Plant non-operational due to NHAI construction, Rainy season				
<b>Total</b>		<b>341</b>	<b>7615</b>	<b>298</b>	<b>7056</b>	<b>376</b>

*(Handwritten mark)*

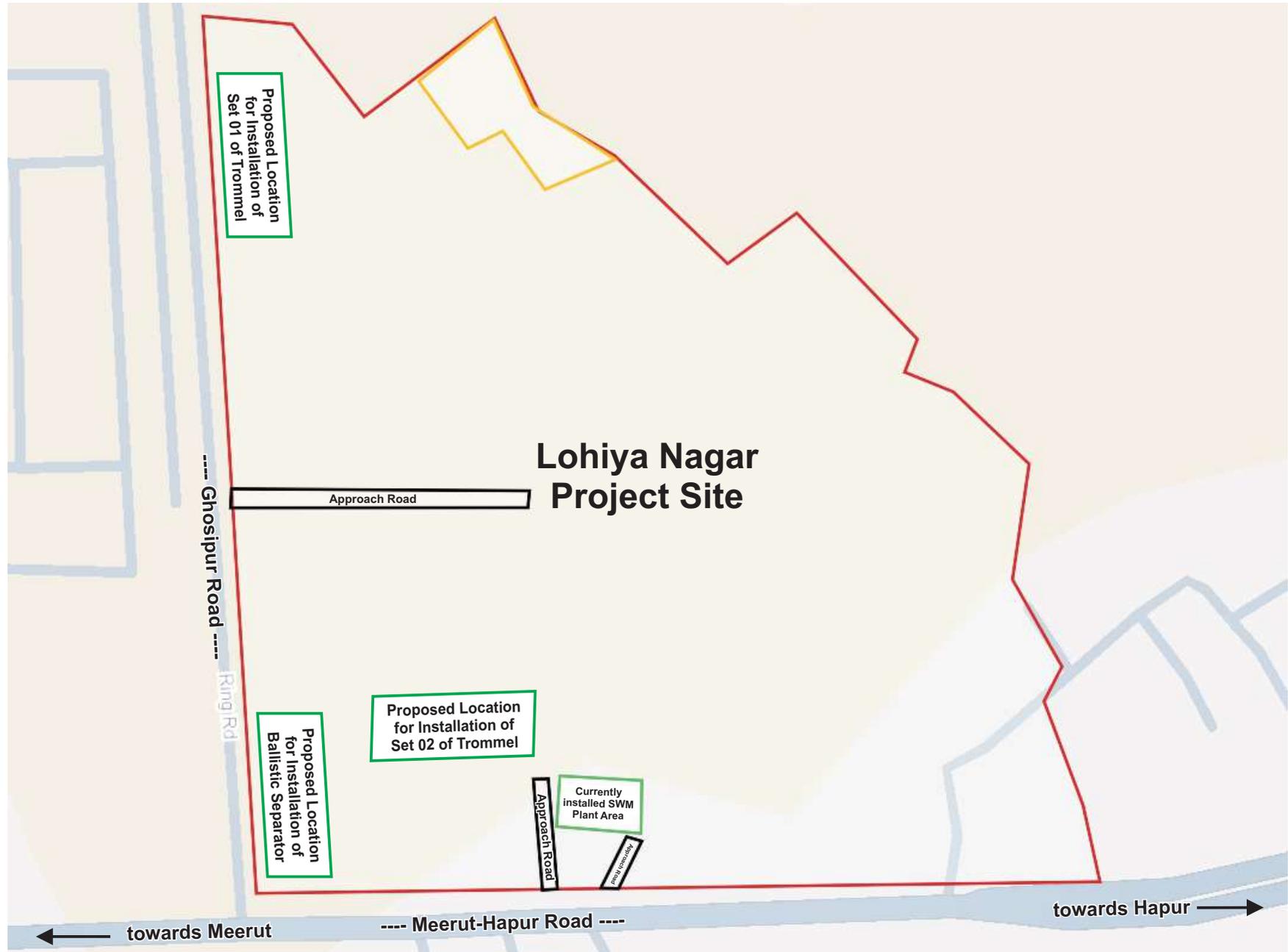
  
 नगर स्वास्थ्य अधिकारी  
 नगर निगम, मेरठ

DATED 07/11/2025

**Current GPS Photographs of Lohiya Nagar Legacy Waste Processing Site**



**Construction of Road by National Highway Authority of India (NHAI)**



कार्यालय : नगर निगम मेरठ।

पत्रांक : 11 / न0स्वा0अधि0-न0नि0मे0 / 2025

दिनांक : 22/08/2025

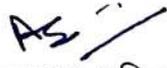
सेवा में,

अधिकासी अभियन्ता,  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
मेरठ।

विषय : हापुड़-मेरठ रोड पर आउटर रिंग रोड का शीघ्र निर्माण कराए जाने के सम्बन्ध में।  
महोदय,

उपर्युक्त विषय के सम्बन्ध में अवगत कराना है कि भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा मेरठ-हापुड़ पर नगर निगम मेरठ के लोहिया नगर कूड़ा निस्तारण प्लान्ट के सामने से आउटर रिंग रोड का निर्माण कार्य कराया जा रहा है। निर्माण कार्य के दौरान एन.एच.ए.आई. द्वारा पूर्व में निर्मित रोड को खोदकर मार्ग के चौड़ीकरण का कार्य प्रारम्भ किया गया, जिस कारण लोहिया नगर कूड़ा निस्तारण प्लान्ट के आवागमन हेतु बने रास्ते बंद हो गए हैं एवं लोहिया नगर साईट के अन्दर वाहनों का आवागमन सम्भव नहीं हो पा रहा है। उपरोक्त स्थिति में नगर निगम के कूड़ा निस्तारण प्लान्ट का संचालन सुचारु रूप से सम्भव नहीं हो पा रहा है, जिससे नगरीय ठोस अपशिष्ट प्रबंधन का कार्य प्रभावित हो रहा है।

अतः आपसे निवेदन है कि उपरोक्त वर्णित परिस्थितियों में हापुड़ रोड पर लोहिया नगर प्लान्ट के सामने हो रहे निर्माण कार्य को शीघ्रतम पूर्ण कराने का कष्ट करें, जिससे नगर निगम मेरठ द्वारा नगरीय ठोस अपशिष्ट प्रबंधन हेतु लोहिया नगर स्थित कूड़ा निस्तारण प्लान्ट का संचालन सुचारु से प्रारम्भ कराया जा सके।

  
नगर स्वास्थ्य अधिकारी  
नगर निगम मेरठ

प्रतिलिपि : संख्या एवं दिनांक तदैव।

1. नगर आयुक्त महोदय की सेवा में सादर सूचनार्थ प्रेषित।
2. अपर नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।

  
नगर स्वास्थ्य अधिकारी  
नगर निगम मेरठ

कार्यालय : नगर निगम मेरठ।

पत्रांक : 61 / न0स्वा0अधि0-न0नि0मे0 / 2025

दिनांक : 02/09/2025

सेवा में,

अधिकासी अभियन्ता,  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
मेरठ।

विषय : हापुड़-मेरठ रोड पर आउटर रिंग रोड का शीघ्र निर्माण कराए जाने के सम्बन्ध में।  
महोदय,

उपर्युक्त विषय के सम्बन्ध में अवगत कराना है कि भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा मेरठ-हापुड़ पर नगर निगम मेरठ के लोहिया नगर कूड़ा निस्तारण प्लान्ट के सामने से आउटर रिंग रोड का निर्माण कार्य कराया जा रहा है। निर्माण कार्य के दौरान एन.एच.ए.आई. द्वारा पूर्व में निर्मित रोड को खोदकर मार्ग के चौड़ीकरण का कार्य प्रारम्भ किया गया, जिस कारण लोहिया नगर कूड़ा निस्तारण प्लान्ट के आवागमन हेतु बने रास्ते बंद हो गए हैं एवं लोहिया नगर साईट के अन्दर वाहनों का आवागमन सम्भव नहीं हो पा रहा है। उपरोक्त स्थिति में नगर निगम के कूड़ा निस्तारण प्लान्ट का संचालन सुचारु रूप से सम्भव नहीं हो पा रहा है, जिससे नगरीय ठोस अपशिष्ट प्रबंधन का कार्य प्रभावित हो रहा है। इस सम्बन्ध में पूर्व में भी आपसे पत्र सं0-11 दिनांक 22.08.2025 के माध्यम से अनुरोध किया गया था, परन्तु वर्तमान तक कोई प्रभावी कार्यवाही नहीं हुई है एवं एच.एच.ए.आई. द्वारा उक्त रिंग रोड का निर्माण धीमी गति से किया जा रहा है।

अतः आपसे निवेदन है कि उपरोक्त वर्णित परिस्थितियों में हापुड़ रोड पर लोहिया नगर प्लान्ट के सामने हो रहे निर्माण कार्य को शीघ्रतम पूर्ण कराने का कष्ट करें, जिससे नगर निगम मेरठ द्वारा नगरीय ठोस अपशिष्ट प्रबंधन हेतु लोहिया नगर स्थित कूड़ा निस्तारण प्लान्ट का संचालन सुचारु से प्रारम्भ कराया जा सके।

  
नगर स्वास्थ्य अधिकारी  
नगर निगम मेरठ

प्रतिलिपि : संख्या एवं दिनांक तदैव।

1. नगर आयुक्त महोदय की सेवा में सादर सूचनार्थ प्रेषित।
2. अपर नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।

  
नगर स्वास्थ्य अधिकारी  
नगर निगम मेरठ

कार्यालय : नगर निगम मेरठ।अनुस्मारक-2

पत्रांक : 05 / न0स्वा0अधि0-न0नि0मे0 / 2025

दिनांक : 20/10/2025

सेवा में,

अधिशासी अभियन्ता,  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
मेरठ।

विषय : हापुड़-मेरठ रोड पर आउटर रिंग रोड का शीघ्र निर्माण कराए जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में अवगत कराना है कि भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा मेरठ-हापुड़ पर नगर निगम मेरठ के लोहिया नगर कूड़ा निस्तारण प्लान्ट के सामने से आउटर रिंग रोड का निर्माण कार्य कराया जा रहा है। निर्माण कार्य के दौरान एन.एच.ए.आई. द्वारा पूर्व में निर्मित रोड को खोदकर मार्ग के चौड़ीकरण का कार्य प्रारम्भ किया गया, जिस कारण लोहिया नगर कूड़ा निस्तारण प्लान्ट के आवागमन हेतु बने रास्ते बंद हो गए हैं एवं लोहिया नगर साईट के अन्दर वाहनों का आवागमन सम्भव नहीं हो पा रहा है। उपरोक्त स्थिति में नगर निगम के कूड़ा निस्तारण प्लान्ट का संचालन सुचारु रूप से सम्भव नहीं हो पा रहा है, जिससे नगरीय ठोस अपशिष्ट प्रबंधन का कार्य प्रभावित हो रहा है। इस सम्बन्ध में पूर्व में भी आपसे पत्र सं0-11 दिनांक 22.08.2025 एवं पत्र सं0-61 दिनांक 02.09.2025 के माध्यम से अनुरोध किया गया था, परन्तु वर्तमान तक कोई प्रभावी कार्यवाही नहीं हुई है एवं एच.एच.ए.आई. द्वारा उक्त रिंग रोड का निर्माण धीमी गति से किया जा रहा है।

अतः आपसे निवेदन है कि उपरोक्त वर्णित परिस्थितियों में हापुड़ रोड पर लोहिया नगर प्लान्ट के सामने हो रहे निर्माण कार्य को शीघ्रतम पूर्ण कराने का कष्ट करें, जिससे नगर निगम मेरठ द्वारा नगरीय ठोस अपशिष्ट प्रबंधन हेतु लोहिया नगर स्थित कूड़ा निस्तारण प्लान्ट का संचालन सुचारु से प्रारम्भ कराया जा सके।

  
नगर स्वास्थ्य अधिकारी  
नगर निगम मेरठ

प्रतिलिपि : संख्या एवं दिनांक तदैव।

1. नगर आयुक्त महोदय की सेवा में सादर सूचनार्थ प्रेषित।
2. अपर नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।

  
नगर स्वास्थ्य अधिकारी  
नगर निगम मेरठ

**Nagar Nigam Meerut**  
**Summary of Fresh Waste Processing at Gawri Plant**

S. No.	Component	Apr-25	May-25	Jun-25	Jul-25	Aug-25	Sep-25	Oct-25	Total	Remarks
1	Total Waste Processed	7135	7420	7200	4960	0	3740	7320	37775	-
2	RDF	1245	1287	1214	873	0	635	1283	6537	Present at Site
3	Bio-Soil	4078	4305	4145	2894	0	2155	4239	21815	Partially used in filling low laying areas, remaining present at site
4	Inerts	356	467	442	256	0	217	383	2120	Partially used in filling low laying areas, remaining present at site

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नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

**767**  
**Nagar Nigam Meerut**

**Log-Book for Processing of Fresh Waste at Gawri Plant**

Capacity: 150 x 2 = 300 TPD

Month: April, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Compost	Inerts
1	01-04-2025	14	240	39	139	12
2	02-04-2025	13	270	44	156	14
3	03-04-2025	12	230	40	132	12
4	04-04-2025	8	220	35	126	11
5	05-04-2025	11	190	32	105	10
6	06-04-2025	10	260	48	145	13
7	07-04-2025	12	230	39	132	12
8	08-04-2025	15	245	45	141	12
9	09-04-2025	13	220	40	125	11
10	10-04-2025	9	200	37	120	10
11	11-04-2025	8	195	33	113	10
12	12-04-2025	11	225	40	131	11
13	13-04-2025	16	240	44	137	12
14	14-04-2025	16	230	45	129	12
15	15-04-2025	14	260	42	149	13
16	16-04-2025	12	245	40	138	12
17	17-04-2025	10	200	37	117	10
18	18-04-2025	11	190	33	109	10
19	19-04-2025	8	230	42	133	12
20	20-04-2025	13	270	47	155	14
21	21-04-2025	7	280	47	161	14
22	22-04-2025	10	250	43	143	13
23	23-04-2025	12	260	44	148	13
24	24-04-2025	10	280	49	163	14
25	25-04-2025	13	265	46	155	13
26	26-04-2025	11	225	40	131	11
27	27-04-2025	16	240	44	137	12
28	28-04-2025	13	270	45	129	14
29	29-04-2025	12	230	43	135	12
30	30-04-2025	15	245	42	145	11
<b>Total</b>		<b>355</b>	<b>7135</b>	<b>1245</b>	<b>4078</b>	<b>356</b>

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नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

**768**  
Nagar Nigam Meerut

Log-Book for Processing of Fresh Waste at Gawri Plant

Capacity: 150 x 2 = 300 TPD

Month: May, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-05-2025	12	230	39	131	12
2	02-05-2025	8	220	38	125	11
3	03-05-2025	11	190	35	107	10
4	04-05-2025	10	280	48	161	13
5	05-05-2025	12	230	43	135	12
6	06-05-2025	15	245	42	145	11
7	07-05-2025	14	250	46	147	13
8	08-05-2025	16	250	40	146	11
9	09-05-2025	11	220	35	127	12
10	10-05-2025	10	235	38	138	10
11	11-05-2025	12	240	37	140	10
12	12-05-2025	16	230	42	138	12
13	13-05-2025	14	275	48	158	14
14	14-05-2025	12	245	45	145	12
15	15-05-2025	10	200	37	122	10
16	16-05-2025	11	235	41	135	12
17	17-05-2025	16	265	45	157	20
18	18-05-2025	13	230	37	129	14
19	19-05-2025	17	260	51	149	19
20	20-05-2025	13	250	47	142	18
21	21-05-2025	12	220	38	131	17
22	22-05-2025	14	245	42	142	20
23	23-05-2025	11	270	45	157	21
24	24-05-2025	9	225	39	130	21
25	25-05-2025	12	220	35	125	22
26	26-05-2025	12	280	38	161	19
27	27-05-2025	13	230	37	134	17
28	28-05-2025	15	245	47	144	23
29	29-05-2025	13	240	48	125	12
30	30-05-2025	14	210	38	128	14
31	31-05-2025	10	255	46	151	25
<b>Total</b>		<b>388</b>	<b>7420</b>	<b>1287</b>	<b>4305</b>	<b>467</b>

  
 नगर स्वास्थ्य अधिकारी  
 नगर निगम, मेरठ



**769**  
**Nagar Nigam Meerut**

**Log-Book for Processing of Fresh Waste at Gawri Plant**

Capacity: 150 x 2 = 300 TPD

Month: June, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-06-2025	13	265	46	155	13
2	02-06-2025	12	235	40	137	12
3	03-06-2025	16	250	42	144	13
4	04-06-2025	12	220	35	125	22
5	05-06-2025	12	280	38	161	19
6	06-06-2025	13	230	37	134	17
7	07-06-2025	15	245	47	144	23
8	08-06-2025	9	215	34	122	13
9	09-06-2025	11	225	40	131	11
10	10-06-2025	16	240	44	137	12
11	11-06-2025	16	230	45	129	12
12	12-06-2025	12	230	43	135	12
13	13-06-2025	15	245	42	145	11
14	14-06-2025	14	250	46	147	13
15	15-06-2025	16	250	40	146	11
16	16-06-2025	15	250	33	158	13
17	17-06-2025	8	230	42	133	12
18	18-06-2025	9	225	39	130	21
19	19-06-2025	12	220	35	125	22
20	20-06-2025	12	280	38	161	19
21	21-06-2025	13	230	37	134	17
22	22-06-2025	16	265	45	157	20
23	23-06-2025	13	230	37	129	14
24	24-06-2025	17	220	51	149	19
25	25-06-2025	16	230	45	129	12
26	26-06-2025	14	260	42	149	13
27	27-06-2025	12	245	40	138	12
28	28-06-2025	10	200	37	117	10
29	29-06-2025	11	270	33	109	14
30	30-06-2025	13	235	41	135	12
<b>Total</b>		<b>393</b>	<b>7200</b>	<b>1214</b>	<b>4145</b>	<b>442</b>

  
 नगर स्वास्थ्य अधिकारी  
 नगर निगम, मेरठ



# 770 Nagar Nigam Meerut

## Log-Book for Processing of Fresh Waste at Gawri Plant

Capacity: 150 x 2 = 300 TPD

Month: July, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-07-2025	14	255	42	149	12
2	02-07-2025	13	230	37	129	14
3	03-07-2025	17	220	51	149	19
4	04-07-2025	16	230	45	129	12
5	05-07-2025	14	260	42	149	13
6	06-07-2025	8	230	42	133	12
7	07-07-2025	13	270	47	155	14
8	08-07-2025	7	280	47	161	14
9	09-07-2025	10	250	43	143	13
10	10-07-2025	12	260	44	148	13
11	11-07-2025	10	280	49	163	14
12	12-07-2025	10	280	48	161	13
13	13-07-2025	12	230	43	135	12
14	14-07-2025	15	245	42	145	11
15	15-07-2025	14	250	46	147	13
16	16-07-2025	16	250	40	146	11
17	17-07-2025	11	220	35	127	12
18	18-07-2025	14	275	48	158	14
19	19-07-2025	12	245	45	145	12
20	20-07-2025	10	200	37	122	10
21	21-07-2025	Plant non-operational due to Rainy season				
22	22-07-2025	Plant non-operational due to Rainy season				
23	23-07-2025	Plant non-operational due to Rainy season				
24	24-07-2025	Plant non-operational due to Rainy season				
25	25-07-2025	Plant non-operational due to Rainy season				
26	26-07-2025	Plant non-operational due to Rainy season				
27	27-07-2025	Plant non-operational due to Rainy season				
28	28-07-2025	Plant non-operational due to Rainy season				
29	29-07-2025	Plant non-operational due to Rainy season				
30	30-07-2025	Plant non-operational due to Rainy season				
31	31-07-2025	Plant non-operational due to Rainy season				
<b>Total</b>		<b>248</b>	<b>4960</b>	<b>873</b>	<b>2894</b>	<b>256</b>

*(Signature)*

*(Signature)*  
नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

# Nagar Nigam Meerut

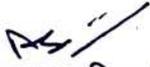
## Log-Book for Processing of Fresh Waste at Gawri Plant

Capacity: 150 x 2 = 300 TPD

Month: September, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-09-2025		Plant non-operational due to Rainy season			
2	02-09-2025		Plant non-operational due to Rainy season			
3	03-09-2025		Plant non-operational due to Rainy season			
4	04-09-2025		Plant non-operational due to Rainy season			
5	05-09-2025		Plant non-operational due to Rainy season			
6	06-09-2025		Plant non-operational due to Rainy season			
7	07-09-2025		Plant non-operational due to Rainy season			
8	08-09-2025		Plant non-operational due to Rainy season			
9	09-09-2025		Plant non-operational due to Rainy season			
10	10-09-2025		Plant non-operational due to Rainy season			
11	11-09-2025		Plant non-operational due to Rainy season			
12	12-09-2025		Plant non-operational due to Rainy season			
13	13-09-2025		Plant non-operational due to Rainy season			
14	14-09-2025		Plant non-operational due to Rainy season			
15	15-09-2025		Plant non-operational due to Rainy season			
16	16-09-2025	14	260	42	149	13
17	17-09-2025	15	245	47	144	23
18	18-09-2025	13	240	48	125	12
19	19-09-2025	14	210	38	128	14
20	20-09-2025	10	255	46	151	25
21	21-09-2025	16	250	40	146	11
22	22-09-2025	14	240	39	139	12
23	23-09-2025	13	270	44	156	14
24	24-09-2025	12	230	40	132	12
25	25-09-2025	8	220	35	126	11
26	26-09-2025	12	280	38	161	19
27	27-09-2025	14	260	42	149	13
28	28-09-2025	8	230	42	133	12
29	29-09-2025	13	270	47	155	14
30	30-09-2025	7	280	47	161	14
Total		183	3740	635	2155	217



  
नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

# Nagar Nigam Meerut

## Log-Book for Processing of Fresh Waste at Gawri Plant

Capacity: 150 x 2 = 300 TPD

Month: October, 2025

S.No.	Date	No. of Trips	Total Waste Processed	Components of Processed Waste		
				RDF	Bio-Soil	Inerts
1	01-10-2025	13	220	40	125	11
2	02-10-2025	9	200	37	120	10
3	03-10-2025	8	195	33	113	10
4	04-10-2025	11	225	40	131	11
5	05-10-2025	16	240	44	137	12
6	06-10-2025	16	230	45	129	12
7	07-10-2025	11	220	35	127	12
8	08-10-2025	14	275	48	158	14
9	09-10-2025	12	245	45	145	12
10	10-10-2025	10	200	37	122	10
11	11-10-2025	14	250	46	147	13
12	12-10-2025	16	250	40	146	11
13	13-10-2025	11	220	35	127	12
14	14-10-2025	14	275	48	158	14
15	15-10-2025	14	250	46	147	13
16	16-10-2025	16	250	40	146	11
17	17-10-2025	11	220	35	127	12
18	18-10-2025	14	275	48	158	14
19	19-10-2025	11	235	41	135	12
20	20-10-2025	16	265	45	157	20
21	21-10-2025	13	230	37	129	14
22	22-10-2025	17	260	51	149	19
23	23-10-2025	13	250	47	142	18
24	24-10-2025	13	270	44	156	10
25	25-10-2025	12	230	40	132	10
26	26-10-2025	8	220	35	126	10
27	27-10-2025	8	220	38	125	11
28	28-10-2025	11	190	35	107	10
29	29-10-2025	10	280	48	161	13
30	30-10-2025	12	230	43	135	12
31	31-10-2025	10	200	37	122	10
<b>Total</b>		<b>384</b>	<b>7320</b>	<b>1283</b>	<b>4239</b>	<b>383</b>

*(Signature)*

*(Signature)*  
नगर स्वास्थ्य अधिकारी  
नगर निगम, मेरठ

## कार्यालय नगर निगम, मेरठ।

पत्रांक- 725 / आ0लि0-अ0न0आ0 / 2024

दिनांक 22 नवंबर, 2024

### कार्यादेश

मै0 बिजेन्द्र एनर्जी एण्ड रिसर्च,  
खसरा नं0 463, निकट ग्राम भूड बराल  
दिल्ली रोड़, मेरठ।

नगर निगम, मेरठ द्वारा मार्च, 2025 तक गांवड़ी व सरस्वती लोक स्थित एम0आर0एफ0 सेन्टरों का पायलेट बेसिस पर मैनुअली संचालन एवं मानकों के अनुसार एकत्र अपशिष्ट का निस्तारण किये जाने हेतु आपकी फर्म को निम्न शर्तों के अनुसार एम0आर0एफ0 सेन्टरों के संचालन हेतु स्वीकृति प्रदान की जाती है:-

1. एम0आर0एफ0 के संचालन में जो भी विद्युत बिल होंगे, उनका भुगतान नगर निगम, मेरठ द्वारा किया जायेगा।
2. एम0आर0एफ0 सेन्टर पर एकत्र कूड़े के सेग्रीगेशन के पश्चात् प्राप्त सामग्री का उपयोग व विक्रय करने का अधिकार आपकी फर्म का होगा।
3. एम0आर0एफ0 सेन्टर पर भार मापने वाली छोटी मशीन नगर निगम, मेरठ द्वारा उपलब्ध करायी जायेगी।
4. एम0आर0एफ0 सेन्टर पर कार्मिको हेतु आवश्यक सुरक्षा उपकरण (यथा-हैल्मेट, ग्लव्स, मास्क, गमबूट) नगर निगम, मेरठ द्वारा उपलब्ध कराये जायेंगे।

अतः उपरोक्तानुसार दिनांक 23.11.2024 से 31 मार्च, 2025 तक गांवड़ी व सरस्वती लोक स्थित एम0आर0एफ0 सेन्टरों का निःशुल्क संचालन मानकों के अनुसार प्रारम्भ करना सुनिश्चित करें।

अपर नगर आयुक्त  
नगर निगम, मेरठ।

प्रतिलिपि:-

1. नगर आयुक्त महोदय की सेवा में सादर सूचनार्थ प्रेषित।
2. प्रभारी नगर स्वास्थ्य अधिकारी को आवश्यक कार्यवाही हेतु प्रेषित।

अपर नगर आयुक्त  
नगर निगम, मेरठ।

# BIJENDRA ENERGY AND RESEARCH

Researcher and Manufacturer of:

Producer Gas Generators, Biomass Gasifiers, Municipal Solid Waste Gasifiers, Electrostatic Precipitators, Producer Gas Generators based Power Plants, Dual-Fuel based Power Plants, Alternators from 2000kVA to 20,000kVA, Gas Turbines Gensets, Steam Turbine Gensets, Producer Gas based Co-Generation Powerplants.

Ref: BER/2024/189

Date: 30-11-2024

## Declaration for Disposal of Waste Processed at MRF Centers

Material Recovery Facility (MRF)

Operation & Material Utilization Log Meerut Municipal Corporation

Operated by: Bijendra Energy & Research Pvt. Ltd.

### Overview

As per the agreement between Meerut Nagar Nigam and Bijendra Energy & Research Pvt. Ltd., the dry waste collected by the corporation is sent to the MRF Center for processing.

- o Bijendra Energy & Research Pvt. Ltd. operates the facility at its own cost and risk.
- o All recyclable materials, RDF, and any other recoverable fractions are processed and utilized/ marketed by the operator independently.
- o Meerut Nagar Nigam does not claim any proceeds or profit from the sale or utilization of recovered materials.
- o The responsibility for proper processing, recycling, utilization, and safe disposal lies with Bijendra Energy & Research Pvt. Ltd.

### Responsibility & Compliance

- o Bijendra Energy & Research Pvt. Ltd. shall ensure that all materials are processed and disposed of as per Solid Waste Management Rules, 2016 and guidelines issued by CPCB/SPCB.

### Authorized Signatories

Meerut Nagar Nigam Representative

Name: Dr. Harpal Singh

Designation: Health Officer

Signature & Seal:

प्रभारी अधिकारी  
नगर नगम  
नगर निगम, मेरठ।

Bijendra Energy & Research Pvt. Ltd. Representative

Name: Bijender Singh

Designation: CEO

Signature & Seal:

For Bijendra Energy & Research

Prop.





To,  
**ARNAV ENTERPRISES.**  
 Mandora Sakoti Tanda, Meerut-250223

Ref. No: - 1150

Date: - 11/03/2025

**Subject:** Permission of collection/transportation/sustainable end of life disposal of Plastic Waste/ Dry Non-recyclable plastic waste (MLP/RDF)/ Recyclable Plastic waste from **Meerut Nagar Nigam.**

This is to Authorize ARNAV ENTERPRISES. to collect, transport and sustainably dispose through recycling/ co-processing, the Plastic waste/ dry non-recyclable plastic waste (MLP/RDF)/ recyclable plastic waste from the jurisdiction of **Meerut Nagar Nigam, where around approx 10000 MT plastic waste (Including MLP) is generated per Annum.** The waste collected and transported shall be recycled in an authorized recycling unit/ co-processed as RDF in a cement plant or used for energy recovery in Waste to Energy Plant with full compliance as per Solid Waste Management Rules 2016 & Plastic Waste Management Rules 2016 and subsequent amendments. **This permission letter is valid for 31<sup>th</sup> March 2026.**

Further, the permission granted is subjected to fulfillment of below conditions as per below scope of work:

- **ARNAV ENTERPRISES.** can lift the Plastic Waste from MSW collected at **Meerut Nagar Nigam** dump site at Gawari/Lohiya Nagar as per the mutual agreement between **ARNAV ENTERPRISES.** and **Meerut Nagar Nigam.**
- Loading of Waste in dispatch vehicle shall be under the scope of **Meerut Nagar Nigam** and transportation of the waste from Dumping Site of **Meerut Nagar Nigam** to end disposal point should be under the scope of **ARNAV ENTERPRISES.**
- The material provided to **ARNAV ENTERPRISES.** will be dry and will not contain any inert material or wet waste such as stones, sand, clay, iron/metal, glass, food waste, horticulture waste etc.
- **ARNAV ENTERPRISES.** will collect recyclable plastic waste from Waste Pickers, waste aggregators from the area under **Meerut Nagar Nigam's** jurisdiction. The responsibility of collection, loading, transportation, unloading, disposal/recycling of the recycling plastic waste shall of **ARNAV ENTERPRISES.**
- **ARNAV ENTERPRISES.** will pay Rs. 100 (Plus taxes) to **Meerut Nagar Nigam** per ton of RDF collected from Gawari/ Lohiya Nagar dump site and the payment shall be transferred to **Meerut Nagar Nigam** bank account by the first week of every month.
- Details of waste collected/dispatched from **Meerut Nagar Nigam's** jurisdiction shall be submitted/ in warded through letter by **ARNAV ENTERPRISES.** on monthly basis at **Meerut Nagar Nigam.**
- **ARNAV ENTERPRISES.** has to provided details such as quantity waste collected with location of disposal to **Meerut Nagar Nigam** on Monthly/quarterly basis. (Only applicable for waste collected from **Meerut Nagar Nigam**).
- **ARNAV ENTERPRISES.** as to provide details such as date of collection, collection center name/ waste picker details, GST number of collection center, quantity of waste collected with location of disposal to **Meerut Nagar Nigam** on monthly basis. (Only applicable for recyclable plastic waste collected from sources like waste picker, Waste aggregator, etc., from **Meerut Nagar Nigam** limits)
- **Meerut Nagar Nigam** shall provide Acknowledgement letter to **ARNAV ENTERPRISES.** for the collection/ disposal of MLP (Multilayered Plastic) waste/ RDF/ recyclable plastic waste from area under **Meerut Nagar Nigam's** jurisdiction on monthly/ quarterly basis.
- **ARNAV ENTERPRISES.** can manage Approx. 500 MT per month of MLP/RDF/flexible plastic/ Rigid plastic waste from dumping site of **Meerut Nagar Nigam, ARNAV ENTERPRISES.** can lift the recyclable plastic waste from the area under jurisdiction of **Meerut Nagar Nigam** per their mutual agreement & negotiation with the waste picker/waste aggregator/ concerned stakeholder.

  
 11/03/2025  
 City Health Officer  
 (Meerut Nagar Nigam)

Copy: - Municipal Commissioner Meerut Nagar Nigam.

  
 City Health Officer  
 (Meerut Nagar Nigam)



776

To,  
H N TRADERS.  
MAWANA ROAD, INCHOLI, MEERUT  
Ref. No: - 1151

Date: - 11/03/2025

**Subject:** Permission of collection/transportation/sustainable end of life disposal of Plastic Waste/ Dry Non-recyclable plastic waste (MLP/RDF)/ Recyclable Plastic waste from Meerut Nagar Nigam.

This is to Authorize H N TRADERS. to collect, transport and sustainably dispose through recycling/ co-processing, the Plastic waste/ dry non-recyclable plastic waste (MLP/RDF)/ recyclable plastic waste from the jurisdiction of **Meerut Nagar Nigam**, where around approx 10000 MT plastic waste (Including MLP) is generated per Annum. The waste collected and transported shall be recycled in an authorized recycling unit/ co-processed as RDF in a cement plant or used for energy recovery in Waste to Energy Plant with full compliance as per Solid Waste Management Rules 2016 & Plastic Waste Management Rules 2016 and subsequent amendments. This permission letter is valid for 31<sup>th</sup> March 2026.

Further, the permission granted is subjected to fulfillment of below conditions as per below scope of work:

- H N TRADERS. can lift the Plastic Waste from MSW collected at Meerut Nagar Nigam dump site at Gawari/Lohiya Nagar as per the mutual agreement between H N TRADERS. and Meerut Nagar Nigam.
- Loading of Waste in dispatch vehicle shall be under the scope of Meerut Nagar Nigam and transportation of the waste from Dumping Site of Meerut Nagar Nigam to end disposal point should be under the scope of H N TRADERS.
- The material provided to H N TRADERS. will be dry and will not contain any inert material or wet waste such as stones, sand, clay, iron/metal, glass, food waste, horticulture waste etc.
- H N TRADERS. will collect recyclable plastic waste from Waste Pickers, waste aggregators from the area under Meerut Nagar Nigam's jurisdiction. The responsibility of collection, loading, transportation, unloading, disposal/recycling of the recycling plastic waste shall of H N TRADERS.
- H N TRADERS. will pay Rs. 100 (Plus taxes) to Meerut Nagar Nigam per ton of RDF collected from Gawari/ Lohiya Nagar dump site and the payment shall be transferred to Meerut Nagar Nigam bank account by the first week of every month.
- Details of waste collected/dispatched from Meerut Nagar Nigam's jurisdiction shall be submitted/ in warded through letter by H N TRADERS. on monthly basis at Meerut Nagar Nigam.
- H N TRADERS. has to provided details such as quantity waste collected with location of disposal to Meerut Nagar Nigam on Monthly/quarterly basis. (Only applicable for waste collected from Meerut Nagar Nigam).
- H N TRADERS. as to provide details such as date of collection, collection center name/ waste picker details, GST number of collection center, quantity of waste collected with location of disposal to Meerut Nagar Nigam on monthly basis. (Only applicable for recyclable plastic waste collected from sources like waste picker, Waste aggregator, etc., from Meerut Nagar Nigam limits)
- Meerut Nagar Nigam shall provide Acknowledgement letter to H N TRADERS. for the collection/ disposal of MLP (Multilayered Plastic) waste/ RDF/ recyclable plastic waste from area under Meerut Nagar Nigam's jurisdiction on monthly/ quarterly basis.
- H N TRADERS. can manage Approx. 500 MT per month of MLP/RDF/flexible plastic/ Rigid plastic waste from dumping site of Meerut Nagar Nigam, H N TRADERS. can lift the recyclable plastic waste from the area under jurisdiction of Meerut Nagar Nigam per their mutual agreement & negotiation with the waste picker/waste aggregator/ concerned stakeholder.

  
11/03/2025  
City Health Officer  
(Meerut Nagar Nigam)

Copy: - Municipal Commissioner Meerut Nagar Nigam.

  
City Health Officer  
(Meerut Nagar Nigam)



To,  
**M/S SAINSON ENTERPRISES**  
 19 Purwa Jugal Kishore Near Metro Plaza  
 Meerut 250002  
 Ref. No: - 776

Date: - 11/11/2024

**Subject:** Permission of collection/transportation/sustainable end of life disposal of Plastic Waste/ Dry  
Non-recyclable plastic waste (MLP/RDF)/ Recyclable Plastic waste from Meerut Nagar Nigam.

This is to Authorize M/s. **M/S SAINSON ENTERPRISES** to collect, transport and sustainably dispose through recycling/ co-processing, the Plastic waste/ dry non-recyclable plastic waste (MLP/RDF)/ recyclable plastic waste from the jurisdiction of **Meerut Nagar Nigam**, where around approx 10000 MT plastic waste (Including MLP) is generated per Annum. The waste collected and transported shall be recycled in an authorized recycling unit/ co-processed as RDF in a cement plant or used for energy recovery in Waste to Energy Plant with full compliance as per Solid Waste Management Rules 2016 & Plastic Waste Management Rules 2016 and subsequent amendments. This permission letter is valid for 31<sup>st</sup> July 2025.

Further, the permission granted is subjected to fulfillment of below conditions as per below scope of work:

- **M/S SAINSON ENTERPRISES** can lift the Plastic Waste from MSW collected at **Meerut Nagar Nigam** dump site at Gawari/Lohiya Nagar as per the mutual agreement between M/S SAINSON ENTERPRISES and **Meerut Nagar Nigam**.
- Loading of Waste in dispatch vehicle shall be under the scope of **Meerut Nagar Nigam** and transportation of the waste from Dumping Site of **Meerut Nagar Nigam** to end disposal point should be under the scope of **M/S SAINSON ENTERPRISES**.
- The material provided to **M/s, SAINSON ENTERPRISES** will be dry and will not contain any inert material or wet waste such as stones, sand, clay, iron/metal, glass, food waste, horticulture waste etc.
- **M/s, SAINSON ENTERPRISES** will collect recyclable plastic waste from Waste Pickers, waste aggregators from the area under **Meerut Nagar Nigam's** jurisdiction. The responsibility of collection, loading, transportation, unloading, disposal/recycling of the recycling plastic waste shall of **M/s, M/S SAINSON ENTERPRISES**.
- **M/s, STAR ENTERPRISES** will pay Rs. 100 (Plus taxes) to **Meerut Nagar Nigam** per ton of RDF collected from Gawari/Lohiya Nagar dump site and the payment shall be transferred to **Meerut Nagar Nigam** bank account by the first week of every month.
- Details of waste collected/dispatched from **Meerut Nagar Nigam's** jurisdiction shall be submitted/ in warded through letter by M/S SAINSON ENTERPRISES on monthly basis at **Meerut Nagar Nigam**.
- **M/S SAINSON ENTERPRISES** has to provided details such as quantity waste collected with location of disposal to **Meerut Nagar Nigam** on Monthly/quarterly basis. (Only applicable for waste collected from **Meerut Nagar Nigam**).
- **M/S SAINSON ENTERPRISES** has to provide details such as date of collection, collection center name/ waste picker details, GST number of collection center, quantity of waste collected with location of disposal to **Meerut Nagar Nigam** on monthly basis. (Only applicable for recyclable plastic waste collected from sources like waste picker, Waste aggregator, etc., from **Meerut Nagar Nigam** limits)
- **Meerut Nagar Nigam** shall provide Acknowledgement letter to **M/s, SAINSON ENTERPRISES** for the collection/ disposal of MLP (Multilayered Plastic) waste/ RDF/ recyclable plastic waste from area under **Meerut Nagar Nigam's** jurisdiction on monthly/ quarterly basis.
- **M/S SAINSON ENTERPRISES** can manage 500 MT per month of MLP/RDF/flexible plastic/ Rigid plastic waste from dumping site of **Meerut Nagar Nigam**, **M/s, SAINSON ENTERPRISES** can lift the recyclable plastic waste from the area under jurisdiction of **Meerut Nagar Nigam** per their mutual agreement & negotiation with the waste picker/waste aggregator/ concerned stakeholder.

  
 11/11/2024  
 City Health Officer  
 (Meerut Nagar Nigam)

Copy: - Municipal Commissioner Meerut Nagar Nigam

  
 City Health Officer  
 (Meerut Nagar Nigam)

प्रभारी अधिकारी  
 नगर स्वास्थ्य  
 मेरठ



To,  
M/S STAR ENTERPRISES  
32 valley Bazar Meerut 250002  
Ref. No: -777

Date: - 11/11/2024

**Subject:** Permission of collection/transportation/sustainable end of life disposal of Plastic Waste/ Dry Non-recyclable plastic waste (MLP/RDF)/ Recyclable Plastic waste from Meerut Nagar Nigam.

This is to Authorize M/s. **M/S Star Enterprises** to collect, transport and sustainably dispose through recycling/ co-processing, the Plastic waste/ dry non-recyclable plastic waste (MLP/RDF)/ recyclable plastic waste from the jurisdiction of **Meerut Nagar Nigam**, where around approx 10000 MT plastic waste (including MLP) is generated per Annum. The waste collected and transported shall be recycled in an authorized recycling unit/ co-processed as RDF in a cement plant or used for energy recovery in Waste to Energy Plant with full compliance as per Solid Waste Management Rules 2016 & Plastic Waste Management Rules 2016 and subsequent amendments. This permission letter is valid for 31<sup>st</sup> July 2025.

Further, the permission granted is subjected to fulfillment of below conditions as per below scope of work:

- **M/S STAR ENTERPRISES** can lift the Plastic Waste from MSW collected at **Meerut Nagar Nigam** dump site at Gawari/Lohiya Nagar as per the mutual agreement between M/S STAR ENTERPRISES and **Meerut Nagar Nigam**.
- Loading of Waste in dispatch vehicle shall be under the scope of **Meerut Nagar Nigam** and transportation of the waste from Dumping Site of **Meerut Nagar Nigam** to end disposal point should be under the scope of **M/S STAR ENTERPRISES**.
- The material provided to **M/s, STAR ENTERPRISES** will be dry and will not contain any inert material or wet waste such as stones, sand, clay, iron/metal, glass, food waste, horticulture waste etc.
- **M/s, STAR ENTERPRISES** will collect recyclable plastic waste from Waste Pickers, waste aggregators from the area under **Meerut Nagar Nigam's** jurisdiction. The responsibility of collection, loading, transportation, unloading, disposal/recycling of the recycling plastic waste shall of **M/s, M/S STAR ENTERPRISES**.
- **M/s, STAR ENTERPRISES** will pay Rs. 100 (Plus taxes) to **Meerut Nagar Nigam** per ton of RDF collected from Gawari/ Lohiya Nagar dump site and the payment shall be transferred to **Meerut Nagar Nigam** bank account by the first week of every month.
- Details of waste collected/dispatched from **Meerut Nagar Nigam's** jurisdiction shall be submitted/ in warded through letter by **M/S STAR ENTERPRISES** on monthly basis at **Meerut Nagar Nigam**.
- **M/S STAR ENTERPRISES** has to provided details such as quantity waste collected with location of disposal to **Meerut Nagar Nigam** on Monthly/quarterly basis. (Only applicable for waste collected from **Meerut Nagar Nigam**).
- **M/S STAR ENTERPRISES** has to provide details such as date of collection, collection center name/ waste picker details, GST number of collection center, quantity of waste collected with location of disposal to **Meerut Nagar Nigam** on monthly basis. (Only applicable for recyclable plastic waste collected from sources like waste picker, Waste aggregator, etc., from **Meerut Nagar Nigam** limits)
- **Meerut Nagar Nigam** shall provide Acknowledgement letter to **M/s, STAR ENTERPRISES** for the collection/ disposal of MLP (Multilayered Plastic) waste/ RDF/ recyclable plastic waste from area under **Meerut Nagar Nigam's** jurisdiction on monthly/ quarterly basis.
- **M/S STAR ENTERPRISES** can manage 500 MT per month of MLP/RDF/flexible plastic/ Rigid plastic waste from dumping site of **Meerut Nagar Nigam**, **M/s, STAR ENTERPRISES** can lift the recyclable plastic waste from the area under jurisdiction of **Meerut Nagar Nigam** per their mutual agreement & negotiation with the waste picker/waste aggregator/ concerned stakeholder.

  
11/11/2024  
City Health Officer  
(Meerut Nagar Nigam)

Copy: - Municipal Commissioner Meerut Nagar Nigam

  
City Health Officer  
(Meerut Nagar Nigam)

प्रभारी अधिकारी  
नगर स्वास्थ्य  
नगर निगम, मेरठ

दिनांक : 16.07.2025

उपयोगिता प्रमाण-पत्र

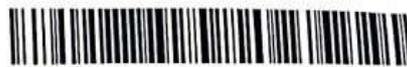
प्रमाणित किया जाता है कि नगर निगम मेरठ की सीमान्तर्गत लोहिया नगर एवं गांवड़ी स्थित कूड़ा निस्तारण प्लान्ट के संचालन के दौरान निकलने वाली बायो मृदा, कंस्ट्रक्शन एवं डिमोलिशन वेस्ट, इनर्ट, आदि का प्रयोग नगर निगम मेरठ द्वारा मुख्यतः निचले स्तर की भूमि के भराव कार्य में किया जाता है। इसके अतिरिक्त उक्त बायो मृदा, कंस्ट्रक्शन एवं डिमोलिशन वेस्ट, इनर्ट, आदि का प्रयोग नगर निगम मेरठ के निर्माण विभाग द्वारा कराए जा रहे सिविल कार्यों में भी किया जाता है।



  
AB  
(राजपाल सिंह यादव)  
सहायक अभियन्ता

  
AE  
(राजवीर सिंह)  
सहायक अभियन्ता

  
(अमित कुमार शर्मा)  
अभिशास्त्री अभियन्ता



e-Stamp

Signature  
ACC Name: ARBIND KUMAR, ACC Code: UP14003504  
ACC Add. Sub Registrar, Noida, Mob - 9899010606  
License No.-91/03, Tebail & Distt, G.B. Nagar, U.P.

Certificate No.	: IN-UP16820016625374W
Certificate Issued Date	: 19-Jul-2024 02:54 PM
Account Reference	: NEWIMPACC (SV)/ up14003504/ NOIDA/ UP-GBN
Unique Doc. Reference	: SUBIN-UPUP1400350430175512431216W
Purchased by	: NTPC VIDYUT VYAPAR NIGAM LTD
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: NTPC VIDYUT VYAPAR NIGAM LTD
Second Party	: Not Applicable
Stamp Duty Paid By	: NTPC VIDYUT VYAPAR NIGAM LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

IN-UP16820016625374W

**LAND LEASE AGREEMENT**

**FOR**

**DEVELOPMENT OF MSW TO TORREFIED PLANT FACILITY**

**AT**

**GANWARI, MEERUT**

**BETWEEN**

**NAGAR NIGAM MEERUT,**

**AND**

**NTPC VIDYUT VYAPAR NIGAM LIMITED (NVVN)**

*(Handwritten Signature)*  
नगर आयुक्त  
नगर निगम, मेरठ



**Statutory Alert:**

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App or any other mobile application. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority.

## LAND LEASE AGREEMENT

THIS AGREEMENT OF LEASE (Agreement) is made on this 03<sup>rd</sup> Day of October 2024 at Meerut, Uttar Pradesh, India.

Between

1. **NAGAR NIGAM Meerut**, a civic body established under Uttar Pradesh Municipal Corporation Act-1959 that governs the city of Meerut in Uttar Pradesh, India and having its office at Near Ghanta Ghar, Kaiser Ganj Road, Meerut (U.P.) 250002 (hereinafter referred to as "NNM / Lessor"), which expression shall, unless the context otherwise specifies, means and include its administrators, representatives, successors and permitted assigns on the FIRST PART.

AND

2. **NVVN (NTPC Vidyut Vyapar Nigam Ltd.): a wholly owned subsidiary of NTPC Ltd.;** a Company incorporated under the Companies Act, 1956 and having its registered office at NTPC Bhawan, Core 7, Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi-110003 (Hereinafter referred to as "NVVN / Lessee" which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors, substitutes, and permitted assigns)

WHEREAS,

NNM and NVVN have entered into an MSW Supply Agreement for the purpose of Setting up a 900 TPD (700 TPD + 200 TPD Future Expansion), MSW to Torrefied Charcoal plant facility (the Project), whereby NNM has to provide NVVN the land /Site for construction of the Project under a Lease Agreement. All the terms and conditions, recitals, and clauses of the MSW Supply Agreement dated 03<sup>rd</sup> October 2024 signed between NNM and NVVN shall form part of this Agreement.

NOW THEREFORE in consideration of the mutual promises, conditions, and covenants set forth herein, the Parties hereby agree as below:

- 1.1 **Vesting of Site for "Setting up a 900 TPD (700 TPD + 200 TPD Future Expansion), MSW to Torrefied Charcoal Plant facility"**

The Lessor shall provide the following facilities for enabling the development of the Project based on lease rent of Rs 1 / Sq.M / year to NVVN. NVVN shall pay lease rent to NNM in the first week of every financial year. The Lease shall be effective from the date of this Agreement:

  
नगर आयुक्त  
नगर निगम, मेरठ



- a. grant leasehold rights to NVVN in an encumbrance-free Levelled land parcel of 15 acres (Ganvari location, (which is more specifically described in the Schedule attached herewith ) during the Construction and Operations Period of the Torrefied Charcoal Plant facility. Furthermore, without prejudice to any powers vested in any Competent Authority i.e., NNM or the Independent Engineer as regards inspection of the Site and/or assets located thereupon, NVVN shall have the full right to regulate the entry into and use of the Site. The Lessor hereby agrees that the land constituting the Site shall be vested with NVVN under a lease, to implement the Project and for the purposes of the development of the Project Facilities for enabling NVVN to discharge its functions of management, treatment, processing, and disposal of MSW for the Concession Period. The land should be free from water logging and above high flood levels.
- b. provide approx. 10 KLD water supply through water supply connection for drinking water usage during plant construction and operation period. Further shall provide 50 KLD of treated STP water for construction activities and 200 KLD of treated STP water for process application within the plant battery limit. The cost of all the aforesaid water connections and water supplies shall be borne by NNM.
- c. provide power connection of ~2-3.0 MVA capacity at 11/33 KV voltage at the plant battery limit. The cost of power drawn from this connection, or any other connection provided during the construction and operation period shall be borne by the NNM.
- d. provide other basic amenities at the Project site like an All-weather concrete approach road with separate Entry and Exit roads from the existing road to the plant boundary with a minimum width of 4.0 m, street lighting on the approach road, and outside plant premises, sewer line, Right of Way, drainage outside plant premises, and other basic facilities, etc.
- e. diversion of any Electric Line passing through the proposed Project site before handing over the site to NVVN.
- f. cutting down the trees existing on the proposed site (if any) and their disposal.
- g. diversion of Forest Land (if any) before handing over the site to NVVN.
- h. providing the boundary wall/fencing on the allotted area with concertina coil, Exit, and Entry Gates on allocated land around the plant facility.
- i. development and maintenance of the SLF facility shall be in the scope of the Lessor.
- j. development of green belt (as applicable) within boundary limit shall be in the scope of the NVVN as per terms and conditions of CPCB/UPPCB.

  
 नगर आयुक्त  
 नगर निगम, मेरठ



- k. development of the SLF facility (if required) shall be in the scope of the Lessor.

### 1.2 Rights, Title, and Use of the Site

- a. NVVN/Lessee shall have the right to use the Site for "Setting up a 900 TPD (700 TPD + 200 TPD Future Expansion), MSW to Torrefied Charcoal plant facility" and its ancillary facilities including rooftop/ground-mounted solar plant to meet the power requirement of the plant only in accordance with the provisions of this Agreement.
- b. The plant capacity may be extended to 900 TPD in the future as per the availability of MSW. NVVN shall install the plant on a modular basis to accommodate the additional line in the plant.
- c. NVVN shall not, without the prior written approval of NNM, use the Project Facilities for any purpose other than for the purpose of the Project and purposes incidental or ancillary thereto.
- d. NVVN shall not part with or create any encumbrance on the whole or any part of the Site for "Setting up an MSW to Torrefied Charcoal plant facility" save and except with the written consent of the NNM.
- e. NVVN may use the space available at the Site for the display of advertisements in compliance with applicable Laws, any advertisement or display board related to the business of NTPC, NVVN, and their associate companies.

### 1.3 Period of Lease

- a. The Period of Lease shall be 30 years initially. This may be extended further on mutually agreed terms and conditions of Lessor and Lessee.
- b. The lease shall be registered as per the rules of the concerned state government.
- c. As per the MSW Supply agreement signed between NVVN & NNM, 900 TPD (700 TPD + 200 TPD Future Expansion) Municipal solid waste shall be provided to NVVN free of cost. Land for the Project shall be provided to NVVN based on lease rent. If due to changes in law(s) and/or taxes/duties/cess etc., there arises any cost for the supply of waste and/or allocation of land in the future, the same shall be borne by NNM. There should not be any further charges on the NVVN account due to a change in law in the future.

नगर आयुक्त  
नगर निगम, मेरठ



Handwritten signature or mark.

#### 1.4 Peaceful Possession

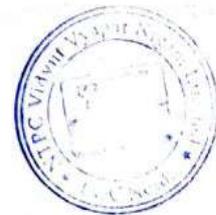
The NNM hereby warrants that:

- a. The Site together with the necessary Right of Way / way-leaves has been acquired through the due process of law and belongs to and is vested in the NNM and the NNM has full powers to hold, dispose of, and deal with the same; consistent and interlaid with the provisions of this Agreement and that NVVN shall, in respect of the Site, have no liability regarding any compensation payment on account of land acquisition or rehabilitation/ resettlement of any Persons affected thereby.
- b. NVVN shall, subject to complying with the terms and conditions of this Agreement, remain in peaceful possession and enjoyment of the whole Site during the Period of Lease and in the event NVVN is obstructed by any Person claiming any right, title or interest in or over the Site or any part thereof or in the event of any enforcement action including any attachment, restraint, appointment of receiver or liquidator being initiated by any Person claiming to have any interest in/charge on the Site or any part thereof, the NNM shall as called upon by NVVN, defend such claims and proceedings at its costs and also keep NVVN indemnified against any consequential loss or Damages which NVVN may suffer, on account of any such right, title, interest or charge.

#### 1.5 Applicable Approvals

- a. NVVN shall as per the Applicable Laws obtain and maintain all the applicable approvals in such sequence as is consistent with the requirements of the Project and the NNM shall facilitate in obtaining such approvals in a time-bound manner.
- b. Environmental clearance valid for the complete concession period for the Scientific Land Fill site in case it is adjacent to the Project site shall be in the scope of NNM.
- c. NNM shall provide all necessary co-operation / assistance for obtaining the statutory clearance (if any) for the development of the Project.
- d. NVVN shall comply with the terms and conditions subject to which applicable approvals have been issued.
- e. The terms and conditions of this agreement shall be exclusive and unique between the parties. Hence, must not be shared with any other external agencies/other municipalities / prospective partners of NVVN.

  
 नगर आयुक्त  
 नगर निगम, मेरठ



## 1.6. Dispute Resolution

In the event of any dispute or difference between the Lessor and the Lessee arising out of or in connection with this Agreement or its performance, the Parties shall use all reasonable endeavors to amicably discuss and resolve the Dispute through mutual consultations.

## 1.7. Conditions Precedent

This Agreement and the Concession granted herein by NNM to NVVN are valid and binding from the date of execution of this Agreement *provided however*, the obligations of NVVN under this Agreement would become effective and binding, only upon the satisfaction of the following conditions precedent:

- (a) NNM by itself or through any of its agencies at its own cost and expense, provides NVVN the complete and lawful right, title, and Vacant Possession of the Site, in accordance with the provisions of the Land Lease Agreement. NNM will retain the right, title, and interest over the lands. NVVN will be permitted to use the land only for the purposes of setting up an MSW to the Torrefied charcoal plant facility and its ancillary facilities including the rooftop solar plant to meet the power requirement restricted to plant operations only, the land will remain in the name of NNM in land records and NVVN will not be allowed to mortgage the lands for raising loans nor create any charge.
- (b) NNM shall facilitate NVVN to obtain all the required approvals and statutory clearance (if any) required to enable the commencement and completion of the construction of the Project Facilities, pursuant to the Solid Waste Management Rules 2016 and any other applicable Laws, for the Site.
- (c) Approval of Feasibility Report for MSW to Torrefied Charcoal Plant, Meerut by Competent Authority. Communication regarding the same shall be provided to the Municipal Commissioner Office, NNM.
- (d) To ensure the quality of waste, NNM will be responsible for installing MSW pre-processing units. NVVN will extent technical support for reviewing the technical specifications of the equipment and the tender documents as and when they are issued by NNM for the aforementioned units.

## 1.8. Assignment

- a. Subject to Sub-Clause (b) and (c) below, no assignment of this Agreement or any rights or duties hereunder shall be made in whole or in part by any Party without the written consent of the other Party and in the event of any assignment the assignee shall assume the duties and liabilities of the assignor.

नगर आयुक्त  
नगर निगम, मेरठ



- b. It is hereby specifically agreed that NVVN shall, in the event of forming a limited company either as subsidiary company/joint venture or jointly along with any other company or otherwise, be at liberty to assign or the rights and benefits hereof or duties hereunder to such newly formed limited company or in favor of such subsidiary company/ joint venture of NVVN/NTPC. NVVN, shall, however, in such event obtain formal consent from NNM, which consent shall not be unreasonably withheld by NNM. Any assignment by NVVN shall be subject to the condition that the assignee shall assume the duties and liabilities of NVVN.
- c. NNM hereby agrees that NVVN shall not require any prior approval of NNM for creating any Encumbrance, right, title, or interest over the Project Facilities and the other assets of the Project except the land, in favor of the Lenders.
- d. NNM confirms that (i) the Financing Documents may include suitable rights in favor of the lenders for taking over the Project Facilities for management or for sale, in enforcement of their security upon the happening of an event of default thereunder on the part of NVVN.

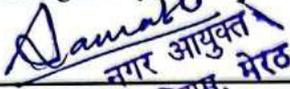
#### 1.9 Governing Law and Jurisdiction

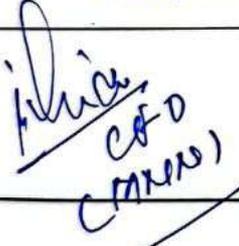
The agreement shall be governed by Indian Laws and the Courts in Delhi shall have the exclusive jurisdiction over the matters arising out of this agreement.

  
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In witness whereof the Parties hereto have caused this Agreement to be executed on the day and year first before written.

For and on behalf of: Nagar Nigam Meerut	For and on behalf of: - NVVN Limited, New Delhi अमित कुमार कुलश्रेष्ठ/AMIT KUMAR KULSHRESHTHA महाप्रबंधक (एन.टी.पी.सी.) General Manager (NTPC) एन टी पी सी विद्युत व्यापार निगम लिमिटेड NTPC Vidyut Vyapar Nigam Limited
Authorized Signatory  नगर आयुक्त नगर निगम, मेरठ	 Authorized Signatory
Name: SAURABH GANGWAR	Name: AMIT KUMAR KULSHRESHTHA
Designation: MUNICIPAL COMMISSIONER	Designation: GM (WTE)
Contact Address: Nagar Nigam Meerut, Near Gharfa Ghar, Kalsanganj Road Meerut - 250002	Contact Address: 5th Floor, EOC Complex, A8-A, Sector 24, Noida, Uttar- Pradesh 201301

Witness	
1.  Premod Kumar Addl Commissioner	1.  (Himanshu Phuloria) Engineer (NI-WTE)
2.  CFO (CFO)	2.

Date: 03.10.24

Place: Meerut

**SCHEDULE OF THE DEMISED PROPERTY**

Land Admeasuring \_\_\_\_\_ Acres or \_\_\_\_\_ sq. mtrs. situated at .....in  
survey No /R S No,.....of  
.....Village.....Taluka.....  
.....

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**INDIA NON JUDICIAL**  
**Government of Uttar Pradesh**



IN-UP16825532565265W

**e-Stamp**

Signature  
ACC Name: ARBIND KUMAR, ACC Code: UP14003504  
ACC Add: Sub Registrar Noida, Mob - 9899010608  
License No.-91/03, Tehsil & Distt, G.B. Nagar, UP

₹100

Certificate No.	: IN-UP16825532565265W
Certificate Issued Date	: 19-Jul-2024 02:56 PM
Account Reference	: NEWIMPACC (SV)/ up14003504/ NOIDA/ UP-GBN
Unique Doc. Reference	: SUBIN-UPUP1400350430186735968012W
Purchased by	: NTPC VIDYUT VYAPAR NIGAM LTD
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: NTPC VIDYUT VYAPAR NIGAM LTD
Second Party	: Not Applicable
Stamp Duty Paid By	: NTPC VIDYUT VYAPAR NIGAM LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

₹100  
₹100R100R100



Please write or type below this line

IN-UP16825532565265W

**MSW SUPPLY AGREEMENT**  
**FOR**  
**DEVELOPMENT OF MSW TO TORREFIED PLANT FACILITY**  
**AT**  
**GANWARI, MEERUT**  
**BETWEEN**

**NAGAR NIGAM MEERUT**

**AND**

**NTPC VIDYUT VYAPAR NIGAM LIMITED (NVVN)**

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**Statutory Alert:**

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

## MSW SUPPLY AGREEMENT

THIS AGREEMENT is made on this <sup>03<sup>rd</sup></sup> day .... of <sup>October</sup> .....2024 at Meerut

## BETWEEN

1. NAGAR NIGAM MEERUT, a civic body established under Uttar Pradesh Municipal Corporation Act-1959 that performs the functions of the Municipal Corporation provided under the Act of 1959 within the Municipal limit of district Meerut in Uttar Pradesh, India and having its office at Near Ghanta Ghar, Kaiser Ganj Road, Meerut (U.P.) 250002 (hereinafter referred to as "NNM"), which expression shall, unless the context otherwise specifies, means and include its successors and permitted assigns on the FIRST PART

## AND

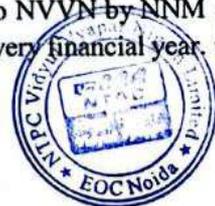
2. NTPC VIDYUT VYAPAR NIGAM LTD, a company incorporated under the Companies Act, 1956 and having its registered office at NTPC Bhawan, SCOPE Complex, 7 Institutional Area, Lodhi Road, New Delhi- 110003 (hereinafter referred to as "NVVN", which expression shall, unless the context otherwise specifies, means and include its successors, and permitted assigns) on the SECOND PART.

NNM and NVVN are hereinafter referred to individually as the "Party" and collectively as the "Parties".

## WHEREAS

1. NNM is a civic body performs the functions of the Municipal Corporation provided under the Act of 1959 within the Municipal limit of district and is responsible for, inter-alia amongst others, making adequate provisions for the collection/removal and disposal of Municipal Solid Waste. Government of India has formulated Municipal Solid Waste (Management and Handling) Rules, 2016, which impose an obligation on NNM to adopt a suitable process for processing and disposal of Municipal Solid Waste (MSW). In furtherance of its actions and pursuant to the Solid Waste Management Rules 2016, NNM desires to establish facilities to process, manage, and dispose of Municipal Solid Waste (MSW).
2. NNM is desirous of augmenting its waste management capability and expanding its waste processing, management, and disposal capabilities. NVVN has received clearance from NNM to develop, operate, and maintain a 900 TPD (700 TPD + 200 TPD) MSW to Torrefied Plant Facility at the Ganvari, on a demarcated 15-acre land in Meerut, Uttar Pradesh (hereinafter referred to as "Site")
3. The plant capacity may be extended to 900 TPD in the future as per the availability of MSW. NVVN shall install the plant on a modular basis to accommodate the additional line in the plant.
4. The designated quantity of MSW is intended exclusively for use by NVVN. NNM will not be permitted to establish a designated quantity agreement with any other agency. Furthermore, the previous agreements on MSW quantity shall not conflict with the supply of designated MSW to NVVN.
5. It has also been decided that the said land will be made available under lease to NVVN by NNM at a lease rent of Rs 1/sqm/year. NVVN shall pay lease rent in the first week of every financial year.

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The Lease rent shall start from the date of Agreement.

6. NVVN shall establish the Project for processing of non-hazardous municipal solid waste using the technologies of processing municipal solid waste.
7. NNM is thus desirous of entering into an agreement with NVVN, vesting it with the rights and obligations required to enable it to duly undertake the development, financing, construction, operation, and maintenance of a waste processing project at Ganvari, Meerut, Uttar Pradesh on a build, occupy and operate basis.
8. NVVN will not charge any processing fees from NNM for the processing of received MSW.
9. To ensure the quality of waste, NNM will be responsible for installing MSW pre-processing units. NVVN will extent technical support for reviewing the technical specifications of the equipment and the tender documents as and when they are issued by NNM for the aforementioned units.
10. NNM will be responsible for assisting in obtaining capital subsidies from the Central or State Government, or any other directives issued by the Government of India or the Government of Uttar Pradesh.
11. For all purposes, notices, intimations, coordination, correspondence, replies, complaints, demands, invoices, payments, or any other work NNM shall be the Coordinating Authority under this Agreement.
12. This MSW Supply agreement shall be a co-terminus with the Land Lease Agreement to be executed between the Parties.
13. The terms and conditions of this agreement shall be exclusive and unique between the Parties. Hence, must not be shared with any other external agencies/other municipalities / prospective partners of NVVN.

**NOW THEREFORE THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED BETWEEN**

**THE PARTIES as follows:**

## **1. DEFINITIONS & INTERPRETATION**

### **1.1. Definitions**

In this Agreement, unless repugnant to the context or inconsistent therewith, the following words, phrases, and expressions shall bear the meaning hereinafter respectively assigned to them:

- 1.1.1. **"Additional Cost"** shall mean the additional capital expenditure and/or the additional operating costs or both as the case may be, which NVVN would be required to incur as a result of a Change in Law.
- 1.1.2. **"Applicable Approvals"** means all the authorizations, licenses, clearances, permits, no-objections, sanctions and consents as required by Applicable Laws, to be procured by NVVN in connection with the implementation of the Project. NNM may facilitate the process.
- 1.1.3. **"Applicable Laws"** means all the laws, acts, ordinances, rules, regulations, notifications, guidelines or bye-laws which have the force of law, in force and effect, as of the date hereof and which may be promulgated or brought into force and effect hereinafter in India, including judgments, decrees, injunctions, writs or orders of any court of record, as may be in force and effect during the subsistence of this Agreement and applicable to the Project.
- 1.1.4. **"Bio-degradable waste"** shall have the meaning given to SWM Rules, 2016 as amended thereto.

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- 1.1.5. "Combustible waste" shall have the meaning given to SWM Rules, 2016 as amended thereto.
- 1.1.6. "Commissioning Period" in relation to the Plant means the period of up to three (3) months from the date when the Mechanical Completion of all of the Project Facilities has been achieved.
- 1.1.7. "Concession" means collectively all the rights granted by NNM to NVVN under this Agreement with respect to developing, implementing, constructing, operating and maintaining & disposal of the Plant for the management, processing and disposal of the Municipal Solid Waste generated from within the MSW Supply Area, subject to all the terms, conditions, covenants and obligations of this Agreement.
- 1.1.8. "Daily Weight Sheet" shall have the meaning given to the term in Clause 7.3.
- 1.1.9. "Date of Commissioning" or "COD" means the date notified by NVVN as the date on which the Plant is ready to commence commercial operations after successfully completing the testing and receiving necessary statutory clearance from the competent authority, which shall be a date no later than three months of the date of Mechanical Completion of the Plant.
- 1.1.10. "Date of Mechanical Completion" means, in relation to the Plant, the date, not being later than twenty-four (24) months from the Effective Date (including 3 months of commissioning period), on which, the construction of the Plant is to be completed with all equipment and be ready for testing and commissioning. Total time including commissioning and mechanical completion should not exceed 24 months.
- 1.1.11. "Dead Remains" means the dead bodies, carcasses, bones or skeletal remains of animals, rodents and other living beings (other than plants).
- 1.1.12. "Delivery Schedule" shall have the meaning given to the term in Clause 6.1.
- 1.1.13. "Delivery point" means the location(s) identified by NVVN.
- 1.1.14. "Declared grade" shall mean the characteristic & composition of MSW supplied by NNM. NNM shall supply MSW, of minimum GCV value of 2500 Kcal/kg, comprising of obligated fraction of MSW (as per Clause 5.2) and Inert with recyclables less than 5%.
- 1.1.15. "Designated Quantity" means a total of 700 Tons per day of MSW at Site, as per terms of this Agreement. In the case of a 900 TPD plant, the total MSW Designated quantity shall be 900 TPD.
- 1.1.16. "Disposal" shall have the meaning given to as in SWM Rules, 2016
- 1.1.17. "Domestic hazardous waste" means discarded paint drums, pesticide cans, CFL bulbs, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;
- 1.1.18. "Development Costs" shall mean the aggregate of the amounts spent by NVVN in undertaking activities in relation to the implementation of the Project till the Date of Commissioning which amounts will include but not be limited to:
- expenditure incurred for and in relation to the Project which have been charged/assigned to NVVN including cost of Capital,
  - expenditure incurred in relation to preparation of all reports, studies and other papers relating to the Project and the Project Facilities,
  - expenditure incurred in respect of filing applications for and obtaining and maintaining Applicable Approvals,
  - fees of all consultants, experts, accountants, lawyers, lenders and other independent persons hired in relation to the Project,
  - costs of maintaining offices of NVVN that are attributable to the Project,
  - any payments made to NNM or on behalf of NNM in relation to the Concession of the Project and
  - costs of any contractors appointed by NVVN in relation to the implementation of the Project
- 1.1.19. "Encumbrances" means any encumbrance such as mortgage, charge, pledge, lien, hypothecation, security interest or other obligations and shall also include physical encumbrances, including utilities both under and above the ground and encroachments on the Site.

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- 1.1.20. "Effective Date" means the date on which the obligations of NVVN become binding and effective, all the conditions precedent specified in Clause 3.1 are either satisfied or waived by NVVN in accordance with Clause 3.3.
- 1.1.21. "Financing Documents" or "Financing Agreements" means collectively the agreements entered into for providing the debt financing for the implementation of the Project and shall include the security documents creating the relevant security (such as mortgages or charges or liens) on the Plant or any part thereof, for securing the debt provided.
- 1.1.22. "Good Industry Practice" means the exercise of that degree of skill, diligence, prudence and foresight in compliance with the undertakings and obligations under this Agreement which would reasonably and ordinarily be expected of a skilled and an experienced person engaged in the implementation, operation and maintenance or supervision or monitoring thereof or any of them of facilities similar to the Facilities to be constructed, operated and maintained pursuant to the Project.
- 1.1.23. "Hazardous Waste" shall have the meaning as defined under the Hazardous Wastes (Management and Handling) Rules, 2016 as amended thereto.
- 1.1.24. "Inerts" means wastes which are not bio-degradable, recyclable or combustible street sweeping or dust and silt removed from the surface drains;
- 1.1.25. "Incineration" means an engineered process involving burning or combustion of solid waste to thermally degraded waste materials at high temperature;
- 1.1.26. "Leachate" means the liquid that seeps through the solid waste or other medium and has extracts of dissolved or suspended material from it;
- 1.1.27. "Landfill Site" means the existing landfill site for disposal of solid waste, which shall be suitably indicated by the NNM, and any alternate or additional landfill site notified by NNM pursuant to Clause 8 as being available for disposal of MSW pursuant to this Agreement, if the existing landfill site is not available or suitable for disposal of MSW. Landfill site location for disposal of rejected MSW shall be identified by NNM and shared with NVVN. Responsibility for disposal of rejected MSW shall be of NNM.
- 1.1.28. "Landfilling" means the disposal of the Residual Inert Matter and Rejected Wastes at the Landfill Site in accordance with the terms of this Agreement.
- 1.1.29. "Lease Agreement" means the lease agreement pursuant to which NNM or any of its nominated Agency shall lease the Site to NVVN for 30 years (includes tendering process, erection Commissioning period and operational years) or may be extended with mutual consent of Parties.
- 1.1.30. "Lenders" means the Persons that provide the financing for the Projects pursuant to Financing Agreements.
- 1.1.31. "Material Adverse Effect" means a material adverse effect on (a) the ability of either Party to exercise any of the rights to perform / discharge any of its duties / obligations under and in accordance with the provisions of this Agreement and/or (b) the legality, validity, binding nature or enforceability of this Agreement.
- 1.1.32. "Material Breach" shall mean a breach by either Party of any of its obligations under this Agreement which has or is likely to have a Material Adverse Effect on the Project and which such Party shall have failed to cure.
- 1.1.33. "Maximum MSW Quantity" means a total of 700 Tons per day of MSW at Site, as per terms of this Agreement. In case of 900 TPD plant the maximum MSW quantity shall be 900 TPD.
- 1.1.34. "MSW Supply Agreement" means this agreement for MSW supply between NNM and NVVN, including its schedules and annexures and includes any amendments made hereto in accordance with the provisions hereof.
- 1.1.35. "MSW Supply Area" means, the areas under the jurisdiction of NNM.
- 1.1.36. "MSW Quantity" means Seven Hundred metric tons (700 TPD) with a permitted variation level of 560 TPD to 700 TPD at Site, which is the quantity of MSW that NVVN will receive from NNM or any Person located within the jurisdiction of NNM, for processing at the Plant. In case of 900

TPD plant, NNM shall deliver the MSW with a permitted variation level of 720 TPD to 900 TPD at site.

- 1.1.37. **"Minimum MSW Quantity"** means a total of 560 Tons per day of MSW received at Site minus **Total Rejected Quantity**, as per terms of this Agreement. In case of 900 TPD plant the minimum MSW quantity shall be 720 TPD.
- 1.1.38. **"MSW" or "Municipal Solid Waste"** shall have meant as defined under the Municipal Solid Waste (Management & Handling) Rules 2016, which is reproduced as below: **"Municipal Solid Waste" or "MSW"** includes commercial and residential wastes generated in a municipal or notified areas in either solid or semi-solid form excluding industrial hazardous wastes but including treated bio-medical wastes.
- 1.1.39. **"NNM"** means Nagar Nigam, Meerut- a civic body established under Uttar Pradesh Municipal Corporation Act, 1959 to perform functions of Municipal corporation as provided under the Act of 1959 and having its office at Near Ghanta Ghar, Kaiser Ganj Road, Meerut (U.P.) 250002.
- 1.1.40. **"Operating Conditions"** means, in relation to a Project Facility, the minimum conditions that are required in order to ensure the due performance of the relevant Project Facility to process MSW and contribute to the Plant being able to process of the MSW Quantity by the Plant.
- 1.1.41. **"Operational Period"** means, the period from COD to the end of project life i.e., 25 years
- 1.1.42. **"Organic Waste"** means such type of Waste that can be degraded by micro-organisms.
- 1.1.43. **"Person"** means any individual, corporation, partnership, joint venture, trust, unincorporated organization, government or governmental authority or agency or any other legal entity.
- 1.1.44. **"Plant"** means the Waste Management & comprising the Segregation Plant and/or the Torrefaction Plant, and/or the Inert Management Facility to be designed, constructed, operated and maintained by NVVN in accordance with the terms and provisions of this Agreement, and Land Lease Agreement, and in the event NVVN decides to design, construct, operate and maintain such facility shall also be part of the Plant.
- 1.1.45. **"Preliminary Notice"** means the notice of intended Termination by the Party entitled to terminate this Agreement to the other Party setting out, inter alia, the underlying Event of Default.
- 1.1.46. **"Project"** means the project for enabling the processing of Municipal Solid Waste equivalent to the MSW Quantity and for that purpose to design, development, financing, construction, operation and maintenance of the Plant under and in accordance with the terms and provisions of this Agreement.
- 1.1.47. **"Project Facilities"** means, as the context may require either all or one or more of the following: (i) the Site and (ii) the individual facilities comprising the Plant, namely the Torrefaction Plant, and/or the Waste Processing Plant, and/or Inert Management Facilities,
- 1.1.48. **"Quarterly quantity" or "QQ"** shall have the meaning ascribed to it in Clause 10.6
- 1.1.49. **"Receipt Point"** means the place within the Site, specified in writing by NVVN and marked on a layout plan by NVVN on or before the Date of Mechanical Completion, at which NNM shall be required to deliver the MSW in accordance with the terms of this Agreement.
- 1.1.50. **"Residual solid waste"** means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing.
- 1.1.51. **"Residual Inert Matter"** means the waste matter obtained after processing of the MSW by each of the relevant Project Facilities.
- 1.1.52. **"Rejected Waste"** means such components of a consignment of Municipal Solid Waste delivered by NNM that are refused to be accepted by NVVN as per provisions of Clause 7.5
- (a)
- 1.1.53. **"Site"** means the land admeasuring 15 Acres located adjacent to Ganvari, Meerut, Uttar Pradesh.
- 1.1.54. **"Solid Waste"** means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other nonresidential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste,

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agriculture & dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities and other entities mentioned in rule 2 in Solid Waste Management Rules, 2016 as amended thereto

- 1.1.55. "Solid Waste Management Rules 2016"** means the Municipal Solid Wastes (Management and Handling) Rules, 2016 framed by the Government of India under the Environment (Protection) Act, 1986 (Act 29 of 1986) and includes any statutory amendments / modifications thereto or reenactments thereof, for the time being in force.
- 1.1.56. "Supplementary MSW"** shall have the meaning given to the term in Clause 2.4 and as per provisions of Clause 2.4.
- 1.1.57. "Transportation"** means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odor, littering and unsightly conditions.
- 1.1.58. "Technology"** means the relevant technology for the waste Torrefaction processes, that NVVN may, at its discretion, deem fit to use in the Project Facilities from time to time.
- 1.1.59. "Term"** means the time period of Thirty (30) years commencing from the date of execution of this agreement and will also include such successive time period/s by which the Concession granted in this Agreement may be renewed/ extended as provided herein.
- 1.1.60. "Termination"** means the early termination of this Agreement pursuant to Termination Notice given by either Party to the other Party or otherwise in accordance with the provisions of this Agreement but shall not, unless otherwise requires, include expiry of this Agreement due to the expiry of its Term
- 1.1.61. "Termination Notice"** means the termination notice given pursuant to Clause 15.
- 1.1.62. "Termination Date"** means the date specified in the Termination Notice as the date on which Termination occurs.
- 1.1.63. "Termination Payment"** means the payments payable pursuant to Clause 15.2(g) of this Agreement.
- 1.1.64. "Third Party"** means the agency appointed for collection, preparation and analysis of MSW samples at unloading points and/or the locations allocated to them within plant limit.
- 1.1.65. "Torrefaction"** means the combustible waste fraction of solid waste like plastic, wood, pulp or organic waste derived from MSW, other than chlorinated materials, in the form of pellets produced by drying, shredding, dehydrating and compacting of solid waste, then charred in absence of Oxygen to form Charcoal like compound also called Torrefied Charcoal.
- 1.1.66. "Total Rejected Quantity"** the quantity of MSW that is rejected or not accepted by NVVN in accordance with the provisions of this Agreement shall not be included for the purposes of processing.
- 1.1.67. "Weekly MSW Deficiency Amount"** shall have the meaning given to the phrase in Clause 7.6.
- 1.1.68. "Weighbridge"** means the electronic weighbridge capable of performing the operations specified in Clause 7.3.
- 1.1.69. "Weights and Measures Standards"** mean the standards, as prescribed under the standards of Weights and Measures Act, 1976 and amendments thereof.
- 1.1.70. "Gross Calorific Value" or "GCV"** means the heat value determined on equilibrated basis through a Bomb Calorimeter in accordance with to the procedure laid down in IS:1350 (Part-II)-1970.
- 1.1.71. "Unused material"** shall mean waste material remaining after processing of raw municipal solid waste from pre-processing facilities, and Torrefaction plant shall be given back to NNM for disposal of the same.
- 1.1.72. "Unloading points"** means the place/point(s) at the plant end at which MSW from NNM is received/unloaded.



1.1.73. "Year" means the financial year, commencing from 1<sup>st</sup> April and ending on the following March 31<sup>st</sup> and "quarter means the respective three-monthly periods, namely April to June, July-September, and so on.

## 1.2 Interpretation

- (a) The words, phrases and expressions defined hereinabove in Clause 1.1 or defined elsewhere by description in this Agreement, together with their respective grammatical variations and cognate expressions shall carry the respective meanings assigned to them in the said Clause 1.1 or in this Agreement and shall be interpreted accordingly. Expressions which have not been defined in this Agreement shall carry the respective meanings assigned to them in their ordinary applicability read in context with the manner of their usage in this Agreement or in their respective technical sense, as the case may be;
- (b) all words in singular shall be deemed to connote their respective plurals and vice-versa, unless the context suggests otherwise;
- (c) the words "include" and "including" are to be construed without limitation;
- (d) the headings of the Clauses in this Agreement are merely for purposes of convenience and shall have no bearing on the interpretation of this Agreement;
- (e) the Schedules and Annexures to this Agreement form an integral part of this Agreement and shall be interpreted accordingly.
- (f) a reference to Rs., INR or Rupees is to the lawful currency of the Republic of India unless specified otherwise;
- (g) a reference to an agreement, deed, instrument or other document includes the same as amended, novated, supplemented, varied or replaced from time to time; and
- (h) a reference to any legislation or legislative provision includes any statutory modification or re-enactment of, or legislative provision substituted for, and any subordinated legislation issued under, that legislation or legislative provision;

## 2. THE PROJECT

### 2.1 Grant of Concession

Subject to and in accordance with the terms and conditions set out in this Agreement, NNM hereby irrevocably grants to NVVN the exclusive right and authority, during the Term, to process MSW and produce Torrefied Charcoal from the same, and for that purpose NVVN hereby accepts to develop, establish, finance, design, construct, operate and maintain the Plant at the Site in addition to the other rights granted under this Agreement:

- (a) to receive at the Receipt Point, during each day of the Operational Period, MSW from NNM (which shall be delivered by NNM at its own cost and expense) for the Project, to be transported and supplied by NNM, at the Receipt Points mainly and primarily from the MSW Supply Area
- (b) to inspect the MSW delivered by NNM and identify Rejected Waste as per provisions of Clause 7.5, in such manner as it deems fit, and refuse to accept the Rejected Waste

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- (c) to receive all the fiscal incentives and benefits accruing in respect of or on account of the Project

## 2.2 Rights Associated with the Grant of Concession

Without prejudice to the generality of foregoing, the Concession hereby granted to NVVN shall include without being limited to, and shall entitle NVVN, without requiring any further authorization or authority from NNM, to enjoy, the following rights, privileges and benefits in accordance with the provisions of this Agreement and Applicable Laws:

- (a) to design, engineer, finance, procure, construct, install, commission, operate and maintain each of the Project Facilities either by itself or through such entities as may be selected by it;
- (b) upon commissioning of a Project Facility, to manage, operate and maintain the same either by itself or through such other entities as may be selected by it;
- (c) to borrow or raise money or funding required for the due implementation of the Project and mortgage, charge or create lien or encumbrance on the whole or part of the Project Facilities; but NVVN will not mortgage, charge or create lien or encumbrance on the land provided by NNM for the implementation of the Project;
- (d) to use, appropriate, process MSW delivered by NNM to NVVN and dispose the Residual Inert Matter as per provisions of this Agreement-
- (e) to store, use, appropriate, market and sell or dispose all the products obtained after the processing and treatment of the MSW (including but not limited to electricity, methane, Torrefied Charcoal, Volatile Gas and Residual Inert Waste) and to further retain and appropriate any revenues generated from the sale of such products. As the complete investment is being done by NVVN, thus it may be noted that revenue proceeds from carbon credits or any other credits, if any, generated shall be owned by NVVN.
- (f) to obtain the utilities required for enabling the construction of the Project Facilities, without any additional cost or charges, other than the applicable user charges for the utilities
- (g) exclusively hold, possess, and control the Site, in accordance with the terms of the Land Lease Agreement, for the purposes of the due implementation of this Project, in accordance with the terms of this Agreement

## 2.3 Use of Suitable Technology

Without prejudice to the generality of the foregoing, NVVN shall have the right to develop the Project Facilities using such Technology that it considers suitable and commercially viable for the purposes of implementing the Project, in accordance with terms of this Agreement. It is acknowledged that it is the intention of NVVN to use the Technology associated with the concept of a waste processing plant and that NVVN shall have the right to modify, adapt, upgrade or change the Technology, from time to time, based on actual operations of the Plant and the requirements of the Project. It should be noted that technology is for processing of MSW and converting it into Torrefied charcoal, however, byproducts generated, if any, may be utilized by NVVN.

## 2.4 Use of Supplementary Fuel for Waste Torrefaction Plant

The Parties hereby agree that NVVN shall have the right to use, at such times as it may deem fit, any waste (such as Agro waste) as a supplement to the MSW (as per Ministry of New &

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renewable Energy - MNRE Guidelines from time to time) to enrich the Torrefied coal/output and/or to directly support the operation of Waste Torrefaction Plant (such waste shall be referred to as "Supplementary Waste").

## 2.5 Sale and Marketing of Products from Processing MSW

NNM hereby confirms that NVVN shall be free to sell any products derived or produced from the Plant as a consequence of undertaking the processing of the MSW including Torrefied Coal or fluff or gas or any other products or by-products, other material recovered or produced from MSW at the Plant, without any interference or requirement of any additional reporting, clearance or approval in this regard from NNM. NVVN shall have the right to sell or otherwise dispose of such products, at such price and to such persons and using such marketing and selling arrangements as it may deem appropriate.

## 2.6 Term of Concession

The Concession is granted to NVVN for the Twenty Five (25) years Term and shall terminate upon the expiry of the Term or upon earlier Termination of this Agreement. After the completion of the operational life of the Torrefaction plant, the scrap of the plant will be taken care of by NVVN.

## 2.7 Renewal of Concession

NNM may agree to renew or extend the Concession after the expiry of the initial Term, for another such period as may be mutually agreed to and, on such terms, and conditions as mutually agreed upon. However, any such extension shall be co-terminus with Land Lease Agreement.

## 3. CONDITIONS PRECEDENT

### 3.1 Conditions Precedent

This Agreement and the Concession granted herein by NNM to NVVN are valid and binding from the date of execution of this Agreement *provided however*, the obligations of NVVN under this Agreement would become effective and binding, only upon the satisfaction of the following conditions precedent:

- (a) NNM by itself or through any of its agencies at its own cost and expense, provides NVVN the complete and lawful right, title, and Vacant Possession of the Site, in accordance with the provisions of the Land Lease Agreement. NNM will retain the right, title, and interest over the lands. NVVN will be permitted to use the land only for the purposes of setting up an MSW to the Torrefied charcoal plant facility and its ancillary facilities including the rooftop solar plant to meet the power requirement restricted to plant operations only, the land will remain in the name of NNM in land records and NVVN will not be allowed to mortgage the lands for raising loans nor create any charge.

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- (b) NNM shall facilitate NVVN to obtain all the required approvals and statutory clearance (if any) required to enable the commencement and completion of the construction of the Project Facilities, pursuant to the Solid Waste Management Rules 2016 and any other applicable Laws, for the Site.
- (c) Approval of Feasibility Report and Investment approval for MSW to Torrefied Charcoal Plant, Meerut by Competent Authority. Communication regarding the same shall be provided to the Municipal Commissioner Office, NNM.
- (d) To ensure the quality of waste, NNM will be responsible for installing MSW pre-processing units. NVVN will extent technical support for reviewing the technical specifications of the equipment and the tender documents as and when they are issued by NNM for the aforementioned units.

### 3.2 Non-Compliance with Conditions Precedent

It is agreed that, if any of the above preconditions mentioned under Clause 3.1 above, that are to be provided or facilitated by NNM, are not met within Twelve (12) months from the date of execution of this Agreement, then NVVN shall have the option of either: (i) extending the time period for the satisfaction of the conditions precedent by Six (6) months or (ii) terminate this Agreement, in which event if NNM is at default, NNM shall be liable to pay Termination Payments equal to Development Costs incurred by NVVN with applicable taxes if any up to that stage which shall be finalized by the joint committee nominated by NNM and NVVN.

### 3.3 Option with NVVN on Non-Satisfaction of Conditions Precedent

Without prejudice to the provisions of Clause 3.2, in the event the conditions precedent specified under Clause 3.1 above are not satisfied within an extended period of six (6) months then NVVN shall, at its discretion, also have the right to waive the requirement of satisfaction of any of the unsatisfied Conditions Precedent and undertake to satisfy such conditions precedent itself.

## 4. THE SITE

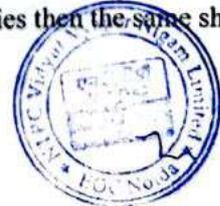
### 4.1 Vesting of Site with NVVN

NNM itself or through any of its nominated Agency shall allow to use of the land to NVVN for 30 years (including the tendering process, commissioning period, and operational years) as per terms of the Land Lease Agreement. This may be extended further on similar terms and conditions with mutual consent of both Parties.

### 4.2 MSW SUPPLY AGREEMENT to be Co-Terminus with Vesting of Site

NNM hereby agrees and ensures that this Agreement shall be Co-Terminus with the Land Lease Agreement. In case, the Land Lease Agreement is Terminated, NVVN shall not be considered to be in breach of any of its obligations under this Agreement nor shall it incur or suffer any liability under this Agreement. In case a dispute arises between the Parties then the same shall be

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decided as per the remedy provided under Clause 18 of the Agreement.

## 5. COLLECTION OF MSW

### 5.1 Separate Storage and Collection of Various Types of MSW

NNM shall supply an obligated fraction of MSW (as per Clause 5.2) Quantity free of cost to NVVN at the Receipt Point either by itself or through its nominated agencies

### 5.2 Collection from Bulk Generators

- (a) It may also be noted that the C&D waste/Inert provided by NNM shall be a part of MSW Quantity, however, such quantity shall be as per the below table of MSW Quantity on any given day.

Particulars	%
Moisture	≤25%
Size	≤50 mm
C&D Waste/ Inert	≤5%

The NNM shall strive and comply with the Solid Waste Management Rules 2016 issued in Gazette Notification by MoEFCC, to the extent possible, and supply the MSW with the following characteristics as quoted from SWM rules 2016:

- ensuring the supply of largely "Dry Waste" under this agreement, and that it does not have excessive moisture. Also, some amount of Biodegradable waste and moisture shall be allowed, considering the present condition of source segregation. However, NNM shall strive to improve the process and strictly segregate the waste at source within 2 years from the date of award to NVVN.
- ensuring that the waste is largely free from inerts; such as sweeping waste, silt, glass, C&D waste components, and metals, etc. the segregation at source as envisaged in Solid Waste (Management & Handling) Rules 2016 & its amendment from time to time.

### 5.3 Collection at Cost of NNM

NNM shall be responsible for providing MSW at any location inside the plant premises, as directed, at no cost to NVVN

## 6. TRANSPORTATION OF MSW

### 6.1 Delivery Schedule

NNM shall schedule the delivery of MSW at the Receipt Point in such a manner as to ensure that the daily rate of delivery of MSW at the Receipt Points shall be between 560 TPD to 700 TPD ("Delivery Schedule"). In the case of 900 TPD plant the daily rate of delivery of MSW at Receipt Points shall be between 720 TPD to 900 TPD. Any deviations in the said Delivery Schedule shall be only with the prior consultation of NVVN. This provision shall not prejudice NNM's primary obligation to supply MSW under this Agreement.

## 7. DELIVERY OF MSW

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### 7.1 Delivery of MSW Prior to COD

At any time during the period from the Effective Date and until the Date of Commissioning of the Plant, NNM shall supply and make available to NVVN at Receipt Point, free of any cost, between 560 TPD to 700 TPD of MSW at Receipt Point, as requisitioned by NVVN by seven days advance notice in writing. In the case of 900 TPD plant the delivery of MSW at Receipt Points shall be between 720 TPD to 900 TPD.

### 7.2 Delivery of MSW after COD

From the Date of Commissioning till the end of the Operational Period, NNM shall supply and make available to NVVN during each day (during the Operational Period), MSW of a quantity equal to the MSW Quantity, in accordance preceded with the Delivery Schedule and the provisions of this Agreement. MSW supplied to NVVN shall be primarily from the MSW Supply Area. However, if NNM is not able to supply MSW Quantity from the MSW Supply Area, NNM can at their wish supply MSW from any other area beyond its jurisdiction.

### 7.3 Measurement of MSW Delivered

- (a) NVVN shall make a Weighbridge to be constructed at the Receipt Point which should have video surveillance, a server room, an electronic display unit, and suitable technology, duly calibrated as per BIS norms and duly certified by the Department of Legal Metrology (Weight & Measures Department) of Government of India/Uttar-Pradesh, weighbridge having the maximum possible accuracy, to carry out the following operations:
  - (i) weigh the MSW delivery trucks, take the weight of empty delivery trucks, and determine the weight of the consignment as the difference between the Gross weight of the loaded truck & bare weight of the Empty truck. The density of the consignment shall be calculated with the volume dimension of the truck & weight of the consignment as arrived at.
  - (ii) generate and maintain an electronic database for each delivery and provide a printout of the specifications and details for each consignment, as stated in sub-clause (i) above (such printout is hereinafter referred to as "Daily Weight Sheet").
  - (iii) additionally, NVVN should provide a weight receipt in Duplicate to the driver of the truck
  - (iv) The Weighbridge(s) shall be operated and maintained by NVVN.
  - (v) NNM shall extend its help in coordinating with the Department of Legal Metrology (Weight & Measures Department) for the calibration of Weighbridge.
- (b) Each consignment shall be first weighed at the Weighbridge. NNM or its Transporters shall provide the weight and volume of each empty delivery truck, in order to enable the due operation of the Weighbridge.
- (c) The Weighbridge shall be monitored and inspected regularly to ensure its due calibration and accuracy and any errors shall be rectified immediately.
- (d) The Daily Weight Sheet shall be final and binding on the Parties. NVVN shall also be liable to provide Daily & Monthly Weight Sheets (consolidated Daily Weight Sheets) to NNM at the end

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of every calendar month.

- (e) In the event the Weighbridge is not operational, the weight of the MSW delivered at the Receipt Point during such time shall be measured by an appropriate alternate arrangement established by NVVN and agreed to by NNM, to weigh the MSW being delivered.
- (f) Weighment of **Unused material (residual solid waste, residual inert matter)** remaining after processing of raw municipal solid waste from pre-processing facilities, Waste Torrefaction including ash/residue generated during the process of Waste Torrefaction shall be done before lifting of the same by NNM for disposal of the same.
- (g) NVVN shall identify the storage locations for unused materials from where NNM shall lift the same for disposal. The disposal shall be done by NNM at their own cost, twice a week or as required by NVVN.

#### 7.4 Maintenance of Records

The Daily Weight Sheet will be maintained on a day-to-day basis by NVVN and NNM jointly, to record the quantity of MSW delivered and the quantity of MSW entered therein, as having been received and measured, subject to the right of NVVN to inspect and reject the Rejected Waste that may be part of any consignment, be deemed to have been received by NVVN for the purposes of this Agreement. A copy of the Daily Weight Sheet shall be sent to NNM by NVVN. NVVN shall maintain the records of the Daily Weight Sheets (in electronic form) for a period of the last three years. NVVN shall also provide a soft copy of the data at the end of every Calendar year to NNM. NVVN would also integrate the digital database of the weighments into the NNM's existing digital monitoring platform.

#### 7.5 Determination of Rejected Waste

- (a) If the Weighbridge determines that a consignment, other than a consignment of Organic Waste (to which the provisions of this Clause 7.5 (a) shall not be applicable), has a density greater than,
- (i) in the case of an open truck, five hundred fifty kilograms per cubic meter (550 Kg/m<sup>3</sup>) and
- (ii) in the case of a compactor truck, eight hundred fifty kilograms per cubic meter (850 Kg/m<sup>3</sup>)

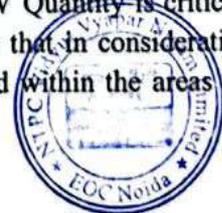
then, the relevant consignment shall be rejected, and the truck shall not be allowed to unload the consignment. NNM hereby agrees that in order to enable the screening to be carried out effectively, it shall adhere to the Delivery Schedule.

- (b) The quantity of Rejected Waste at the tipping point of the plant identified during a period, shall be deducted from the MSW being supplied by NNM while determining whether NNM has delivered the MSW Quantity for such relevant period.

#### 7.6 Failure to deliver MSW Quantity

NNM hereby agrees that the delivery by NNM every day of the MSW Quantity is critical for ensuring the due implementation of the Project. NNM hereby agrees that in consideration of NVVN implementing the Project and processing the MSW generated within the areas under

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the jurisdiction of NNM, it hereby assures and undertakes that it shall deliver, on every day after the COD, MSW of a quantity that is equal to at least the Minimum MSW Quantity at the Receipt Point, in accordance with the Delivery Schedule, and in the event it is not able to deliver the MSW Quantity for a period of six consecutive days, then NVVN, NNM shall jointly scrutinize the data through appointment of joint committee which may include experts nominated by NNM and NVVN for determining the compensation due to capacity utilization losses payable to NVVN.

## 8. LANDFILL SITE (if required)

### 8.1 The Landfill Site

NNM shall be responsible for the due operation and maintenance of the Landfill Site and for ensuring its availability and suitability for accepting the Residual Inert Matter and Rejected Wastes. The NNM shall cause the Landfill Site to be operated and maintained at its own cost and expense (including payment of all levies, charges and taxes whatever) and as per the requirements and conditions as prescribed under Applicable Law. NNM hereby indemnifies NVVN and agrees to hold it harmless against any liability, expense, cost, loss, claim, action, or damage that NVVN suffers on account of the non-availability of the Landfill Site to accept the Residual Inert Matter and Rejected Waste. The landfill site location at the nearby area (not adjacent) for disposal of rejected MSW shall be identified by NNM and shared with NVVN. Responsibility for disposal of rejected MSW shall be of NNM.

### 8.2 Disposal of Rejected Waste and Residual Inert Matter

NNM shall maintain and make available, without any tax, charge, or fee, the Landfill Site in Meerut to NVVN to dispose of the Rejected Waste and Residual Inert Matter, if any rejected by NVVN, and in respect of which any cess, taxes, and charges of any nature whatsoever are to be borne and paid only by NNM. NNM and NVVN agree that NVVN shall assist in loading of the Residual Inert Matter/ Residual Solid Waste into the Truck(s) at the Site while Rejected Waste shall be transported by NNM by itself to the Landfill site, at no cost to NVVN.

NNM shall bear the cost of transportation and off-loading of the Residual Inert Matter from the Site to the Landfill Site in Meerut.  
NVVN shall share inert waste collection reports with NNM twice a week or as required.

### 8.3 Closure of Landfill Site and Alternate Site

- (a) NNM shall be responsible for the operational and maintenance activities of the Landfill Site. NNM hereby indemnifies NVVN and agrees to hold it harmless against any liability, expense, cost, loss, claim, action, or damage that NVVN suffers on account of operation, maintenance, or any other requirements related to the Landfill Site.
- (b) NNM further agrees that in case the closure of the Landfill Site occurs prior to the expiry of the Term, for any reason whatsoever, it shall provide and maintain free of cost to NVVN an alternate Landfill Site located at any other place within its jurisdiction, where NNM can undertake the Landfilling activities. In the event that NNM fails to provide the said alternative Landfill Site, NNM shall pay to NVVN all transport and handling costs incurred by NVVN in carrying and disposing the Inert Matter and the Rejected Wastes.

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## 9. EXPANSION OF PROJECT

If at a later date, it is possible to expand the facilities to consume more garbage or produce more Torrefied Charcoal, the same may be done as per mutually acceptable terms. The Parties however also acknowledge that it may not be possible for the capacity of the Plant to be expanded in order to process MSW in quantities greater than the MSW Quantity. However, NVVN expects (without being obligated to do so) that up to ten percent (10%) extra MSW can be processed by the Torrefaction Plant and the extra quantities of Torrefied Material that are so produced by it can be either stored or sold by NVVN in any form.

## 10. ADDITIONAL OBLIGATIONS OF NVVN

In addition to and without prejudice to the other obligations of NVVN specified in other provisions of this Agreement, NVVN shall also discharge the following additional obligations

### 10.1 Financing and Implementation of the Project

- (a) The Parties hereby agree that NVVN shall have the complete discretion to implement and finance the Project in the manner it deems fit. Without prejudice to the generality of the foregoing, NVVN shall have the right to implement the Project through one or more special purpose companies and induct or appoint any number of Persons as contractors, operators, partners or investors or Lenders, without any restriction or condition or requirement of prior approval of NNM. NNM hereby further agrees that NVVN may carry out any work relating to the Project either by itself or through any suitable entities it may appoint, without the need to obtain any approval of NNM *provided however*, NVVN shall remain completely responsible to ensure that the Project Facilities comply with this Agreement.
- (b) NNM confirms that NVVN has the full right and authority, without requiring any further consent, authorization or "no-objection" from NNM, to borrow moneys or raise finances and to mortgage or charge the Project Facilities and any assets of the NVVN for the purpose of obtaining finance for the implementation of the Project except the land under lease for the project or any asset owned by NNM.

### 10.2 Undertakings

#### NVVN undertakes:

- (a) that, subject to the provisions of this Agreement and NNM performing its obligations, it shall undertake to construct, erect, assemble, install and achieve mechanical completion of the Project Facilities in a manner so as to enable the mechanical completion of the entire Project to be achieved within scheduled period from the Effective Date.
- (b) that it shall always ensure it has the due authorization and proper legal right to use the Technology it uses for the due operation of the Plant, and
- (c) that the Project Facilities shall be operated and maintained in accordance with this Agreement and that the Plant shall, upon completion and commissioning, subject to NNM complying with its obligations under this Agreement and the Operating Conditions for each Project Facility being satisfied, have the capacity of processing MSW up to the MSW Quantity. NNM hereby agrees

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that NVVN may carry out the operation and maintenance of the Plant (or any part thereof) by itself or through any suitable entities it may appoint *however*, NVVN shall remain completely responsible to ensure that the Project Facilities comply with this Agreement.

**NNM undertakes:**

- (a) that supply of non-hazardous MSW to the project shall be as per declared grade and SWM Rules 2016 as amended thereto.
- (b) that NNM shall bear all the cost of transportation of MSW and off-loading of the Unused material to landfill site and transportation of the hazardous substance if supplied with MSW.
- (c) that supply of non-hazardous MSW to the project shall be as per annual contract quantity.

**10.3 Period of Agreement:**

**10.3.1.** This Agreement shall come into force with effect from the date of signing of this MSW Supply Agreement (the Effective Date) subject to meeting the Condition Precedent.

**10.3.2.** This Agreement shall, unless terminated in accordance with the terms of Clause 16 of this Agreement, remain in force for a period of **Thirty (30) years** from the Effective Date.

**10.4 Quantity**

**10.4.1. Annual Contracted Quantity (ACQ)**

The Annual Contracted Quantity of MSW agreed to be supplied by the NNM shall be 2.31 lakh tons per year from the NNM control area. In the case of 900 TPD plant the Annual Contracted Quantity of MSW agreed to be supplied by the NNM shall be 2.97 lakh tons per year from the NNM control area.

For part of the Year, the ACQ shall be pro-rated accordingly.

**10.4.2.** In the event of a long outage arising out of the Renovation and Modernization and Life Extension Program (R&M&LE), at NVVN, the NVVN shall give an advance notice of three months to the NNM. NVVN shall also specify the period of such outage and the resultant reduction in the supply of MSW sought by the NVVN on account of R&M&LE. Thereupon both the Parties shall reduce the ACQ in writing accordingly. The ACQ shall stand restored to its original level in the subsequent year.

**10.5 End use of MSW:**

The total quantity of MSW supplied pursuant to this Agreement is meant for use at the MSW processing facility, Waste Torrefaction Plant of NVVN.

**10.6 Quarterly Quantity**

The annual contracted quantities for the year shall be divided into quarterly quantities (QQ), expressed in tones as follows:

- (i) April-June: 25 % of ACQ
- (ii) Jul-Sep: 22% of ACQ

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- (iii) Oct-Dec: 28 % of ACQ  
 (iv) Jan-March: 25 % of ACQ

### 10.7 Scheduled quantity (SQ):

- 10.7.1. The monthly Scheduled Quantity (SQ) shall be one-third (1/3rd) of the QQ.  
 10.7.2. The increase/ decrease resulting from such revision shall not be in excess of 10 % of the monthly SQ.  
 10.7.3. NNM shall have the right to make good the short supplies in a particular month in the succeeding month (s) of the same Quarter to the extent of 10% of the monthly SQ.  
 10.7.4. Any changes in supply which shall deviate from monthly SQ, shall be notified by either NVVN or NNM in writing, at least thirty (30) days prior to the commencement of a month.  
 10.7.5. Normally variation shall not be permitted in respect of QQ either by NVVN or NNM pursuant to 10.7.2, 10.7.3, and 10.7.4 except with mutual consent of NVVN, NNM. However, variation in QQ with corresponding variation in the SQs of the quarter concerned over and above permitted under sub clause 10.7.2, 10.7.3, and 10.7.4 can be made with mutual consent of NVVN or NNM expressed in writing.

### 10.8 Compensation for short delivery

- 10.8.1. If for a Year, the Level of Delivery by the NNM, falls below ACQ with respect to that Year, the defaulting Party shall be liable to pay compensation with applicable taxes if any to the other Party for such shortfall in Level of Delivery, as the case may be ("Failed Quantity") in terms of the following:

Sl. No.	Level of Delivery of MSW in a year	Rate of compensation for the failed quantity
1	Less than 100 % but up to 80 % of ACQ	NIL
2	Less than 80 % of ACQ (Not applicable for initial stabilization period of one year after commissioning, during which penalty shall not be applicable)	NVVN, NNM shall jointly scrutinize the data through appointment of joint committee which may include experts nominated by NNM and NVVN to determine the compensation which is to be made.

### 10.9 Quality:

- 10.9.1. The quality of MSW delivered/ to be delivered shall conform to the specifications as per declared grade.  
 10.9.2. NNM shall strive to supply the MSW of not less than 2500 Kcal/Kg by the following means:
- ensuring that the waste supplied under this agreement does not have excessive moisture,
  - ensuring that the waste is largely free from inerts; such as sweeping waste, silt, glass, C&D waste components, and metals, etc. the segregation at source as envisaged in Solid Waste

(Management & Handling) Rules 2016 & its amendment from time to time.

- iii. In case the GCV of MSW falls below 3000 Kcal/Kg but is not less than 2500 Kcal/Kg then NVVN will highlight the matter to the NNM, or a Nodal Officer appointed by NNM to rectify the issue. In case the GCV of MSW is less than 2500 Kcal/Kg, then NVVN shall have the right to reject the consignments or claim losses due to the lower calorific value of the MSW at a rate to compensate the losses.

NVVN and NNM shall jointly finalize the rates (through the appointment of a joint committee nominated by experts from NNM and NVVN) at which the compensations are to be made.

10.9.3. The NNM shall not deliver hazardous, Radioactive, and other prohibited items as per Solid Waste (Management & Handling) Rules 2016 & its amendment from time to time.

10.9.4. In case of the supply of hazardous & Radio-active substances, if any, to the NVVN pre-processing facility, the same consignment shall be transported by NNM to the storage location(s) as identified at NNM's risk and cost adhering to the Hazardous and other waste (Management & Trans boundary Movement) Rules 2016 & its amendment from time to time.

#### 10.10 Modalities for assessment of hazardous substance/waste:

10.10.1. NVVN shall inform the NNM of all incidents of receipt/presence of Hazardous waste, in terms of specifications, in any specific consignment(s), immediately on its detection at the Unloading Point and/or MSW processing point, and the NNM shall take all reasonable steps to prevent such ingress at their end.

10.10.2. In case of receipt of items against the Hazardous WM Rules 2016, NNM shall take it back at their own cost.

10.10.3. Quantity of hazardous substance/bio-hazardous waste attributable to the NNM shall be worked out by pro rata apportionment on the basis of proportionate receipt of MSW by road transport from NNM out of the total MSW received during a month.

#### 10.11 Assessment of Quality of MSW

Samples of MSW shall be collected by a Third Party by manual method during each of the shifts and at the Delivery Point for determining the quality of MSW provided.

Detailed modalities for collection, handling, storage, and preparation of samples by a Third Party shall be done and the Expenses shall be borne by NVVN. However, the approval of the sampling agency will be granted by a joint permanent committee appointed by NNM and NVVN.

#### 10.12 Price of MSW

The "As Delivered Price of MSW" for the MSW supplies pursuant to this Agreement shall be NIL.

**Transportation charges shall be borne by NNM for the transportation of MSW.**

#### Statutory Charges:

The statutory charges shall comprise royalties, cesses, duties, taxes, levies etc., if any, payable under relevant statute shall be payable by NNM. These levies/charges shall become effective from the date as notified by the Government/statutory authority.

In all cases, the entire freight and statutory charges, irrespective of the mode of transportation

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of the MSW supplied, shall be borne by NNM.

#### 10.13 Adequate Organization

NVVN shall, through the Term have requisite organization and designate and appoint suitable officers/ representatives as it may deem appropriate for implementing the Project properly and for carrying out the purposes of this Agreement in accordance with the terms hereof.

#### 10.14 Disposal of Residual Inert Matter

NNM shall collect and transport the Residual Inert Matter from the identified points of the Plant to the Landfill Site for disposal. All charges for transportation of the Residual Inert Matter up to the Landfill Site will be borne by NNM subject to provisions of Clause 8.2. NNM shall also ensure that the Residual Inert Matter shall meet the norms as prescribed.

#### 10.15 Applicable Approvals

NVVN shall apply and procure all Applicable Approvals in respect of the construction, commissioning, and operation of the Project Facilities *provided however*, any Applicable Approval that is to be provided by the NNM (lies within the sole jurisdiction of NNM) shall be granted by NNM upon the application for the same being made in accordance with applicable law by NVVN *provided further that* in the event NNM fails to perform its obligation of providing the support to NVVN for obtaining the Applicable Approvals, then the failure to obtain the relevant Applicable Approval by NVVN shall not be an NVVN event of default under this Agreement. Any such support by NNM shall be limited to the endorsement or forwarding of applications for such Approvals as required under Law

#### 10.16 Compliance with Applicable Laws and Environment Laws

NVVN shall construct, operate, and maintain the Plant (and each of the Project Facilities) in accordance with Applicable Laws, including but not limited to all the applicable laws relating to the protection and safeguarding of the environment and the laws for preventing and monitoring the pollution of the environment, and obtain and maintain the Applicable Approvals required for the same.

#### 10.17 Repair and Maintenance Work of the Plant

NVVN shall have the right to suspend receiving and processing of MSW, if required, for undertaking maintenance or repair of any of the Project Facilities. NVVN shall provide NNM with 15 days advance notice of any planned repair or maintenance work of any of the Project Facilities that will result in the suspension of the operations of the Plant or a reduction in the capacity of the Plant to process the MSW being supplied by NNM provided however, no such notice would be required in the event of any unplanned repair or maintenance caused by an emergency or accident or any such unforeseeable event. A tentative maintenance schedule shall be provided to NNM every year in January month of each year. However, the NNM shall maintain a temporary storage facility during the said maintenance period for the dumping of the MSW as per SWM rules 2016 which will be again processed by NVVN when the plant is in order. The transportation of waste from this temporary storage facility to the Waste Processing plant, NVVN, shall be carried out by NNM at its own cost.

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The maximum period for repair and maintenance during any Calendar Year shall be restricted to 60 days in a year. However, breakdown maintenance may exceed this limit.

#### 10.18 No Breach of Obligations in Certain Circumstances

NVVN shall not be considered to be in breach of its obligations under this Agreement nor shall it incur or suffer any liability if and to the extent performance of any of its obligations under this Agreement, if affected by or on account of any of the following:

- (i) Force Majeure Event, subject to the provision of Clause 19, or
- (ii) NNM Event of Default, or
- (iii) Termination of Land Lease Agreement not at the default of NVVN
- (iv) Compliance with the instructions of NNM or the directions of any government agency/ competent authority, or Closure of the Project Facilities or part thereof as permitted under this Agreement or otherwise with the approval of the NNM, or
- (v) Non-availability of the Landfill Site or any interference with the right of NVVN to dispose the Residual Inert Matter at the Landfill Site, or
- (vi) Any repair or maintenance work being undertaken on one or more of the Project Facilities that requires suspension of the operations of the Plant subject to Clause 10.16

#### 10.19 Project Engineer of NVVN

- (a) NVVN shall within six (6) months from the effective date hereof, appoint a suitable person to act as the Project Engineer for supervision and monitoring of the construction and operation of the Plant. The Project Engineer shall also be responsible for maintaining proper coordination and exchange of information with the NNM representative.
- (b) NVVN shall be fully entitled to remove and replace the Project Engineer if so, deemed expedient by NVVN.
- (c) NVVN alone shall be responsible for payment of the salary and/or fees and other benefits, and expenses payable to the Project Engineer.

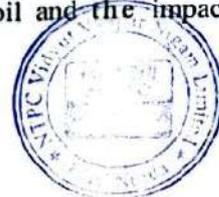
#### 10.20 Processing of MSW

- (a) NVVN hereby assures NNM that, from the Date of Commissioning and subject to the provisions of this Agreement and delivery of the required MSW by NNM, the Plant shall be able to accept for processing a minimum of 80% of average annual waste tons of MSW per year after completion of First-year operation ("**Minimum Guaranteed Quantity**"). Following the completion of each week from the date of commissioning, NVVN will be required to submit a report to NNM. This report, provided in soft copy formats, will include a detailed calculation of the amount of MSW delivered by NNM during the preceding week. Additionally, the report will outline the quantity of MSW that has been accepted and rejected by the plant during the specific week.

#### 10.21 Compliance with Environmental Laws

NVVN undertakes to comply with applicable Environmental Laws and establish a fully equipped laboratory to monitor the quality of water, air, and soil and the impact of the project on the same and would appoint the required staff.

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## 11. ADDITIONAL OBLIGATIONS OF NNM

Without prejudice and in addition to the other obligations of NNM specified in this Agreement, NNM shall have the following additional obligations to enable the due implementation of the Project by NVVN.

### 11.1 Disposal of Waste during Plant Shutdown

It is hereby agreed that such quantity of MSW that cannot be accepted by NVVN for processing in the Plant for any other reason such as suspension of operation of the Plant or maintenance of any of the Project Facilities or initial stabilization period of first year (the period for the aforesaid activities shall be maximum up to the period of total 60 days in a calendar year, however, breakdown maintenance may exceed this limit), subject to Clause 10.16, shall be disposed by NNM, at its own cost, directly at the Landfill Site or at such other location or in such other manner as may be deemed appropriate by NNM. However, the MSW dumped during this period will be processed by NVVN on best efforts basis, when plant is in order.

### 11.2 Applicable Approvals

NNM, shall, at the request of NVVN facilitate NVVN in obtaining all Applicable Approvals and to provide/ facilitate all co-ordination with various State and other concerned authorities and agencies and all other assistance and (including the supply of utilities like water i.e 10 KLD water supply through bore well or water supply connection for drinking water usage during plant construction and operation period, & shall provide 50 KLD of treated STP water for construction activities and 200 KLD of treated STP water for process application within the plant battery limit & Electricity i.e. power connection of 2.5-3 MVA capacity at 11/33 KV voltage at the plant battery limit) as envisaged herein, (except as otherwise expressly provided herein), as required and needed for the implementation of the Project and for the purposes of this Agreement. NNM shall, without prejudice to the generality of the foregoing, extend all required assistance to NVVN in getting permission from all agencies/ authorities to establish and maintain water and electricity installations and lines. The NNM will provide the all the Electrical Infrastructure including Electric Transformer and all the Water Infrastructure including Water Supply Line/Raw Water and pump house till the project site for the Project Facilities. The running expenses of such facilities during construction and operation period have to borne by the NNM.

- (a) Without prejudice to the generality of Clause 11.2(a) above, NNM shall:
- (i) recommend and forward to the relevant authority/ministry/department, any application of NVVN to obtain any Applicable Approval,
  - (ii) co-ordinate the grant of the Applicable Approval with the relevant authority/ministry/department and facilitate NVVN in getting necessary clearances from the relevant authorities / ministry/departments.
  - (iii) facilitate the approval of building plans for the Project Facilities at Site by the concerned authorities under the Act / building by-laws / other relevant by-laws or regulations.
- (b) Further, any expenses / fees incurred in obtaining the aforesaid approvals have to be borne by the NVVN only.

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### 11.3 Benefits to Project to Accrue Directly to NVVN

NNM hereby agrees that if there is any financial or tax benefits or otherwise in respect or on account of the Project (including but not limited to Viability Gap Funding, Grants, Tax Benefits, etc.), they shall accrue directly and exclusively to NVVN alone and not to NNM and NNM hereby undertakes that it shall not claim or file and application claiming such benefits to the prejudice of NVVN. NNM agrees to facilitate the grant or receipt of all such benefits by NVVN, whether on its own behalf or on behalf of NNM and for the purpose to give all needed recommendations, no-objections, authorizations etc. However, NNM shall not be liable to bear any cost on account of any and all benefits.

### 11.4 NNM Assistance in Enabling Financing

NNM hereby undertakes to provide undertakings as may be reasonably required by the Lenders in order to enable the financing of the Project. NNM acknowledges that under the Financing Documents the Lenders may, in certain events, take over the Plant for management or for sale or provide for transfer of the Plant to another Entity. In no case land provided by NNM can be mortgaged or used as collateral for financing and also cannot be used for any other purpose except for the establishment of proposed project. NNM agrees, for the purposes of the Financing Documents, to be duty bound to intimate to the Lenders by such notice as required under the Financing Documents:

- (a) of the happening or likely happening of an Event of Default on the part of NNM or NVVN;
- (b) of the termination of this Agreement by NNM or by NVVN;
- (c) of the occurrence, continuance and cessation of any force majeure cause;
- (d) of any other breach or default on the part of NVVN under this Agreement,

### 11.5 NNM Liaison Officer

NNM shall, within fifteen (15) days from the date mutually agreed, appoint one of its officers to act as (and herein also referred to) as NNM Liaison Officer to provide liaison and coordination with the Project Engineer in the implementation of the Project. The NNM officer who shall act as the NNM Liaison Officer can be changed by NNM from time to time and shall be notified in writing by NNM one week in advance to NVVN.

## 12. NO PROPERTY TAXES ON PROJECT FACILITIES

Having regard to the nature and importance of the Project aimed at reducing environmental pollution and being implemented in the said discharge of the statutory liabilities and social responsibility of NNM being a kind of utility service established by NVVN for NNM, it is agreed that NVVN shall be exempted from the levy, assessment, and payment of property tax in respect of the Project Facilities from the Effective Date until expiry of the Term. NNM undertakes to give full effect to this provision by issuing such necessary exemption as required under the Act / relevant rules thereunder and by taking all such steps as necessary for the purpose.

## 13. COVENANT OF NON-INTERFERENCE

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**13.1 Non-Interference by NNM**

- (a) NNM covenants with NVVN that NNM or any of its officers, employees or workmen shall not, at any time, during the Term of this Agreement interfere with or obstruct in the functioning, running and the overall management of the Project and in any matter in relation to or connected therewith.
- (b) NNM shall have no right, title or interest to the technology that would be used by NVVN in the development, operation and maintenance of the Project Facilities. NNM agrees that any technology that may be employed by NVVN in the development, operation and maintenance of the Project Facilities would be proprietary technology obtained under specific license and NNM hereby undertakes that it shall not violate or cause a breach of the license arrangements of NVVN for such technology. The technology utilized by NVVN should be for processing of MSW and transforming it into Torrefied Charcoal.
- (c) However, in exceptional cases the Commissioner or any authorized person on his behalf has the right to enter and inspect the plant. Further, if any dispute arises then the same has to be decided as per the Dispute Resolution procedure provided under Clause 18 of the Agreement.

**13.2 Site Visits by NNM**

NNM shall have the right to send its duly authorized representatives to visit the Site, during normal working hours after providing at least one-hour notice, *provided however*, the representatives of NNM shall not interfere with or prevent NVVN officials from discharging their functions and further the NNM representatives shall not cause the suspension of the operations of the Plant and will abide by the safety and other regulations (including but not limited to regulations limiting movement of personnel) put in place by NVVN at the Site.

**14. INSURANCE****14.1 NVVN Obligation**

NVVN shall at its cost and expense, obtain and maintain, during the Term, all such insurances (in addition to those mandated by Applicable Laws or required by the Lenders) as may be required by the Lenders.

**14.2 Insurance Proceeds**

Subject to the provisions of the Financing Documents and unless otherwise provided herein, the proceeds of all insurance policies received shall be promptly applied by NVVN towards repair, renovation, restoration or re-instatement of the Project Facilities or any part thereof which may have been damaged or destroyed. NVVN may designate the Lenders as the loss payees under the insurance policies or assign the insurance policies in their favor as security for the financial assistance provided by them to the Project.

**14.3 No Breach of insurance Obligation**

If during the Term, any risk which has been previously insured becomes un-insurable due to the fact that the insurers have ceased to insure such a risk and therefore insurance cannot be maintained / re-instated in respect of such risk, NVVN shall not be deemed to be in breach of its obligations regarding insurance under this Agreement.

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## 15. EVENTS OF DEFAULT AND TERMINATION

### 15.1 Events of Default

Events of Default shall mean either NVVN Event of Default or NNM Event of Default both as the context may admit or require

#### (a) NVVN Event of Default

Any of the following events shall constitute an Event of Default by NVVN ("NVVN Event of Default") unless such event has occurred as a result of one or more reasons set out in Clause 19:

- (i) NVVN has failed to achieve project completion beyond 180 days of the expiry of Commissioning Period.
- (ii) NVVN is in Material Breach of any of its obligations under this Agreement and the same has not been remedied for more than 60 days in a calendar year or more than 15 days per instance:
- (iii) A resolution for voluntary winding up has been passed by the shareholders of NVVN
- (iv) Any petition for winding up of NVVN has been admitted and liquidator or provisional liquidator has been appointed or NVVN has been ordered to be wound up by Court of competent jurisdiction, except for the purpose of amalgamation or reconstruction, provided that, as part of such amalgamation or reconstruction and the amalgamated or reconstructed entity has unconditionally assumed all surviving obligations of NVVN under this Agreement.
- (v) NVVN using the land provided by the NNM for any other purpose other than the purpose for which it is provided except with the consent of NNM.

#### (b) NNM Event of Default

Any of the following events shall constitute an event of default by NNM ("NNM Event of Default") when not caused by a NVVN Event of Default or Force Majeure Event:

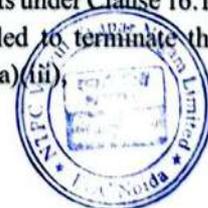
- (i) NNM has failed to pay compensation or any other Payments with applicable taxes if any due to NVVN under this Agreement within 12 months of such Payments getting due.
- (ii) NNM is in Material Breach of any of its obligations under this Agreement and has failed to cure such breach within Sixty (60) days of receipt of notice thereof issued by NVVN
- (iii) NNM has unlawfully repudiated this Agreement or otherwise has refused to be bound by this Agreement:

### 15.2 Termination due to Event of Default

#### (a) Termination for NVVN Event of Default

- (i) Without prejudice to any other right or remedy which NNM may have in respect thereof under this Agreement and subject to the existing rights of the Lenders (including the rights under Clause 16.1), upon the occurrence of a NVVN Event of Default, NNM shall be entitled to terminate this Agreement in the manner as set out under Clause 15.2(a)(ii) and Clause 15.2(a)(iii),

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Handwritten signature or initials.

- (ii) If NNM decides to terminate this Agreement pursuant to preceding Sub-Clause (i), it shall in the first instance issue Preliminary Notice to NVVN. Within thirty (30) days of receipt of the Preliminary Notice, NVVN shall submit to NNM in sufficient detail, the manner in which it proposes to cure the underlying Event of Default ("NVVN's Proposal to Rectify"). In case of non-submission of NVVN's Proposal to Rectify within the said period of 30 days, NNM shall be entitled to terminate this Agreement by issuing Termination Notice.
- (iii) If the NVVN's Proposal to Rectify is submitted within the period stipulated, NVVN shall have further period of 30 days to remedy / cure the underlying Event of Default. If, however NVVN fails to remedy/cure the underlying Event of Default within such further period allowed NNM shall be entitled to terminate this Agreement by issue of Termination Notice.

**(b) Termination for NNM Event of Default**

- (i) Without prejudice to any other right or remedy which NVVN may have in respect thereof under this Agreement, upon the occurrence of NNM Event of Default, NVVN shall be entitled to terminate this Agreement by issuing Termination Notice.
- (ii) If NVVN decides to terminate this Agreement pursuant to preceding Sub-Clause (i) it shall in the first instance issue Preliminary Notice to NNM. Within 30 days of receipt of Preliminary Notice, NNM shall forward to NVVN its proposal to remedy / cure the underlying Event of Default (the "NNM Proposal to Rectify"). In case of non-submission of NNM Proposal to Rectify within the period stipulated thereof, NVVN shall be entitled to terminate this Agreement by issuing Termination Notice.
- (iii) if NNM Proposal to Rectify is forwarded to the NVVN within the period stipulated thereof, NNM shall have further period of 30 days to remedy / cure the underlying Event of Default within such further period allowed, the NVVN shall be entitled to terminate this Agreement by issuing Termination Notice.

**(c) Termination Notice**

If a Party, having become entitled to do so decides to terminate this Agreement pursuant to the preceding Sub-Clause (a) or (b), it shall issue Termination Notice setting out:

- (i) in sufficient detail the underlying Event of Default;
- (ii) the Termination Date which shall be a date occurring not earlier than 60 days from the date of Termination Notice;
- (iii) the estimated termination payment including the details of computation thereof; and
- (iv) any other relevant information.

**(d) Obligation of Parties**

Following issue of Termination Notice by either Party, the Parties shall, subject to the provision of the Financing Documents and the rights of the Lenders provided therein, promptly take all such steps as may be necessary or required to ensure that:

- (i) until Termination the Parties shall, to the fullest extent possible, discharge their respective obligations so as to maintain the continued operation of the Project Facilities

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- (ii) the Termination Payment, if any, payable by NNM in accordance with the following sub clause (f) is paid to NVVN on the Termination Date (Vice-versa) and
- (iii) the Project Facilities are handed back to respective Parties as under this Agreement, and Land Lease Agreement, by NVVN on the Termination Date free from any Encumbrance along with any payment that may be due by NVVN to NNM

**(e) Withdrawal of Termination Notice**

Notwithstanding anything inconsistent contained in this Agreement, if the Party who has been served with the Termination Notice cures the underlying Event of Default to the satisfaction of the other Party at any time before the Termination occurs, the Termination Notice shall be withdrawn by the Party which had issued the same.

Provided that the Party in breach shall compensate to the other Party for any direct costs / consequences with applicable taxes if any occasioned by the Event of Default which caused the issue of Termination Notice.

**(f) Termination Payments**

1. Upon Termination of this Agreement on account of NNM Event of Default, NVVN shall be entitled to the termination payment as suggested by the joint committee which shall include experts nominated by NNM and NVVN and the compensation which is to be made.
2. Upon Termination of this Agreement on account of NVVN Event of Default, NNM shall be entitled to the termination payment as suggested by the joint committee which may include experts nominated by NNM and NVVN and the compensation which is to be made.

**15.3 Rights of NNM on Termination**

Subject to the provision of Clause 16, upon Termination of this Agreement and after NVVN has received all the payments due from NNM under this Agreement, NNM shall have the power and authority to:

- (i) enter upon suitable agreements / arrangements with the Land Lessee/Licensee with respect to possession and control of the Project Facilities.
- (ii) prohibit NVVN and any person claiming through or under NVVN from entering upon dealing with the Project Facilities.

**15.4 Accrued Rights of Parties**

Notwithstanding anything to the contrary contained in this Agreement, any termination of this Agreement shall be without prejudice to accrued rights of either Party including its right to claim and recover money damages and other rights and remedies which it may have in law or contract. The rights and obligations of either Party under this Agreement, including without limitation those relating to the Termination Payment, shall survive the Termination but only to the extent such survival is necessary for giving effect to such rights and obligations

**16. LIMITATION OF LIABILITY OF NVVN**

NNM hereby agrees that NVVN shall not have any liability (monetary or otherwise) for an NVVN Event of Default other than the obligation as stipulated under Clause 15.1(a) of this

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## 17. DISPUTE RESOLUTIONS

Any dispute or difference arising out of or in connection with the Agreement shall be to the extent possibly settled amicably between the Parties. In case, it is not resolved amicably, the Parties shall resolve such dispute or difference through Administrative Mechanism for Resolution of CPSEs, Disputes (AMRCD) constituted by the Department of Public Enterprises in terms of Office Memorandum No. 05/0003/2019-FTS-10937 dated 14.12.2022 issued by Government of India, Department of Public Enterprises and its guidelines/amendments on the subject issued from time to time. ("AMRCD").

## 18. FORCE MAJEURE

### 18.1 Force Majeure Event

Any event lying beyond the reasonable control of a Party and not brought about at the instance of the Party claiming to be affected by such event ("**Affected Party**") which the Affected Party could not prevent or overcome despite having exercised due care and diligence and which results in a Material Adverse Effect shall constitute a Force Majeure Event. Such events provided they fulfill the requirements stated in the preceding sentence, shall include, but not be limited to the following:

- (a) earthquake, flood, inundation and landslide
- (b) Pandemic Situation
- (c) storm, tempest, hurricane, cyclone, lightning, thunder or other extreme atmosphere disturbances
- (d) fire caused by reasons not attributable to the Affected contractors or agents appointed by the Affected Party
- (e) acts of terrorism
- (f) action of a Government Agency having Material Adverse Effect including but not limited to
- (i) acts of expropriation, compulsory acquisition or takeover by any Government Agency of the Project / Project Facilities or any part thereof or of NVVN's rights in relation to the Project.
- (ii) any judgment or order of a court of competent jurisdiction or statutory authority in India made against NVVN or any contractor appointed by NVVN for the purposes of the Project, in any proceedings which is non-collusive and duly prosecuted by NVVN.
- (iii) any unlawful, unauthorized or without jurisdiction refusal to issue or to renew or the revocation of any Applicable Approvals, in each case, for reasons other than NVVN's or any of its contractor's breach or failure in complying with the Applicable Laws, Applicable Approvals, any judgment or order of a Governmental Agency or of any contract by which NVVN or its contractor as the case may be is bound
- (g) War, hostilities (whether declared or not) invasion act of foreign enemy, rebellion, riots, weapon conflict or military actions, civil war, ionizing radiation, contamination by radioactivity from nuclear MSW, any nuclear waste, radioactive toxic explosion, volcanic eruptions.

Provided that NNM's inability to supply MSW wholly or in part from the aforementioned MSW Supply Area shall not constitute a Force Majeure Event under this agreement.

### 18.2 Notice of Force Majeure Event

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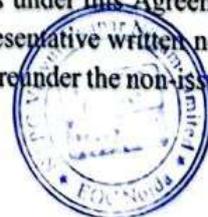
- (a) As soon as practicable and in any case within 7 days of the date of occurrence of a Force Majeure Event or the date of knowledge thereof, the Affected Party shall notify the other Party and also the Project Engineer and the NNM representative of the same setting out, inter alia, the following in reasonable detail:
- (i) the nature and extent of the Force Majeure Event;
  - (ii) the estimated duration of the Force Majeure Event;
  - (iii) the nature of and the extent to which, performance or any of its obligations under this Agreement is affected by the Force Majeure Event;
  - (iv) the measures which the Affected Party has taken or proposes to take to alleviate/ mitigate the impact of the Force Majeure Event and to resume performances of such of its obligations affected thereby; and
  - (v) any other relevant information concerning the Force Majeure Event, and / or the rights and obligations of the Parties under this Agreement.
- (b) As soon as practicable and in any case within 5 days of notification by the Affected Party in accordance with the preceding Sub-Clause (a), the Parties shall along with the Project Engineer and the NNM representative meet, hold discussions in good faith and where necessary conduct physical inspection / survey of the Project Facilities in order to:
- (i) assess the impact of the underlying Force Majeure Event.
  - (ii) to determine the likely duration of Force Majeure Period and
  - (iii) to formulate damage mitigation measures and steps to be undertaken by the Parties for resumption of obligations the performance of which shall have been affected by the underlying Force Majeure Event.
- (c) The Affected Party shall during the Force Majeure Period provide to the other Party and the Project Engineer/ NNM representative regular (not less than weekly) reports concerning the matters set out in the preceding Sub-Clause (b) as also any information, details or document, which the other Party may reasonably require.

### 18.3 Performance of Obligations

If the Affected Party is rendered wholly or partially unable to perform any of its obligations under this Agreement because of a Force Majeure Event, it shall be excused from performance of such obligation to the extent it is unable to perform the same on account of such Force Majeure Event provided that:

- (a) due notice of the Force Majeure Event has been given as required by the preceding Clause 19.2;
- (b) the excuse from performance shall be of no greater scope and of no longer duration than is necessitated by the Force Majeure Event;
- (c) the Affected Party has taken all reasonable efforts to avoid, prevent, mitigate and limit damage, if any, cause or is likely to be caused to the Project Facilities as a result of the Force Majeure Event and to restore the Project Facilities as a result of the Force Majeure Event and to restore the Project Facilities, in accordance with the Good Industry Practice and its relative obligations under this Agreement;
- (d) when the Affected Party is able to resume performance of its obligations under this Agreement, it shall give to the other Party and the Project Engineer and NNM representative written notice to that effect and shall promptly resume performance of its obligations hereunder the non-issue of

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- such notice being no excuse for any delay for resuming such performance;
- (e) the Affected Party shall continue to perform such of its obligations which are not affected by the Force Majeure Event and which are capable of being performed in accordance with the Agreement;
  - (f) any insurance proceeds received shall be, subject to the provisions of Financing Documents, entirely applied to repair, replace or restore the assets damaged on account of the Force Majeure Event or in accordance with Good Industry Practice.

#### 18.4 Termination due to Force Majeure Event

##### (a) Termination

If a Force Majeure Event, excluding events described under Clauses 18.1 (g), continues or is in the reasonable judgment of the Parties likely to continue beyond a period of 120 days, the Parties may mutually decide to terminate this Agreement or continue this Agreement on mutually agreed revised terms. If the Parties are unable to reach an agreement in this regard, the Affected Party shall after the expiry of the said period of 120 days, be entitled to terminate this Agreement.

##### (b) Termination Notice

If either Party having entitled to do so, decides to terminate this Agreement pursuant to the preceding sub-clause 18.4(a), it shall issue Termination Notice setting out:

- (i) in sufficient detail the underlying Force Majeure Event;
- (ii) the Termination Date which shall be a date occurring not earlier than 60 days from the date of Termination Notice;
- (iii) any other relevant information.

##### (c) Obligation of Parties

Following issue of Termination Notice by either Party, the Parties shall promptly take all such steps as may be necessary or required to ensure that;

- (i) NVVN receives the Insurance proceeds in accordance with the following Clause 18.4(d) on or before the Termination Date and
- (ii) the vacant possession of sites is handed over by NVVN on the Termination Date free from all Encumbrance, to the extent applicable.

##### (d) Termination Payment

Upon Termination of this Agreement due to a Force Majeure Event, NNM or NVVN shall not be liable to pay any Termination Payments. All Termination Payments shall be as made good by Insurance only under the provisions of Insurance obligations of NVVN.

#### 18.5 Liability for other losses, damages etc.

Save and except as expressly provided in this Clause 19, neither Party hereto shall be liable in any manner whatsoever to the other Party in respect of any loss, damage cost, expense, claims, demands and proceedings relating to or arising out of occurrence or existence of any Force Majeure Event.

#### 19. CHANGE IN LAW

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- (a) Change in Law shall mean the occurrence or coming into force of any of the following, after the date of execution of this Agreement:
- (i) The enactment of any new Indian law;
  - (ii) The repeal, modification or re-enactment of any existing Indian law
  - (iii) A change in the interpretation or application of any Indian law by a court of record
  - (iv) Any order, decision or direction of a court of record. Provided that Change in Law shall not include:
    1. Coming into effect, after the Appointed Date, of any provision or statute, which is already in place as of the date of execution of this Agreement,
    2. Any new law or any change in the existing law under the active consideration of or in the contemplation of any government as of the Appointed Date, which is a matter of public knowledge,
    3. Any change in the rates of the Govt. taxes.
- (b) Subject to Change in Law, NNM and NVVN shall comply the Change in Law by mutual agreement such that it does not affect the Project execution.
- (c) As per the essence of this agreement supply of Municipal solid waste is being provided to NVVN free of cost and land for the project is being available to NVVN on the basis of lease rent, if due to changes in law(s) and/or taxes/duties, there arises any cost for supply of waste and/or allocation of land in future, the same shall be borne by NNM.

## 20. JURISDICTION

Subject to Clause 17, only the courts in Delhi shall have jurisdiction to try all disputes and matters arising out of an under this Agreement.

## 21. NO WAIVER OF RIGHTS AND CLAIMS

Any forbearance, toleration or delay in invoking any of the rights or claims accruing in favor of any Party under the terms of this Agreement shown or made by such a Party in whose favor such rights or claims might have vested by virtue of this Agreement shall neither constitute nor be construed to be a waiver of such rights or claims accruing in respect of such a Party.

## 22. SUPERCESSION OF EARLIER AGREEMENTS

This Agreement represents the entire Agreement between NNM and NVVN and all agreements, correspondence, notes or any other document submitted, or understandings made or reached by and between the Parties inter se in respect of the subject matter of these presents prior to the date hereof shall be deemed to have been superseded and revoked on the execution of this Agreement.

## NOTICES

Unless otherwise stated, notices to be given under this Agreement including but not limited to a

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notice of waiver of Term, breach of any term of this Agreement and termination of this Agreement, shall be in writing and shall be given by hand delivery/ recognized national/ international courier, mail, telex or facsimile and delivered or transmitted to the Parties at their respective addresses set forth below:

**If to NNM:**

**Nagar Nigam Meerut (NNM),**  
 (Attn: The Office of Municipal Commissioner),  
 Near Ghanta Ghar, Kaiser Ganj Road,  
 Meerut (U.P.) – 250002  
 Uttar Pradesh, India  
 Email Id:

**If to NVVN:**

**NTPC Vidyut Vyapar Nigam Ltd, (NVVN)**  
 (Attn: CEO)  
 5th Floor, EOC Complex, A8-A,  
 Sector 24, Noida, Uttar-Pradesh 201301  
 Email Id: wteprojects@ntpc.co.in

All notices under this Agreement shall be in English.

**23. LEGAL CHARGES**

The prescribed legal charges for execution of this Agreement shall be borne by NNM & NVVN equally.

**24. JOINT COMMITTEE CHARGES**

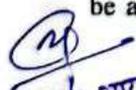
The payment, if any, to the experts of NNM and NVVN of the Joint Committee shall be borne by NNM & NVVN equally.

**25. COUNTERPARTS**

This Agreement may be executed in duplicate counterparts, each of which when executed and delivered shall constitute an original of this Agreement but shall together constitute one and only one Agreement.

**26. ASSIGNMENT**

- (a) Subject to Sub-Clause (b) and (c) below, no assignment of this Agreement or any rights or duties hereunder shall be made in whole or in part by any Party without the written consent of the other Party and in the event of any assignment the assignee shall assume the duties and liabilities of the assignor.
- (b) It is hereby specifically agreed that NVVN shall, in the event of forming a limited company either as subsidiary company/joint venture or jointly along with any other company or otherwise, be at liberty to assign or the rights and benefits hereof or duties hereunder to such newly

  
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formed limited company or in favor of such subsidiary company/ joint venture of NVVN/NTPC. NVVN, shall, however, in such event obtain formal consent from NNM, which consent shall not be unreasonably withheld by NNM. Any assignment by NVVN shall be subject to the condition that the assignee shall assume the duties and liabilities of NVVN.

- (c) NNM hereby agrees that NVVN shall not require any prior approval of NNM for creating any Encumbrance, right, title, or interest over the Project Facilities and the other assets of the Project except the land, in favor of the Lenders.
- (d) NNM confirms that (i) the Financing Documents may include suitable rights in favor of the lenders for taking over the Project Facilities for management or for sale, in enforcement of their security upon the happening of an event of default thereunder on the part of NVVN.

## 27. NO PARTNERSHIP

Nothing herein contained shall be construed to constitute a partnership between NNM and NVVN, or to constitute either Party as the agent of the other and neither Party shall hold itself out as such.

## 28. SEVERABILITY

If any provision of this Agreement shall be declared illegal, void or unenforceable, the same shall not affect the other provisions herein which shall be considered severable from such provision and shall remain in full force and effect.

## 29. REPRESENTATION AND WARRANTIES

### 29.1 Representation and Warranties of NNM

NNM hereby represents, assures, confirms and undertakes to NVVN as follows:

- (a) That it is an urban local body under the laws of India and has authority to conduct its business and to enter into this Agreement
- (b) That it has full power and authority to execute, deliver and perform this Agreement and has taken all necessary sanctions and approvals and followed all the procedure required to authorize the execution, delivery and performance of this Agreement
- (c) Nothing in this Agreement conflicts with its constitutional authority, mandate, or any law or any other agreement, understanding or arrangement or any judgment, decree or order or any statute, rule or regulation applicable to it
- (d) All approvals and permissions as are necessary for the execution of this Agreement have been obtained and all the required procedure for the due execution of this Agreement have been adhered to and further that this Agreement will be valid, legal and binding against it under the Indian Law;

### 29.2 Representation and Warranties of NVVN

NVVN hereby represents, assures, confirms and undertakes to NNM as follows:

- (a) That it is duly incorporated under the laws of India and has authority to conduct its business and to enter into this Agreement;
- (b) That it has full power and authority to execute, deliver and perform this Agreement and has

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taken all necessary sanctions and approvals (corporate, statutory or otherwise) to authorize the execution, delivery and performance of this Agreement

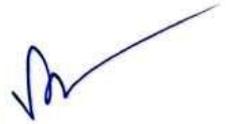
- (c) Nothing in this Agreement conflicts with its Memorandum and Articles of Association or any other agreement, understanding or arrangement or any judgment, decree or order or any statute, rule or regulation applicable to it
- (d) this Agreement will be valid, legal and binding against it under the Indian Law.

### 30. COMMERCIAL AGREEMENT

NNM hereby recognizes that this is a commercial act being undertaken by NVVN and that it hereby unconditionally and irrevocably: (i) waives any right of immunity, sovereign or otherwise and(ii) agrees that should any proceedings be brought against it or its assets in relation to this Agreement or any transaction contemplated by this Agreement no immunity, sovereign or otherwise, from such proceedings, execution, attachment or other legal process shall be claimed by or in behalf of itself or with respect to any of its assets

  
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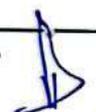
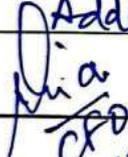




IN WITNESS WHEREOF the Parties hereto have placed their respective hands and seals hereto on the day and year first herein above mentioned

**SIGNED, SEALED AND DELIVERED BY:**

<b>For and on behalf of:-</b> Nagar Nigam Meerut	<b>For and on behalf of:-</b> NVVN Limited, New Delhi
 Authorized Signatory	 Authorized Signatory
Name: SAURASH GANGWAR	Name: AMIT KUMAR KULSHRESHTHA
Designation: MUNICIPAL COMM.	Designation: GM (WTE)
Contact Address: Nagar Nigam Meerut, Near Ghanta Ghar, Kaisanganj Road, Meerut 250002.	Contact Address: 5th Floor, EOC Complex, A8-A, Sector 24, Noida, Uttar-Pradesh 201301

Witnesses	
1.  Anand Kumar Addl Commissioner	1.  (Himanshu Phulawa) Engineer - (NWT)
2.  Nita CPD (MNN)	2.

Date: 03.10.24

Place: Meerut

## Annexure-I

## List of Banned Items in the Waste:-

- C&D Waste
- Anatomical Hospital Waste
- Asbestos containing Waste
- Biohazardous Waste
- Electronic Scrap
- Entire Battery
- Explosives
- High concentration Cyanide Waste
- Mineral Acids
- Radioactive Waste

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## कार्यालय : नगर निगम मेरठ।

पत्रांक : 1114 / आ0लि0-न0आ0 / 2025

दिनांक : 24-10-2025

महाप्रबंधक (सी.जी.डी.)

गैस लिमिटेड,

सी-67/5, प्रथम तल, जागृति विहार,

गढ़ रोड, मेरठ, उ0प्र0-250004

नगर निगम मेरठ की सीमान्तर्गत गांवड़ी स्थित भूमि पर फ्रेश वेस्ट के निस्तारण हेतु वर्तमान में 300 टन प्रतिदिन का ठोस अपशिष्ट निस्तारण प्लांट स्थापित है। भारत सरकार एवं उ0प्र0 सरकार की नीतियों के अनुपालन में नगर की ठोस अपशिष्ट प्रबंधन प्रणाली को सुदृढ़ बनाए जाने एवं अपशिष्ट के प्रभावी निस्तारण हेतु नगर निगम मेरठ पी0पी0पी0 मॉडल (पब्लिक-प्राइवेट पार्टनरशिप मॉडल) पर उक्त 300 टीपीडी के प्लांट का संचालन एवं रख-रखाव का कार्य कराना चाहता है। वर्तमान में नगर निगम मेरठ की सीमान्तर्गत लगभग 1000 टन ठोस अपशिष्ट प्रतिदिन निकलता है, जिसके कारण उक्त 300 टीपीडी के प्लांट से सम्पूर्ण ठोस अपशिष्ट का निस्तारण किया जाना सम्भव नहीं है।

उक्त को दृष्टिगत रखते हुए वर्तमान में नगर निगम मेरठ द्वारा पूर्व से स्थापित 300 टीपीडी प्लांट के संचालन, रख-रखाव के साथ-साथ 600 टीपीडी के नए अतिरिक्त प्लांट के अधिष्ठापन, संचालन एवं रख-रखाव का कार्य भी कराना चाहता है। उपरोक्त प्लांट के साथ ही सी0बी0जी0 (CBG-Compressed Bio Gas) प्लांट के अधिष्ठापन, संचालन एवं रख-रखाव का कार्य कराना चाहता है।

अतः उपरोक्त के सम्बन्ध में आप अपना विस्तृत प्रस्ताव यथाशीघ्र अद्योहस्ताक्षरी कार्यालय में उपलब्ध कराने का कष्ट करें, जिसमें पूर्व से स्थापित 300 टीपीडी के प्लांट का संचालन, 600 टीपीडी के नए प्लांट का अधिष्ठापन, संचालन एवं रख-रखाव तथा सी.बी.जी. प्लांट का अधिष्ठापन, संचालन एवं रख-रखाव सम्मिलित हो, जिससे उक्त प्रकरण में अग्रिम निर्णय लिया जा सके।

*Sanabh.*  
24/10/2025

नगर आयुक्त  
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Initiatives/IEC Activities for increased Source Segregation



**4. अपशिष्ट उत्पन्नकर्ताओं के कर्तव्य.** प्रत्येक अपशिष्ट उत्पन्नकर्ता,-

(क) उनके द्वारा उत्पन्न किए गए अपशिष्ट को पृथक्कृत और तीन पृथक शाखाओं अर्थात् जैव निम्नीकरणयोग्य, गैर निम्नजीकरणयोग्य और घरेलू परिसंकटमय अपशिष्ट के तीन अलग-अलग डिब्बों में भंडारित करेगा और समय-समय पर स्थानीय प्राधिकरणों द्वारा निदेश या अधिसूचना के अनुसार पृथक किए गए अपशिष्टों को प्राधिकृत अपशिष्ट चुनने वालों या अपशिष्ट संग्रहकर्ताओं को सौंपेगा;

(ख) प्रयोग किए गए स्वास्थ्यकर अपशिष्ट जैसे डायपरो और स्वास्थ्यकर पैडों आदि इन उत्पादों के निर्माताओं या ब्रांड स्वामियों द्वारा उपलब्ध कराई गई थैली में या स्थानीय प्राधिकारियों द्वारा यथा निर्देशित उपयुक्त लपेटन सामग्री में शुष्क अपशिष्ट या अजैविक निम्नीकरण अपशिष्ट के लिए बनाए गए डिब्बे में उमे डालेगा;

(ग) संनिर्माण और विध्वंस अपशिष्ट को पृथक रूप में अपने ही परिसर में भंडारित करेगा, जब कभी वह उत्पन्न होता हो, और उमे संनिर्माण और विध्वंस अपशिष्ट नियम, 2016 के अनुसार निपटान करेगा; और

(घ) अपने परिसर से उत्पन्न कृषि उद्यान अपशिष्ट और उद्यान अपशिष्ट को अपने ही परिसर में पृथक रूप से भंडारित करेगा और समय-समय पर स्थानीय निकाय द्वारा निदेशानुसार इसका निपटान करेगा;

(2) कोई अपशिष्ट जनित्र उमके द्वारा उत्पन्न अपशिष्ट को गली, खुले मार्बजनिक स्थानों, नाली या जलाशयों में न फेंकेगा, न जलाएगा और न गाड़ेगा;

(3) सभी अपशिष्ट उत्पन्नकर्ता ऐसी उपयोक्ता फीस का संदाय करेंगे जो ठोस अपशिष्ट प्रबंधन के लिए स्थानीय निकायों की उपविधियों में विनिर्दिष्ट किया जाए;

(4) कोई व्यक्ति अग्रिम रूप से कम से कम तीन कार्य दिवस पूर्व स्थानीय निकाय को सूचित किए बिना किसी गैर अनुज्ञप्ति वाले स्थान पर एक सौ व्यक्तियों से अधिक का ऐसा कोई आयोजन या समारोह आयोजित नहीं करेगा। ऐसा व्यक्ति या ऐसे आयोजन का आयोजक स्रोत पर अपशिष्ट के पृथक्करण की व्यवस्था करेगा और पृथक्कृत अपशिष्ट को स्थानीय निकाय द्वारा अभिहित अपशिष्ट चुनने वाले को या अपशिष्ट संग्रहण अभिकरण को सौंपेगा;

(5) प्रत्येक मार्ग विक्रेता अपने कार्यकलाप के दौरान उत्पन्न अपशिष्ट जैसेकि खाद्य अपशिष्ट प्रयोज्य (डिस्पोजेबल) प्लेटों, कपों, डिब्बों, रैपरों, नारियल के छिलको, शेष बचे भोजन, सब्जियों, फलों आदि के लिए उपयुक्त पात्र रखेगा और ऐसे अपशिष्ट को स्थानीय प्राधिकरण द्वारा यथा अधिसूचित अपशिष्ट भंडारण डिपो या पात्र या वाहन में डालेगा;

(6) इन नियमों के अधिसूचित होने की तारीख से एक वर्ष से अंदर सभी आवाम कल्याण और बाजार संघ स्थानीय प्राधिकरण की भागीदारी में इन नियमों में यथा विहित जनित्रों द्वारा अपशिष्ट को स्रोत पर पृथक करने, पृथक किए गए अपशिष्ट को अलग-अलग पात्रों में संग्रहण करने में सहायता और पुनर्चक्रणीय सामग्री को प्राधिकृत अपशिष्ट उठाने वालों अथवा प्राधिकृत पुनर्चक्रकों को सौंपना सुनिश्चित करेंगे। जैव-अवक्रमणीय अपशिष्ट का जहां तक संभव होगा परिसर के अंदर संसाधित, उपचारित और कंपोस्ट करके अथवा बायोमिथानेशन के जरिए निपटान किया जाएगा। शेष अपशिष्ट स्थानीय प्राधिकरण द्वारा यथा निर्देशित अपशिष्ट संग्रहकर्ताओं या अभिकरण को दिया जाएगा;

(7) इन नियमों के अधिसूचित होने की तारीख से एक वर्ष के अंदर 5,000 वर्ग मीटर से अधिक क्षेत्रफल वाले सभी गेट लगे समुदाय और संस्थान स्थानीय प्राधिकरण की भागीदारी में इन नियमों में यथा विहित जनित्रों द्वारा अपशिष्ट को स्रोत पर ही पृथक करना, पृथक किए गए अपशिष्ट को अलग-अलग पात्रों में संग्रहण करने में सहायता करना तथा पुनर्चक्रकों को सौंपना सुनिश्चित करेंगे। जैव अवक्रमणीय अपशिष्ट का जहां तक संभव होगा परिसर के अंदर संसाधित, उपचारित और कंपोस्ट करके अथवा बायोमिथानेशन के जरिए निपटान किया जाएगा। शेष अपशिष्ट स्थानीय प्राधिकरण द्वारा यथा निर्देशित अपशिष्ट संग्रहकर्ताओं या अभिकरण को सौंप दिया जाएगा;

(8) इन नियमों के अधिसूचित होने की तारीख से एक वर्ष के अंदर सभी होटल और रेस्टोरेंट स्थानीय प्राधिकरण की भागीदारी में इन नियमों में यथा विहित जनित्रों द्वारा अपशिष्ट को स्रोत पर पृथक करना, पृथक किए गए अपशिष्ट को अलग-अलग पात्रों में संग्रह करने में सहायता करना तथा पुनर्चक्रणीय सामग्री को प्राधिकृत अपशिष्ट उठाने वालों अथवा प्राधिकृत

पुनर्चक्रकों को सौंपना सुनिश्चित करेंगे। जैव-अवक्रमणीय अपशिष्ट का जहां तक संभव होगा परिमर के अंदर संसाधित उपचारित और कंपोस्ट करके अथवा बायोमिथानेशन के जरिए निपटान किया जाएगा। शेष अपशिष्ट स्थानीय प्राधिकरणद्वारा यथा निर्देशित अपशिष्ट संग्रहकर्ताओं या अभिकरण को दिया जाएगा।

**5. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के कर्तव्य.-** (1) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय देश में इन नियमों के अनुपालन की मॉनीटरी के लिए उत्तरदायी होगा। यह सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अध्यक्षता के अधीन केन्द्रीय मॉनीटरी समिति का गठन करेगा, जिसमें निम्नलिखित अधिकारी शामिल होंगे जो मंयुक्त सचिव या सलाहकार की पंक्ति से निम्न के नहीं होंगे अर्थात् :

- (1) शहरी विकास मंत्रालय
- (2) ग्रामीण विकास मंत्रालय
- (3) रसायन एवं उर्वरक मंत्रालय
- (4) कृषि मंत्रालय
- (5) केंद्रीय प्रदूषण नियंत्रण बोर्ड
- (6) तीन राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, चक्राणुक्रम द्वारा
- (7) तीन राज्य सरकारों के शहरी विकास विभाग, चक्राणुक्रम द्वारा
- (8) दो राज्य सरकारों के ग्रामीण विकास विभाग, चक्राणुक्रम द्वारा
- (9) तीन शहरी स्थानीय निकाय, चक्राणुक्रम द्वारा
- (10) दो जनगणना (मेंसम) शहर, चक्राणुक्रम द्वारा
- (11) एफआईसीसीआई, सीआईआई
- (12) दो विषय विशेषज्ञ

2. इस केन्द्रीय मानीटरी समिति की बैठक इन नियमों के अनुपालन का मॉनीटर करने और पुनर्विलोकन करने के लिए एक वर्ष में कम से कम एक बार होगी। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय दो विशेषज्ञों को, यदि आवश्यक हो, सहयोजित कर सकेगा। समिति का प्रत्येक तीन वर्ष में नवीकरण किया जाएगा।

**6. शहरी विकास मंत्रालय के कर्तव्य.-** (1) शहरी विकास मंत्रालय राज्य सरकारों तथा संघ राज्य क्षेत्र के प्रशासनों के साथ निम्नलिखित के लिए समन्वय करेगा, -

(क) ठोस अपशिष्ट प्रबंधन व्यवहारों को सुधारने के लिए राज्यों तथा स्थानीय निकायों द्वारा किए गए उपायों तथा मंत्रालय और बाह्य अभिकरणों द्वारा वित्त पोषित ठोस अपशिष्ट प्रबंधन परियोजनाओं के निष्पादन का वर्ष में कम से कम एक बार आवधिक पुनर्विलोकन करेगा तथा सुधारात्मक उपाय करने पर सलाह देगा;

(ख) इन नियमों की अधिसूचना की तारीख से छह मास के भीतर पणधारियों के साथ परामर्श से ठोस अपशिष्ट प्रबंधन पर राष्ट्रीय नीति तथा रणनीति तैयार करना, जिसके अंतर्गत अपशिष्ट से ऊर्जा की नीति भी है;

(ग) राष्ट्रीय ठोस अपशिष्ट प्रबंधन नीति और राष्ट्रीय शहरी स्वच्छता नीति पर आधारित ठोस प्रबंध के संबंध में राज्य नीति और रणनीति को तैयार करने में राज्यों तथा संघ राज्य क्षेत्रों का मार्गदर्शन करना और उन्हें सुकर बनाना;

(घ) ठोस अपशिष्ट प्रबंध सेक्टर में अनुसंधान और विकास को प्रोत्साहन देना तथा राज्यों और स्थानीय निकायों के लिए सूचना का प्रसार करना;

(ङ) स्थानीय निकायों और अन्य पणधारियों को प्रशिक्षण देना और उनका क्षमता निर्माण करना; और